

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
(Under Sections 14, 15 Read with Section 18(1) of the National Green
Tribunal Act, 2010)**

ORIGINAL APPLICATION NO. 284 OF 2025

IN THE MATTER OF:

**INDUSTRIAL AREA-A DYERS
ASSOCIATION**

...APPLICANT

VERSUS

STATE OF PUNJAB AND ORS.

...RESPONDENTS

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THROUGH

APPLICANT



[SHAHRUKH EJAZ]

Advocate

D-1106 (LGF), New Friends Colony,
New Delhi-110025

E-mail: shahrukhejaz@hotmail.com

Contact No.: +91 7838390214

Enrolment No.: D/2449/2016

Place: New Delhi

Dated:01.07.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
(Under Sections 14, 15 Read with Section 18(1) of the National Green
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ORIGINAL APPLICATION NO. ____ OF 2025

IN THE MATTER OF:

**INDUSTRIAL AREA-A DYERS
ASSOCIATION**

...APPLICANT

VERSUS

STATE OF PUNJAB AND ORS.

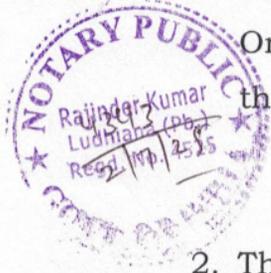
...RESPONDENTS

**AFFIDAVIT OF MR. ATUL VERMA WHILE PLACING ON
RECORD THE CONSENT TO OPERATE GRANTED TO THE
ASSOCIATE UNITS OF THE APPLICANT IN PURSUANCE
OF THE ORDER DATED 30.05.2025 PASSED BY THIS
HON'BLE TRIBUNAL IN OA NO. 284/2025**

I, Atul Verma, Son of Surjeet Kumar, aged about 41 years, Director of the SPV under the name of Industrial Area-A Dyers Association, having its office at 251 Industrial Area A, Ludhiana, Punjab-141003, do hereby solemnly affirm and declare as under:

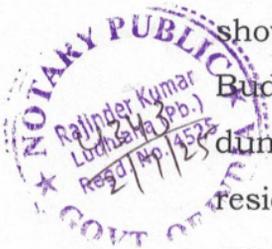
1. I am the duly authorized representative of the Industrial Area-A Dyers Association (hereinafter referred to as "the Applicant Association") and am well-conversant with the facts and circumstances of the present Original Application. I am competent to swear this affidavit on behalf of the Applicant Association and its Associate Units.

2. The present Affidavit is being filed in the present Original Application filed by the Applicant before this Hon'ble Tribunal, which, *inter alia*, challenges the mandatory imposition of Zero Liquid Discharge (ZLD) as a blanket requirement for all industrial units, including the Associate Units. The Applicant Association contends that its Associate Units are diligently complying with environmental norms through existing, effective effluent treatment mechanisms. The contents of the OA must



be read as part and parcel of the present Affidavit and are not being repeated herein for the sake of brevity.

3. It has also been pointed out in the captioned OA that to make condition of ZLD mandatory may run contrary to certain binding observations of the Tribunal in certain other matters.
4. Despite full compliance and willingness to cooperate, a sudden shift in policy is now pressuring only our cluster to adopt Zero Liquid Discharge (ZLD), which is:
 - a. Technically and financially unviable for small and micro units.
 - b. Not supported by government capital investment or subsidies for ZLD infrastructure and operating costs.
 - c. Likely to result in closure of units, leading to economic hardship and unemployment.
5. It is important to note that Applicant Units' effluent, after treatment, is sent to the municipal sewer and eventually treated at the STP, which has shown positive performance results. PPCB's own studies have shown that where industrial effluent is treated and discharged into Buddha Nallah, water parameters are better than areas where cow dung and untreated domestic sewage are discharged. Illegal units in residential areas operating without treatment remain unregulated and are a larger source of pollution.
6. During the last date of hearing of the instant OA on 30.05.2025, this Hon'ble Tribunal raised an important query regarding the Consent to



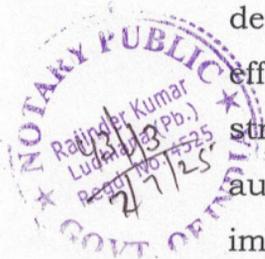
Operate obtained by the Associate Units from the Punjab Pollution Control Board. In this respect it is stated that out of 19 units ___ units possess valid Consent to Operate with prescribed mode of effluent disposal as "*Into sewer after passing through ETP into Sewer*" against which a fee is being paid by the Associate Units. Remaining ___ units have applied for such Consent and are awaiting receipt of the same.

True copy of the Consent to Operate received by the Associate Units are attached herewith and marked as "**Annexure-A1**"

True copy of the receipt towards fee paid by the Associate Units against disposal of waste in Municipal Sewer are attached herewith and marked as "**Annexure-A2**"

7. The Associate Units of the Applicant Association, located in Industrial Area-A, Ludhiana, are operating industrial processes, primarily dyeing, and have, at their own expense, installed and are maintaining Effluent Treatment Plants (ETPs). These ETPs are sophisticated systems designed to treat the trade effluent generated from their operations to ensure compliance with the prescribed discharge standards. The treatment process typically includes multiple stages such as equalization, neutralization, primary, secondary, and tertiary treatment, ensuring the removal of pollutants.

8. As evidenced by various test reports and inspections, including those detailed in Annexure-A3 (Colly.) of the Original Application, the treated effluent discharged from these Associate Units consistently meets the stringent pollution control norms stipulated by the regulatory authorities. Furthermore, many Associate Units have proactively implemented Online Continuous Effluent Monitoring Systems (OCEMS), with real-time data being transmitted to the servers of the Punjab Pollution Control Board (PPCB) and the Central Pollution

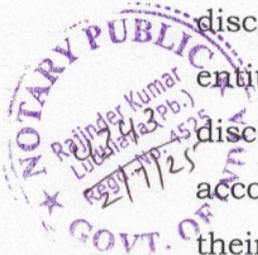


Control Board (CPCB), thereby ensuring transparency and continuous compliance verification.

True copy of the Test Reports received by some of the Associate Units qua their effluent as well as of STP are attached herewith and marked as **"Annexure-A3"**

9. That upon undergoing thorough treatment within their respective captive ETPs, the treated effluent from the Associate Units is discharged into the municipal sewer system. This discharge method is a well-established and accepted practice. Subsequently, this treated effluent is channelled to municipal Sewage Treatment Plants (STPs) where it mixes with untreated domestic sewage. This further dilution at the STPs ensures that any residual contaminants are significantly reduced, bringing the overall concentration well within permissible limits before the combined flow is finally discharged into natural water bodies like the Buddha Nallah. This process demonstrates that the Associate Units function as "diluters and not polluters.

10. That the Associate Units, by their investment in ETPs and adherence to discharge norms, have consistently acted as responsible industrial entities. They possess the permission to operate their facilities and to discharge their treated effluent into the municipal sewer system, in accordance with the environmental consents previously granted and their demonstrated compliance. The continued operation of these units is vital for their economic sustenance and employment generation in the region, and it is carried out in strict adherence to environmental regulations, without imposing an undue burden on the environment.



11. I state that nothing stated above is false and is based upon record available with the Applicant Company.

Atul Verma
DEPONENT

VERIFICATION

I, Atul Verma, the above-named Deponent, do hereby verify that the contents of paragraphs 1 to 8 of this Affidavit are true and correct to my knowledge and belief, derived from the records and legal proceedings concerning the Industrial Area-A Dyers Association, and nothing material has been concealed therefrom.

Verified at Ludhiana on this ____ day of July, 2025.

Atul Verma
DEPONENT



769015860314
I know the deponent, executant signatory and he/she has signed/ marked his/her RTI/LTI in my presence.
Atul Verma

Signature Attested
Atul Verma
NOTARY PUBLIC
Distt. Ludhiana (Pb.)

= 2 JUL 2025



PUNJAB POLLUTION CONTROL BOARD

E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in



Office Dispatch No :
OCMMS/CTO(Water)/2025/005935

Registered/Speed Post

Date:

Industry Registration ID: R14LDH11911070

Application No : 28464436

To,

Narinder Kumar
367, Industrial Area-a, Ludhiana
Ludhiana, Punjab-141003

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/LDH1/2025/28464436
Date of issue :	27/06/2025
Date of expiry :	31/12/2025
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOW/Renewal/LDH1/2022/19148539 From:10/08/2022 To:31/03/2023

2. Particulars of the Industry

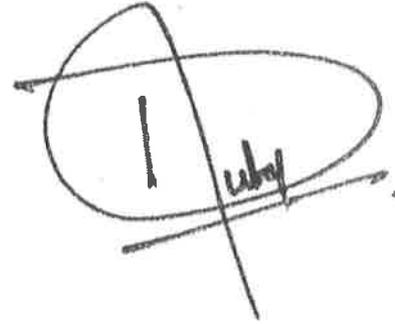
Name & Designation of the Applicant	Narinder Kumar, (Partner)
Address of Industrial premises	Punjabi Dyeing , 367, Industrial Area-a, Ludhiana, Ludhiana East, Ludhiana I-141003
Capital Investment of the Industry	192.02 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	Rs. 16700/- vide no. 995482581 dated 27.06.2023
Raw Materials(Name with quantity per day)	Dyes & chemicals @ 500 Kgs/day
Products (Name with quantity per day)	Dyeing & Processing on Job Basis @ 400 Kgs/day
By-Products, if any,(Name with quantity per day)	-
Details of the machinery and processes	01 no. Boiler of capacity 4 TPH 01 no. DG set of capacity 125 KVA

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Punjabi Dyeing ,367, Industrial Area-a, Ludhiana,Ludhiana East,Ludhiana I.141003

Page 1

Details of the Effluent Treatment Plant	Trade Effluent @ 250.0 KLD Domestic Effluent @ 1.0 KLD
Mode of Disposal	Trade Effluent - Into sewer after passing through ETP Domestic Effluent - Into sewer
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by MoEF&CC/CPCB/PPCB



27/06/2025

(Rubal Goyal)
Environmental Engineer

For & on behalf

of

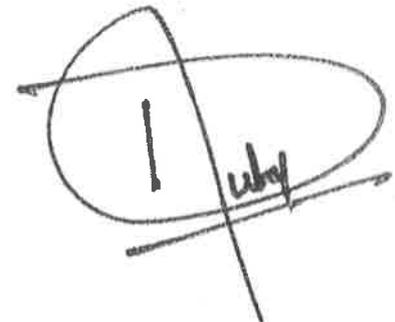
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-I, Ludhiana



27/06/2025

(Rubal Goyal)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

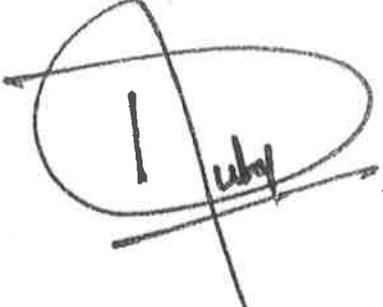
1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment $\frac{1}{2}$ s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall submit PERT chart for adoption of ZLD system within 07 days.
2. The industry shall ensure that the treated effluent confirms with the prescribed standards.
3. This consent shall be subject to final decision of the Hon'ble Nation Green Tribunal in OA no. 225 of 2022 and OA no. 546 of 2024.
4. The industry shall successfully complete the ZLD plant by 30.09.2025 and fully stabilize and commission by 31.12.2025.



27/06/2025

(Rubal Goyal)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in



Office Dispatch No :
OCMMS/CTO(Water)/2025/005930

Registered/Speed Post

Date:

Industry Registration ID:

R18LDH132954

Application No :

28331080

To,

Rakesh Kumar
Plot No-37 A, industrial Area-a, ludhiana
Ludhiana, Ludhiana-141001

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDH1/2025/28331080
Date of issue :	27/06/2025
Date of expiry :	31/12/2025
Certificate Type :	Fresh

2. Particulars of the Industry

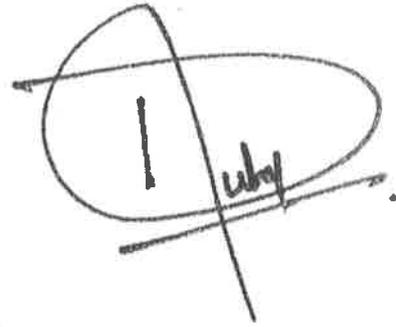
Name & Designation of the Applicant	Rakesh Kumar, (Proprietor)
Address of Industrial premises	M/s National Scientific Dyers, Plot No-37 A, industrial Area-a, ludhiana, Ludhiana East, Ludhiana I-141001
Capital Investment of the Industry	125.06 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	Rs. 67500/- vide e-R no. 995175454 dated 31.03.2025
Raw Materials(Name with quantity per day)	DYES @ 100 Kgs/day DFT @ 25 Kgs/day SOFTENER @ 35 Kgs/day LIQUED SODA @ 35 Kgs/day ACETIC ACID @ 50 Kgs/day ANTI CREASING @ 25 Kgs/day WETTING AGENT @ 30 Kgs/day
Products (Name with quantity per day)	DYEING OF POLYESTER FABRICS @ 12 T/day

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M/s National Scientific Dyers, Plot No-37 A, industrial Area-a, ludhiana, Ludhiana East, Ludhiana I, 141001

Page 1

By-Products, if any,(Name with quantity per day)	-
Details of the machinery and processes	Boiler of capacity 4.5 TPH DG set of capacity 150 KVA
Details of the Effluent Treatment Plant	Trade Effluent @ 300.0 KLD Domestic Effluent @ 9.5 KLD
Mode of Disposal	Trade Effluent – To Sewer after Treatment Through ETP Domestic Effluent - Into sewer
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by MoEF&CC/CPCB/PPCB



27/06/2025

(Rubal Goyal)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-I, Ludhiana



27/06/2025

(Rubal Goyal)
Environmental Engineer

For & on behalf

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M/s National Scientific Dyers, Plot No-37 A, Industrial Area-a, Ludhiana, Ludhiana East, Ludhiana 1, 141001

Page 2

of
(Punjab Pollution Control Board)



TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment; ½s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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M/s National Scientific Dyers, Plot No-37 A, industrial Area-a, Ludhiana, Ludhiana East, Ludhiana 1.141001

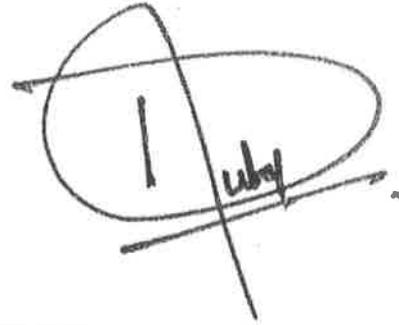
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23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall submit PERT chart for adoption of ZLD system within 07 days.
2. The industry shall ensure that the treated effluent conforms with the prescribed standards.
3. This consent shall be subject to final decision of the Hon'ble Nation Green Tribunal in OA no. 225 of 2022 and OA no. 546 of 2024.
4. The industry shall successfully complete the ZLD plant by 30.09.2025 and fully stabilize and commission by 31.12.2025.



27/06/2025

(Rubal Goyal)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in



Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID:

R13LDH4286727

Application No :

28191146

To,

Atul Verma
251 Industrial Area-a
Ludhiana, Punjab-141003

Subject: Renewal of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2025/28191146
Date of issue :	02/04/2025
Date of expiry :	01/10/2025
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDH1/2023/20749746 From:06/02/2023 To:31/03/2023

2. Particulars of the Industry

Name & Designation of the Applicant	Surjeet Kumar, (Director)
Address of Industrial premises	Azeez Fabrics Private Limited (previously Gulab Industries Pvt Ltd), 251 Industrial Area-a, Ludhiana West, Ludhiana I-141003
Capital Investment of the Industry	1044.06 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Medium
Office District	Ludhiana I

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Azeez Fabrics Private Limited (previously Gulab Industries Pvt Ltd), 251 Industrial Area-a, Ludhiana West, Ludhiana I, 141003

SPECIAL CONDITIONS :-

1. The industry shall deposit Environmental Compensation Amounting to Rs. 1 lakh in compliance to decisions of personal hearing dated 12.03.2025, within 07 days.
2. The industry will submit proof of placement of advance payment of their purchase order to the vendor as a proof for installation of ZLD, within 07 days.
3. The industry shall submit PERT chart for adoption of ZLD system, within 07 days.
4. The industry shall ensure that the treated effluent confirms with the prescribed standards.
5. This consent shall be subject to final decision of the Hon'ble National Green Tribunal in OA no. 225 of 2022 and OA no. 546 of 2024.
6. The industry shall ensure to upgrade the ETP and complete the ZLD plant by 30.09.2025 as per commitment made by it. (fully stabilize and commission by 31.12.2025).
7. The industry will submit the progress with respect to the upgradation of ETP to ZLD technology well before the 5th of every month alongwith the photographs and expenditure details viz-a-viz the timelines given in the PERT chart.
8. The progress of installation work of ZLD system by the industry will be reviewed by the Board in first week of May, 2025. If the progress is not found satisfactory, suitable action as per provisions of Water (Prevention & Control of Pollution) Act, 1974 will be taken against the industry.

All the other contents and conditions of consent will remain same as mentioned in consent no. CTOW/Renewal/LDH1/2023/20749746 dated 06.02.2023 valid upto 31.03.2023 granted under the Water (Prevention & Control of Pollution) Act, 1974.

*For & on behalf
of*

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. It is requested to monitor the progress regarding installation of ZLD system being installed by the industry and submit compliance of decisions of hearing dated 12.03.2025 on monthly basis.

*For & on behalf
of*

(Punjab Pollution Control Board)

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Azeez Fabrics Private Limited (previously Gulab Industries Pvt Ltd), 251 Industrial Area-a, Ludhiana West, Ludhiana 1, 141003

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R13LDH4286727

Application No : 20749746

To,
Atul Verma
251 Industrial Area-a
Ludhiana, Punjab-141003

Subject: **Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.**

With reference to your application for obtaining Renewal of 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2023/20749746
Date of issue :	06/02/2023
Date of expiry :	31/03/2023
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDH1/2021/15871213 From: 24/09/2021 To: 30/06/2024

2. Particulars of the Industry

Name & Designation of the Applicant	Surjeet Kumar, (Director)
Address of Industrial premises	Azeez Fabrics Private Limited (previously Gulab Industries Pvt Ltd), 251 Industrial Area-a, Ludhiana West, Ludhiana I-141003
Capital Investment of the Industry	958.88 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	
Raw Materials (Name with quantity per day)	Hydrogen oxide @ 80 Kgs/day, Salt @ 1000 Kgs/day, Soda Ash @ 200 Kgs/day, Baking Powder @ 02 Kgs/day, Acetic Acid @ 03 Kgs/day, Knitted Fabric Cloths @ 05 T/day, Disperse Dyes @ 50 Kgs/day, Reactive Dyes @ 50 Kgs/day
Products (Name with quantity per day)	Processing of Cloth (Washing, Dyeing & Finishing) @ 5000 Kgs/day
By-Products, if any, (Name with quantity per day)	Nil

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Azeez Fabrics Private Limited (previously Gulab Industries Pvt Ltd), 251 Industrial Area-a, Ludhiana West, Ludhiana I, 141003

Page 1

Details of the machinery and processes	<i>As per application form</i>
Details of the Effluent Treatment Plant	<i>The ETP consists of Equalization tank -> Chemical dosing -> Flocculator-> Tube settler (02 No. in parallel) -> Aeration Tank (02 No. in series)-> Pre-filtration tank -> Secondary tube settler-> Sand filter-> Carbon filter -> Final Outlet.</i>
Mode of Disposal	<i>Trade Effluent @ 450.0 KLD - Into sewer after treatment through ETP Domestic Effluent @ 3.0 KLD - Into Sewer</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As prescribed by the Board/MoEF & CC, New Delhi</i>



06/02/2023

**(Harinder Singh)
Environmental Engineer**

*For & on behalf**of***(Punjab Pollution Control Board)****Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



06/02/2023

**(Harinder Singh)
Environmental Engineer**

*For & on behalf**of***(Punjab Pollution Control Board)**

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Azeez Fabrics Private Limited (previously Gulab Industries Pvt Ltd), 251 Industrial Area-a, Ludhiana West, Ludhiana I, 141003

Page 2

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment $\frac{1}{2}$ s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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Azeez Fabrics Private Limited (previously Gulab Industries Pvt Ltd), 251 Industrial Area-a, Ludhiana West, Ludhiana I, 141003

Page 3

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

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Azeez Fabrics Private Limited (previously Gulab Industries Pvt Ltd), 251 Industrial Area-a, Ludhiana West, Ludhiana 1, 141003

Page 4

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry shall take adequate steps to stop discharging its industrial effluent into MC sewer by 31.03.2023.



06/02/2023

**(Harinder Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

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Azeez Fabrics Private Limited (previously Gulab Industries Pvt Ltd), 251 Industrial Area-a, Ludhiana West, Ludhiana 1, 141003

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PUNJAB POLLUTION CONTROL BOARD
 Regional Office-1, E-648-B, Focal Point, Phase-5, Ludhiana
 Website:- www.ppcb.gov.in



Office Dispatch No :
 OCMMS/CTO(Water)/2025/006048

Registered/Speed Post

Date:

Industry Registration ID:

R14LDH11420646

Application No :

28654079

To,

Rajneesh Sood
 B-xxx-2586/87, Baba Gajja Jain Colony, Moti Nagar,
 Ludhiana, Punjab-141010

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/LDH1/2025/28654079
Date of issue :	27/06/2025
Date of expiry :	31/12/2025
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOW/Renewal/LDH1/2022/20264345 From:15/11/2022 To:31/03/2025

2. Particulars of the Industry

Name & Designation of the Applicant	Rajneesh Sood, (Proprietor)
Address of Industrial premises	Sagar Apparels, B-xxx-2586/87, Baba Gajja Jain Colony, Moti Nagar,, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	848.0 lakhs
Category of Industry	Red
Type of Industry	1999-Miscellaneous (Red)
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	Rs. 21600 vide Receipt No. 686798953 dated 21/04/2025 as NOC regularization fee for increase in gross assets. Rs. 63468 vide Receipt No. 779841098 dated 23/03/2025 which includes penalty charges from 31/03/2023. Fees valid upto 31/03/2026
Raw Materials(Name with quantity per day)	Dyes and Chemicals @300Kgs/day Fabric @2500Kgs/day Detergent/Soap @10Kgs/day

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Sagar Apparels, B-xxx-2586/87, Baba Gajja Jain Colony, Moti Nagar,, Ludhiana East, Ludhiana I, 141010

Page 1

Products (Name with quantity per day)	Dyeing/washing/Finishing of Fabric @255Kgs/day
By-Products, if any,(Name with quantity per day)	
Details of the machinery and processes	Fabrics-Washing/Dyeing-Drying-Finishing
Details of the Effluent Treatment Plant	Trade Effluent @270.0 KLD Domestic Effluent @2.5 KLD Any Other @30.0 KLD
Mode of Disposal	Into sewer after passing through ETP Into sewer
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by PPCB

(Handwritten Signature)

29/06/2025

(Kanwaldeep Kaur)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

(Handwritten Signature)

29/06/2025

(Kanwaldeep Kaur)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

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Sagar Apparels, B-xxx-2586/87, Baba Gajja Jain Colony, Moti Nagar., Ludhiana East, Ludhiana 1, 141010

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

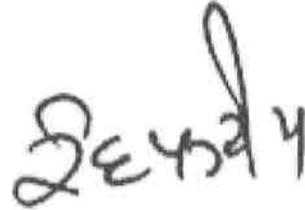
1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

The industry shall get the work complete as per prescribed timelines of PERT Chart.



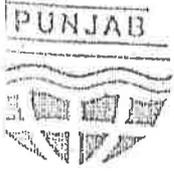
29/06/2025

**(Kanwaldeep Kaur)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in



Office Dispatch No: 7023

Registered/Speed Post

Date:

19/12/24

Industry Registration ID: R16LDH14202942

Application No: 27140013

Naveen Kaplish
Opp.aman Dharam Kanda, Link Road, Ind.area-a, Ludhiana.
Ludhiana,Ludhiana-141003

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDH1/2024/27140013
Date of issue :	19/12/2024
Date of expiry :	18/06/2025
Certificate Type :	Fresh
Particulars of the Industry	
Name & Designation of the Applicant	Naveen Kaplish, (Proprietor)
Address of Industrial premises	Nataraj Scientific Dyers, Opp.aman Dharam Kanda, Link Road, Ind-area-a, Ludhiana., Ludhiana East,Ludhiana 1-141003
Capital Investment of the Industry	82.12 lakhs
Category of Industry	Red
Type of Industry	Yarn and textile processing involving sourcing, bleaching, dyeing..... emission generating process
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	
Raw Materials(Name with quantity per day)	DYES & CHEMICALS @30Kgs/day
Products (Name with quantity per day)	DYEING OF ACRYLIC YARN @ 1600 Kgs/day DYEING OF POLYESTER CLOTH @ 1400 Kgs/day
By-Products, if any,(Name with quantity per day)	-
Details of the machinery and processes	As per application form

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Nataraj Scientific Dyers Opp.aman Dharam Kanda, Link Road, Ind-area-a, Ludhiana., Ludhiana East Ludhiana 1 141003

Details of the Effluent Treatment Plant	Installed ETP for treatment of trade effluent consisting of Collection tank-I-> Collection tank-II-> Chemical dosing-> Flocculator-> Clarifier Tank-I-> Clarifier Tank-II-> Pre-filtration tank-> Sand filter-> carbon filter.
Mode of Disposal	Trade Effluent @ 200.0 KLD - Into Sewer after treatment in ETP Domestic Effluent @ 0.5 KLD - Into Sewer
Standards to be achieved under Water (Prevention & Control of Pollution) Act, 1974	As prescribed by the PPCB /CPCB / MoEF & CC



19/12/2024

(Pardeep Balu)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action
It is requested to visit the industry as per time schedule and send report accordingly.



19/12/2024

(Pardeep Balu)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R16LDH13541003

Application No : 9770277

To,
Vijay Trikha
 887, Industrial Area-a
 Ludhiana, Punjab-141003

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied Consent to Operate an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/LDH1/2019/9770277
Date of issue :	19/07/2019
Date of expiry :	30/06/2023
Certificate Type :	Varied
Previous CTO No. & Validity :	ZO/LDH-1/WPC/2003/F-2041 From: 20/11/2003 To: 19/11/2018

2. Particulars of the Industry

Name & Designation of the Applicant	M/s Ishan Enterprises, (Proprietor)
Address of Industrial premises	M/s Ishan Enterprises, 887, Industrial Area-a, Ludhiana, Ludhiana East, Ludhiana I-141003
Capital Investment of the Industry	136.45 lakhs
Category of Industry	Red
Type of Industry	Yarn and textile processing involving sourcing, bleaching, dyeing,..... emission generating process
Scale of the Industry	Small
Office District	Ludhiana I
Consent Fee Details	Rs. 9000/- vide R. No. 67/4777 dated 05.11.2018 & Rs. 45000/- vide R. No. 41/4777 dated 17.10.2018 under Water Act, 1974 & Rs. 200/- vide R. No. 68/4777 dated 05.11.2018 & Rs. 900/- vide R. No. 42/4777 dated 17.10.2018 as NOC regularization fee.

Raw Materials(Name with quantity per day)	Unfinished Knitted Hosiery Cloth @ 1750 Kgs/day Hosiery cloth for dyeing @ 600 Kgs/day Dyes @ 2 Kgs/day Acetic acid @ 10 Kgs/day HCL @ 15 Kgs/day Caustic @ 7 Kgs/day Bleaching Powder @ 30 Kgs/day H/Peroxide @ 3 Kgs/day
Products (Name with quantity per day)	Finishing of Hosiery Cloth @ 1750 Kgs/day Dyeing of hosiery Cloth @ 600 Kgs/day
By-Products, if any,(Name with quantity per day)	Nil
Details of the machinery and processes	As per the application form.
Details of the Effluent Treatment Plant	The industry has provided ETP of capacity 250 KLD, consists of Collection tank, Chemical dosing, Tube settler, Pre-filtration and Carbon filter to treat the trade effluent generated from the industry.
Mode of Disposal	Trade effluent @ 150 KLD into sewer after treatment in ETP and domestic effluent @ 1.3 KLD into sewer.
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the Board/MOEF & CC



19/07/2019

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)**Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1. He is requested to collect treated trade effluent sample of the industry within 02 months and send the report / recommendations accordingly.



19/07/2019

(Om Parkash)
Environmental Engineer

For & on behalf

of

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M/s Ishan Enterprises, 887, Industrial Area-a, Ludhiana, Ludhiana East, Ludhiana 1, 141003

Page 2

(Punjab Pollution Control Board)



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M/s Ishan Enterprises, 887, Industrial Area-a, Ludhiana, Ludhiana East, Ludhiana I.141003

Page 3

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment ½s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

- (1) The industry shall operate the ETP regularly & efficiently so as to achieve the prescribed effluent standards for such type of units.
- (2) The industry shall maintain the record of the operation of ETP as well as trade effluent generated/discharge by it.
- (3) The industry shall obtain authorization under HWM Rules, 2016 for hazardous waste of category 5.1, 34.3 and 33.3.
- (4) The industry will install Online Continuous Monitoring System at the final outlet of ETP and made the connection of the same with the server of Punjab Pollution Control Board by 31.07.2019 and inform the Board.



19/07/2019

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R14LDH11460602

Application No : 7643000

To,
Charanjit Rai Behal
 B-XXIII-2120/1, textile Colony, industrial Area-A, Ludhiana
 Ludhiana, Punjab-141003

Subject: **Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.**

With reference to your application for obtaining Renewal of 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2018/7643000
Date of issue :	11/06/2018
Date of expiry :	30/06/2023
Certificate Type :	Renewal
Previous CTO No. & Validity :	R14LDH1CTOW1460612 From:30/07/2014 To:30/06/2018

2. Particulars of the Industry

Name & Designation of the Applicant	Charanjit Rai Behal, (PROPRIETOR)
Address of Industrial premises	Adhi enterprises, B-xxiii-2120/1, textile colony, industrial area-a, ludhiana, Ludhiana east. Ludhiana i-141003
Capital Investment of the Industry	24.41 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana i
Consent Fee Details	Rs. 900/- vide R no. 59/4765 dated 28.05.2018 as NOC regularization fee Rs. 9,000/- vide R no. 57/4765 dated 28.05.2018 under Water Act, 1974 Rs. 9,000/- vide R no. 58/4765 dated 28.05.2018 under Air Act, 1981 Adequate up to 30.06.2023
Raw Materials(Name with quantity per day)	Garments @ 1500 Pcs./day, Yarn for Dyeing @ 1000 Kg/day, Acetic Acid @ 10 kg/day, Dyes @ 10 Kg/day, Softer @ 15 Kg/day, Non-ionic @ 5 Kg/day

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Adhi enterprises, B-xxiii-2120/1, textile colony, industrial area-a, ludhiana, Ludhiana east, Ludhiana i, 141003

Products (Name with quantity per day)	<i>Processed garments @ 1500 Kg/day, Washing & Dyed yarn @ 1000 Kg/day</i>
By-Products, if any,(Name with quantity per day)	<i>Nil</i>
Details of the machinery and processes	<i>Garment/Fabric -> Washing-> Dyeing -> Softening -> Hydro Extraction -> Sun Drying/ Dryer -> Packing & Dispatch.</i>
Details of the Effluent Treatment Plant	<i>Trade Effluent @ 100.0 KLD Domestic Effluent @ 0.5 KLD</i>
Mode of Disposal	<i>Trade Effluent into sewer after ETP Domestic Effluent into Sewer</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As Prescribed by the Board.</i>

Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Regional Office-1, Punjab Pollution Control Board, Ludhiana for information & necessary action.

Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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Adhi enterprises.B-xxiii-2120/1. textile colony, industrial area-a, ludhiana,Ludhiana east,Ludhiana i.141003

Page3

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

The industry will submit effluent sample report within 03 month from the Board lab or Board's approved lab.

Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

PUNJAB



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: *R16LDH14202942* Application No : *17771265*

To,
 Naveen Kaplish
 Opp.aman Dharam Kanda, Link Road, Ind.area-a, Ludhiana.
 Ludhiana,Ludhiana-141003

Subject: Renewal in validity of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	<i>CTOW/Renewal/LDH1/2022/17771265</i>
Date of issue :	<i>14/05/2022</i>
Date of expiry :	<i>13/05/2023</i>
Certificate Type :	<i>Renewal</i>
Previous CTO No. & Validity :	<i>R16LDH1CTOW4211231</i> From:08/07/2016 To:30/06/2021

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Naveen Kaplish, (Proprietor)</i>
Address of Industrial premises	<i>Nataraj Scientific Dyers, Opp.aman Dharam Kanda, Link Road, Ind-area-a, Ludhiana, Ludhiana East,Ludhiana I-141003</i>
Capital Investment of the Industry	<i>48.0 lakhs</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>Yarn and textile processing involving sourcing, bleaching, dyeing..... emission generating process</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana I</i>

SPECIAL CONDITIONS:-

1. The industry shall be bound to comply with any office order/ directions issued by PSCST/PPCB regarding the installation of CETP for dyeing units of Industrial Area-A cluster Ludhiana in future.

All the other contents and conditions of consent will remain same as mentioned in original consent no. R16LDHICTOW4211231 dated 08.07.2016 valid upto 30.06.2021 granted under Water (Prevention & Control of Pollution) Act, 1974.



15/05/2022

(Ravinder Bhatti)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

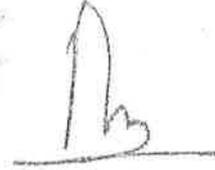
Endst. No.:



Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.

15/05/2022

(Ravinder Bhatti)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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Nataraj Scientific Dyers, Opp. aman Dharam Kanda, Link Road, Ind-area-a, Ludhiana., Ludhiana East, Ludhiana 1,141003

Page 2



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana
 Website:- www.ppcb.gov.in

Office Dispatch No : 3559

Registered/Speed Post

Date: 16/8/22

Industry Registration ID: RISLDH13146471

Application No : 19189618

To,

Puneet Bhardwaj
 216, Industrial Area-a, Ludhiana
 Ludhiana, Punjab-141003

Subject: Renewal in validity of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2022/19189618
Date of issue :	11/08/2022
Date of expiry :	31/03/2023
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDH1/2017/5038565 From: 16/02/2017 To: 30/06/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Puneet Bhardwaj, (Partner)
Address of Industrial premises	Rampal Scientific Dyers, 216, Industrial Area-a, Ludhiana, Ludhiana East, Ludhiana 1-141003
Capital Investment of the Industry	393.82 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana I

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Rampal Scientific Dyers 216, Industrial Area a, Ludhiana, Ludhiana East, Ludhiana 1,141003

Page1

SPECIAL CONDITIONS:-

1. The industry shall achieve stringent standards prescribed by the Board in compliance to the directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019.
2. The industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to the directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019.
3. The industry shall continue to operate its ETP regularly and efficiently so as to achieve prescribed standards.
4. The industry shall maintain records regarding water consumption, effluent treated, chemicals used, sludge generation, etc. on daily basis and submit report to Regional Office on monthly basis.
5. Project Proponent shall not throw burn or bury any solid wastes in open outside premises or in drain / water bodies.
6. Project Proponent shall promote use of alternatives of single-use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
7. Project Proponent shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single-use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
8. The project proponent shall properly handle and manage the solid wastage as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.

All the other contents and conditions of consent will remain same as mentioned in consent no. CTOW/Renewal/LDH1/2017/5038565 dated 16.02.2017 valid upto 30.06.2021 granted under Water (Prevention & Control of Pollution) Act, 1974.



11/08/2022

(Harinder Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



11/08/2022

(Harinder Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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Ranpal Scientific Dyers, 215 Industrial Area-a, Ludhiana Ludhiana East, Ludhiana 141003

Page 2



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana
 Website: www.ppcb.gov.in

(Handwritten signature)

Office Dispatch No: *120/2021* Registered/Speed Post Date: *30/3/2021*
 Industry Registration ID: *R15LDH13445250* Application No: *120/2021*

To,
 Ram Bector
 236/5, gupta Road, industrial Area-a, ludhiana
 Ludhiana, Punjab-141003

Subject: Renewal in validity of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2021/12973972
Date of issue :	23/03/2021
Date of expiry :	22/09/2021
Certificate Type :	Renewal
Previous CTO No. & Validity :	R16LDH1CTOW3445267 From: 27/01/2016 To: 30/06/2020

2. Particulars of the Industry

Name & Designation of the Applicant	Ram Bector, (Partner)
Address of Industrial premises	M/s B.k Wools, 236/5, gupta Road, industrial Area-a ludhiana, Ludhiana East, Ludhiana-141003
Capital Investment of the Industry	17.55 lakhs
Category of Industry	Red
Type of Industry	Yarn and textile processing involving scouring, bleaching, dyeing, emission generating process
Scale of the Industry	Small
Office District	Ludhiana I



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: *R14LDH11911070* Application No : *19148539*

To,
 Narinder Kumar
 367, Industrial Area-a, Ludhiana
 Ludhiana, Punjab-141003

Subject: Renewal in validity of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	<i>CTOW/Renewal/LDH1/2022/19148539</i>
Date of issue :	<i>10/08/2022</i>
Date of expiry :	<i>31/03/2023</i>
Certificate Type :	<i>Renewal</i>
Previous CTO No. & Validity :	<i>CTOW/Renewal/LDH1/2017/5534818</i> <i>From: 09/05/2017 To: 30/06/2022</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Narinder Kumar, (Partner)</i>
Address of Industrial premises	<i>Punjab Dyeing, 367, Industrial Area-a, Ludhiana, Ludhiana East, Ludhiana I-141003</i>
Capital Investment of the Industry	<i>180.19 lakhs</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>Other</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana I</i>

SPECIAL CONDITIONS:-

1. In compliance to the directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide order dated 10.10.2019, the industry shall achieve stringent standards prescribed by the Board.
2. The industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide order dated 10.10.2019.
3. The industry shall continue to operate its ETP regularly and efficiently so as to achieve prescribed standards.
4. The industry shall maintain record regarding water consumption, effluent treated, chemical used, sludge generation, etc. on daily basis and submit report to Regional office-1, Ludhiana on monthly basis. Project Proponent shall not throw burn or bury any solid wastes in open outside premises or in drain / water bodies.
5. Project Proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
6. Project Proponent shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
7. The project proponent shall properly handle and manage the solid wastage as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.

All the other contents and conditions of consent will remain same as mentioned in consent no. CTOW/Renewal/LDI/1/2017/5534818 dated 09.05.2017 valid upto 30.06.2022 granted under Water (Prevention & Control of Pollution) Act, 1974.



10/08/2022

(Harinder Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



10/08/2022

(Harinder Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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Punjab Dyeing, 367, Industrial Area-1, Ludhiana, Ludhiana East, Ludhiana 141003

Page 2



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana
 Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R13LDH3309430		Application No : 19236410

To,
 Satinder Pal Singh
 16-a,indl.area-a(extn), Ludhiana
 Ludhiana,Punjab-141010

Subject: Renewal in validity of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2022/19236410
Date of issue :	18/08/2022
Date of expiry :	31/03/2023
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDH1/2021/12944625 From:03/03/2021 To:02/03/2022

2. Particulars of the Industry

Name & Designation of the Applicant	Satinderpal Singh, (Proprietor)
Address of Industrial premises	Pritam Sci.dyers, Pritam Sci.dyers,16-a,indl.area-a(extn), Ludhiana, Ludhiana East,Ludhiana I-141010
Capital Investment of the Industry	424.83 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana I

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Pritam Sci.dyers,Pritam Sci.dyers,16-a,indl.area-a(extn), Ludhiana,Ludhiana East,Ludhiana I,141010

SPECIAL CONDITIONS:-

1. The industry shall achieve stringent standards prescribed by the Board at all times, in compliance to the directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.
2. The industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.
3. The industry shall continue to operate its ETP regularly and efficiently so as to achieve prescribed standards.
4. The industry shall maintain record regarding water consumption, effluent treated, chemical used, sludge generation, production, power consumption in industry and in ETP etc. on daily basis and submit report to Regional Office-1, Ludhiana on monthly basis.
5. Project Proponent shall not throw burn or burry any solid wastes in open outside premises or in drain / water bodies.
6. Project Proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
7. Project Proponent shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
8. The project proponent shall properly handle and manage the solid wastage as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.

All the other contents and conditions of consent will remain same as mentioned in consent no. CTOW/Renewal/LDH1/2021/12944625 dated 03.03.2021 valid upto 02.03.2022 granted under Water (Prevention & Control of Pollution) Act, 1974.



18/08/2022

**(Harinder Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)**Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



18/08/2022

**(Harinder Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: *R13LDH4285091*

Application No : *19834387*

To,

Poonam Kumar Gupta
49-50, Maya Nagar
Ludhiana, Punjab-141001

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	<i>CTOW/Fresh/LDH1/2022/19834387</i>
Date of issue :	<i>22/09/2022</i>
Date of expiry :	<i>31/03/2023</i>
Certificate Type :	<i>Fresh</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Poonam Kumar Gupta, (Partner)</i>
Address of Industrial premises	<i>Perfect Dyeing & Finishing Industries, 97-c, Industrial Area-a, Ludhiana East, Ludhiana 1-141003</i>
Capital Investment of the Industry	<i>220.60864 lakhs</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>Other</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana I</i>
Consent Fee Details	
Raw Materials (Name with quantity per day)	<i>Dyes @ 10 Kg/day, Acetic acid @ 30 Ltr/day, Acrylic yarn @ 1500 Kg/day & polyester knitted cloth @ 1500 Kg/day</i>
Products (Name with quantity per day)	<i>Dyeing of acrylic yarn & polyester knitted cloth @ 3000 Kg/day</i>
By-Products, if any, (Name with quantity per day)	<i>Nil</i>
Details of the machinery and processes	<i>As per application form</i>

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Perfect Dyeing & Finishing Industries, 97-c, Industrial Area-a, Ludhiana East, Ludhiana 1, 141003

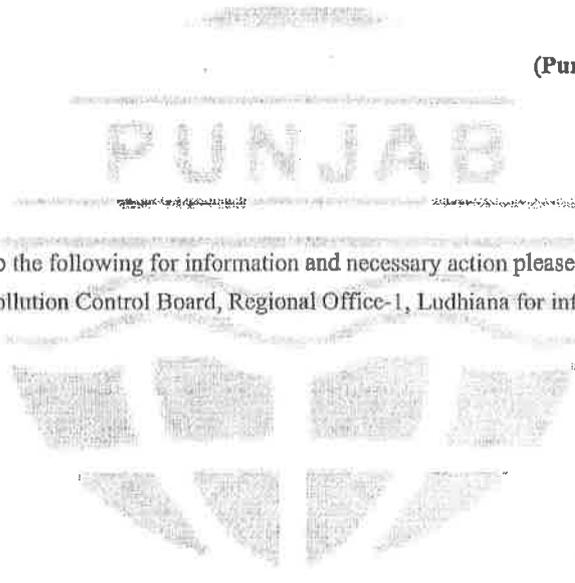
Page 1

Details of the Effluent Treatment Plant	<i>ETP consists of Equalization tank -> Chemical dosing -> Flocculator-> Tube settler -> Aeration Tank -> Secondary Tube Settler -> Pre-filtration tank -> Sand filter -> Carbon filter -> Final Outlet.</i>
Mode of Disposal	<i>Trade Effluent @ 240.0 KLD - Into sewer after ETP Domestic Effluent @ 2.0 KLD - Into Sewer</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As prescribed by the Board/MoEF & CC, New Delhi</i>



22/09/2022

**(Harinder Singh)
Environmental Engineer**

*For & on behalf**of***(Punjab Pollution Control Board)**


PUNJAB

Endst. No.:**Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



22/09/2022

**(Harinder Singh)
Environmental Engineer**

*For & on behalf**of***(Punjab Pollution Control Board)**

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment; 1/2s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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Perfect Dyeing & Finishing Industries, 97-c, Industrial Area-a, Ludhiana East, Ludhiana 1, 141003

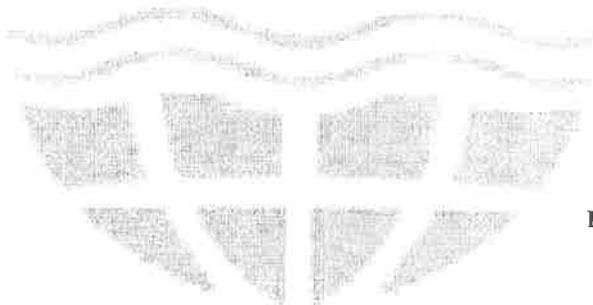
Page 3

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

- a) The industry shall achieve stringent standards prescribed by the Board in compliance to the directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.
- b) The industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.
- c) The industry shall operate its ETP regularly & efficiently so as to achieve prescribed standards and shall not discharge untreated effluent through unauthorized mode under any circumstance.
- d) The industry shall maintain record regarding water consumption, effluent treated, chemical used, sludge generation, production, power consumption in industry and in ETP etc. on daily basis and submit report to Regional Office-1, Ludhiana on monthly basis.
- e) Project Proponent shall not throw burn or burry any solid wastes in open outside premises or in drain / water bodies.
- f) Project Proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
- g) Project Proponent shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
- h) The project proponent shall properly handle and manage the solid wastage as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.



22/09/2022

**(Harinder Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
Regional Office-1, Punjab Pollution Control Board, Ludhiana.
Website:- www.ppcb.gov.in

Office Dispatch No : 3677 Registered/Speed Post Date: 31/01/18
Industry Registration ID: R16LDH15003406 Application No : 8024750

To,
Satinder Pal Sood
M/S H.C. Dyeing Works, Opp. Truck Union, Bye Pass Road, Moti Nagar, Ludhiana
Ludhiana, Ludhiana-141010

Subject: Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry.

Consent to Operate Certificate No.	CTOA/Renewal/LDH1/2018/S024750
Date of issue :	27/09/2018
Date of expiry :	30/06/2023
Certificate Type :	Renewal
Previous CTO No. & Validity :	ZO/LDH-1/APC/2004/F-138-I From: 20/02/2004 To: 06/07/2018

2. Particulars of the Industry

Name & Designation of the Applicant	Satinder Pal Sood, (Proprietor)
Address of Industrial premises	H.c. dyeing works, B-30, plot no. 3595-96, baba deep singh nagar, opp. truck union, bye pass road, moti nagar, ludhiana, Ludhiana east, Ludhiana i-141010
Capital Investment of the Industry	353.89 lakhs
Category of Industry	Red
Type of Industry	Yarn and textile processing involving scouring, bleaching, dyeing..... emission generating process
Scale of the Industry	Small
Office District	Ludhiana i

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H.c. dyeing works, B-30, plot no. 3595-96, baba deep singh nagar, opp. truck union, bye pass road, moti nagar, ludhiana, Ludhiana east, Ludhiana i, 141010

Consent Fee Details	Rs. 9,000/- vide R no. 79/4739 dated 20.08.2018 as NOC Regularization fee. Rs. 60,000/- vide R no. 78/4739 dated 20.08.2018 under Water Act, 1974 Rs. 60,000/- vide R no. 77/4739 dated 20.08.2018 under Air Act, 1981 Adequate up to 31.12.2024
Raw Materials (Name with Quantity per day)	Yarn for Cone Dyeing @2340 Kgs/day Yarn for Hank Dyeing @1950 Kgs/day Top/Fiber for Dyeing @1560 Kgs/day Cup for Paddle Dyeing @150 Kgs/day Garments for Washing @150 Kgs/day Dyes @115 Kgs/day Chemicals @620 Kgs/day
Products (Name with Quantity per day)	Cone Dyeing @2340 Kgs/day Hank Dyeing @1950 Kgs/day Top Dyeing @1560 Kgs/day Paddle Dyeing @150 Kgs/day Garment Washing @150 Kgs/day
By-products, if any, (Name with Quantity per day)	N.A
Details of the machinery and process	Raw Material -> Bulking -> Dyeing -> Sun Drying
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	Boiler- Rice Husk @ 5 TPD D.G Set- HSD @ 70 Ltr/day
Type of Air Pollution Control Devices to be installed	Boiler- Cyclone D.G set- Canopy Provided
Stack height provided with each boiler/thermo heater/Furnace etc.	As per norms
Sources of emissions and type of pollutants	
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	As prescribed by the Board



28/09/2018

(R K Goel)
Environmental Engineer
For & on behalf
of

(Punjab Pollution Control Board)

Enclst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Sr. Environmental Engineer, Zonal Office-1, Punjab Pollution Control Board, Ludhiana

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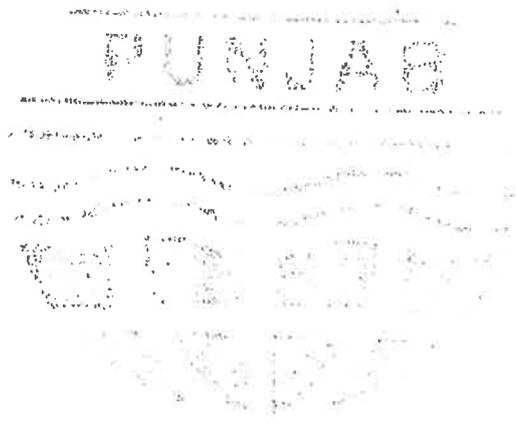
H.c. dyeing works, B-30, plot no. 3595-96, baba deep singh nagar, opp. truck union, bye pass road, moti nagar, ludhiana, Ludhiana east, Ludhiana i, 141010

Page 2



38/09/2018

(R K Goel)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)



TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter

8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building whichever ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr.	15 meters
4.	More than 10 ton/hr. to 15 ton/hr.	18 meters
5.	More than 15 ton/hr. to 20 ton/hr.	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height In all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets

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H.c. dyeing works, B-30, plot no. 3595-96, bahu deep singh nagar, opp. truck union, bye pass road, moti nagar, Ludhiana, Ludhiana east, Ludhiana 1, 141010

Page 4

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-
 "In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification."
14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16. a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
 b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

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- (i) All failures of control equipments.
- (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
 20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
 21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/86, if applicable.
 22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
 23. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
 24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
 25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
 26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
 28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
 29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
 30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
 31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
 32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
 33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
 34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
 35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
 36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

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H.c. dyeing works, B-30, plot no. 3595-96, baha deep singh nagar, opp track union, bye pass road, moti nagar, ludhiana, Ludhiana east, Ludhiana 1, 141010

Page 6

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.



28/09/2018

(R K Goel)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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H.c. dyeing works, B-30, plot no. 3595-96, baha deep singh nagar, opp. truck union, bye pass road, moti nagar, ludhiana Ludhiana east, Ludhiana 1, 141010

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PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana
 Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: *R14LDH11420646*Application No : *20264345*

To,

*Rajneesh Sood
 B-xxx-2586/87, Baba Gajja Jain Colony, Moti Nagar,
 Ludhiana, Punjab-141010*

Subject: *Renewal of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.*

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	<i>CTOW/Renewal/LDH1/2022/20264345</i>
Date of issue :	<i>15/11/2022</i>
Date of expiry :	<i>31/03/2023</i>
Certificate Type :	<i>Renewal</i>
Previous CTO No. & Validity :	<i>CTOW/Varied/LDH1/2020/12754016 From. 30/06/2020 To: 29/12/2020</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Rajneesh Sood, (Proprietor)</i>
Address of Industrial premises	<i>Sagar Apparels, B-xxx-2586/87, Baba Gajja Jain Colony, Moti Nagar, Ludhiana East, Ludhiana E-141010</i>
Capital Investment of the Industry	<i>243.31 lacs</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>1999-Miscellaneous (Red)</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana I</i>

SPECIAL CONDITIONS:-

1. The industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

All the other contents and conditions of consent will remain same as mentioned in consent no. CTOW/Varied/LDH1/2020/12754016 dated 30.06.2020 valid upto 29.12.2020 granted under Water (Prevention & Control of Pollution) Act, 1974.



15/11/2022

(Harinder Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to initiate action w.r.t. notice u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 in compliance to decision of meeting dated 13.07.2022, through separate note.



15/11/2022

(Harinder Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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Stages: Apparels, B-xx-2586/87, Baba Gajja Jain Colony, Moti Nagar, Ludhiana East, Ludhiana 1, 141010

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PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: *R14LDH12162611* Application No : *19381721*

To,
 Rajeev Sood
 261, Industrial Area-a, Ludhiana
 Ludhiana, Punjab-141003

Subject: Renewal in validity of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	<i>CTOW/Varied/LDH1/2022/19381721</i>
Date of issue :	<i>17/08/2022</i>
Date of expiry :	<i>31/03/2023</i>
Certificate Type :	<i>Varied</i>
Previous CTO No. & Validity :	<i>CTOW/Varied/LDH1/2022/18165530</i> <i>From: 24/05/2022 To: 23/11/2022</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Rajeev Sood, (Managing Director)</i>
Address of Industrial premises	<i>Sunshine Dyeing Pvt. Ltd., 261, Industrial Area-a, Ludhiana, Ludhiana East, Ludhiana I-141003</i>
Capital Investment of the Industry	<i>508.0 lakhs</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>Other</i>
Scale of the Industry	<i>Small</i>
Office District	<i>Ludhiana I</i>

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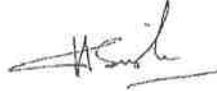
Sunshine Dyeing Pvt. Ltd., 261, Industrial Area-a, Ludhiana, Ludhiana East, Ludhiana I, 141003

SPECIAL CONDITIONS:-

1. The industry shall achieve stringent standards prescribed by the Board in compliance to the directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.
2. The industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.
3. The industry shall continue to operate its ETP regularly and efficiently so as to achieve prescribed standards.
4. The industry shall maintain record regarding water consumption, effluent treated, chemical used, sludge generation, production, power consumption in industry and in ETP etc. on daily basis and submit report to Regional Office-1, Ludhiana on monthly basis.
5. This consent is granted to the industry for discharge of treated trade effluent @ 432 KL and domestic effluent @ 10 KL in 24 hours.
6. Project Proponent shall not throw burn or burry any solid wastes in open outside premises or in drain / water bodies.
7. Project Proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
8. Project Proponent shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocol or any other non-biodegradable material in the premises.
9. The project proponent shall properly handle and manage the solid wastage as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.

All the other contents and conditions of consent will remain same as mentioned in consent no. CTOW/Varied/LDH1/2022/18165530 dated 24.05.2022 valid upto 23.11.2022 granted under Water (Prevention & Control of Pollution) Act, 1974.

PUNJAB



17/08/2022

(Harinder Singh)
Environmental Engineer

For & on behalf

of

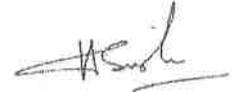
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



17/08/2022

(Harinder Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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Sunshine Dyeing Pvt. Ltd., 261, Industrial Area-a, Ludhiana, Ludhiana East, Ludhiana 1, 141003

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PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana
 Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R15LDH13286993		Application No : 18383988

To,
 Raman Dhanda
 Plot No-16-b, Industrial Area-a, Ludhiana
 Ludhiana, Punjab-141001

Subject: Renewal of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2022/18383988
Date of issue :	12/09/2022
Date of expiry :	31/03/2023
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Varied/LDH1/2021/13536943 From:03/03/2021 To:02/03/2022

2. Particulars of the Industry

Name & Designation of the Applicant	Raman Dhanda, (Partner)
Address of Industrial premises	M/s Rajneesh Dyieng House, Plot No-16-b, Industrial Area-a, Ludhiana, Ludhiana East, Ludhiana I-141001
Capital Investment of the Industry	123.88 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana I


PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana

Website:- www.ppcb.gov.in


 Office Dispatch No :
OCMMS/CTO(Water)/2025/003817

Registered/Speed Post

Date:

Industry Registration ID: R17LDH15099181

Application No : 28425177

To,
Rajesh Kumar
 2840, Industrial Area A, Link Road, Opp-aman Dharam Kanda, Ludhiana
 Ludhiana, Punjab-141010

Subject: Renewal of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDH1/2025/28425177
Date of issue :	05/05/2025
Date of expiry :	31/12/2025
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Rajesh Kumar, (Partner)
Address of Industrial premises	M/s Jamna Dyeing & Finishing Mills, 2840, Industrial Area A, Link Road, Opp-aman Dharam Kanda, Ludhiana, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	46.06 lakhs
Category of Industry	Red
Type of Industry	Yarn and textile processing involving sourcing, bleaching, dyeing..... emission generating process
Scale of the Industry	Small
Office District	Ludhiana I

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M/s Jamna Dyeing & Finishing Mills, 2840, Industrial Area A, Link Road, Opp-aman Dharam Kanda, Ludhiana, Ludhiana East, Ludhiana I, 141010

Page 1

SPECIAL CONDITIONS:-

1. The industry shall ensure that the work of installation of ZLD system is completed well within the timelines as per commitment made by the industry.
2. The industry will submit the progress with respect to the upgradation of ETP to ZLD technology well before the 5th of every month alongwith the photographs and expenditure details viz-a-viz the timelines given in the PERT chart.
3. The industry shall ensure that the treated effluent confirms with the prescribed standards at all the time.
4. This consent shall be subject to final decision of the Hon'ble National Green Tribunal in OA no. 225 of 2022 and OA no. 546 of 2024.
5. The progress of installation work of ZLD system by the industry will be reviewed by the Board in first week of May, 2025. If the progress is not found satisfactory, suitable action as per provisions of Water Act, 1974 will be taken against the industry.

All the other contents and conditions of consent will remain same as mentioned in consent no. CTOW/Varied/LDH1/2019/11158656 dated 16.09.2019 valid upto 30.06.2024 granted under the Water (Prevention & Control of Pollution) Act, 1974.



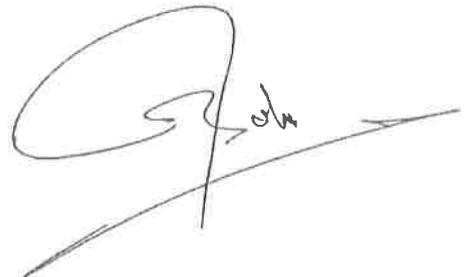
05/05/2025

(Pardeep Balu)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)****Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.



05/05/2025

(Pardeep Balu)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**

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M/s Jamna Dyeing & Finishing Mills, 2840, Industrial Area A, Link Road, Opp-aman Dharam Kanda, Ludhiana, Ludhiana East, Ludhiana I, 141010

Page 2



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R17LDH15099181

Application No : 11158656

To,

Rajesh Kumar
2840, Industrial Area A, Link Road, Opp-aman Dharam Kanda, Ludhiana
Ludhiana, Punjab-141010

Subject: Grant Varied 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Varied $\frac{1}{2}$ Consent to Operate $\frac{1}{2}$ an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Varied/LDH1/2019/11158656
Date of issue :	16/09/2019
Date of expiry :	30/06/2024
Certificate Type :	Varied
Previous CTO No. & Validity :	CTOW/Renewal/LDH1/2017/5099202 From: 13/02/2017 To: 30/06/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Rajesh Kumar, (Partner)
Address of Industrial premises	M/s Jamna Dyeing & Finishing Mills, 2840, Industrial Area A, Link Road, Opp-aman Dharam Kanda, Ludhiana, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	29.75 lakhs
Category of Industry	Red
Type of Industry	Yarn and textile processing involving sourcing, bleaching, dyeing..... emission generating process
Scale of the Industry	Small
Office District	Ludhiana I

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M/s Jamma Dyeing & Finishing Mills, 2840, Industrial Area A, Link Road, Opp-aman Dharam Kanda, Ludhiana, Ludhiana East, Ludhiana I, 141010

Page 1

Consent Fee Details	Rs. 4400/- R. no. 84/5162 dated 09.09.2019 as NOC regularization fee Rs. 10,800/- vide D.D. No. 396875 dated 09.09.2019, Rs. 1800/- vide R no. 83/5162 dated 09.09.2019 & Rs. 3600/- vide Cheque no. 396874 dated 09.09.2019 under Water Act, 1974 Adequate, upto 30.06.2024
Raw Materials(Name with quantity per day)	<i>Acrylic Yarn @ 900 Kgs/day, Dyes @ 6 Kg/day, Astic Acid @ 900 Kgs/day, Common Salt @ 18 Kg/day</i>
Products (Name with quantity per day)	<i>Dyeing of acrylic Yarn @ 900 Kgs/day</i>
By-Products, if any,(Name with quantity per day)	--
Details of the machinery and processes	<i>Yarn -Bulking - Dyeing - Washing -Hydro -Sun Drying - Packing - Ready for Delivery.</i>
Details of the Effluent Treatment Plant	<i>Trade Effluent @ 47.0 KLD into sewer after ETP</i>
Mode of Disposal	<i>Domestic Effluent @ 2.0 KLD into Sewer</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As per norms by PPCB</i>

Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-I, Ludhiana.

Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

"This is computer generated document from OCMMS by PPCB"

M/s Jamna Dyeing & Finishing Mills, 2840, Industrial Area A, Link Road, Opp-aman Dharam Kanda, Ludhiana, Ludhiana East, Ludhiana 1, 141010

Page 2

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment $\frac{1}{2}$ s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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M/s Jamna Dyeing & Finishing Mills, 2840, Industrial Area A, Link Road, Opp-aman Dharam Kanda, Ludhiana, Ludhiana East, Ludhiana I, 141010

Page 3

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The industry will not increase its production capacity i.e. dyeing of acrylic yarn @ 900 Kg/day and will not generate / discharge treated trade effluent @ 47 KLD at any stage.
2. The industry shall operate the ETP regularly & efficiently so as to achieve the prescribed effluent standards on regular basis.
3. The industry shall get the monitoring of the treated effluent sample from Board lab as per protocol prescribed by the Board.
4. The industry shall maintain the record regarding operation of ETP, Chemical being used for treatment for trade effluent, quantity of sludge generation from ETP and quantity of treated trade effluent generated by it on regular basis.
5. The industry will continue to maintain discharge of treated effluent at less than 50 KLD at all times and in case its discharge is ever increased from 50 KLD then it will have to provide OCEMS.

Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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M/s Jamna Dyeing & Finishing Mills, 2840, Industrial Area A, Link Road, Opp-aman Dharam Kanda, Ludhiana, Ludhiana East, Ludhiana I, 141010

Page 5



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, E-648-B, Focal Point, Phase-5, Ludhiana
 Website : www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R14LDH11415711 Application No : 19889807

To, Arun Jain
 Plot No. 26/6/2, Baba Gajja Jain Colony, Near Moti Nagar, Bye Pass, Ludhiana
 Ludhiana, Punjab-141010
 Subject: Renewal of consent to operate granted under Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2022/19889807
Date of Issue :	02/11/2022
Date of expiry :	31/03/2023
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/LDH1/2022/16790732 From:11/04/2022 To:10/10/2022

2. Particulars of the Industry

Name & Designation of the Applicant	Arun Jain, (Partner)
Address of Industrial premises	J.s Jain Dyeing Factory, Plot No. 26/6/2, Baba Gajja Jain Colony, Near Moti Nagar, Bye Pass, Ludhiana, Ludhiana East, Ludhiana I-141010
Capital Investment of the Industry	79.16 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana I



PUNJAB POLLUTION CONTROL BOARD
Regional Office-I, Punjab Pollution Control Board, Ludhiana
Website:- www.ppcb.gov.in

Office Dispatch No : 2958

Registered/Speed Post

Date: 26/7/18

Industry Registration ID: NISLDH132954

Application No : 7933381

To,

RAKESH KUMAR
PLOT NO-37 A, INDUSTRIAL AREA-A, LUDHIANA
LUDHIANA, LUDHIANA-141001

Subject: Renewal of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

PUNJAB

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2018/7933381
Date of issue :	23/07/2018
Date of expiry :	30/06/2023
Certificate Type :	Renewal
Previous CTO No. & Validity :	ZO-III/LDH/RO-IV/WPC/2012/F-873 From:12/12/2012 To:30/06/2018

2. Particulars of the Industry

Name & Designation of the Applicant	RAKESH KUMAR, (PROPRIETOR)
Address of Industrial premises	M/s national scientific dyers, Plot no-37 a, industrial area-a, ludhiana, Ludhiana east, Ludhiana i-141001
Capital Investment of the Industry	114.23 lakhs
Category of Industry	Red
Type of Industry	1040-Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring
Scale of the Industry	Small
Office District	Ludhiana i

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M/s national scientific dyers, Plot no-37 a, industrial area-a, ludhiana, Ludhiana east, Ludhiana i, 141001

Page 1

Consent Fee Details	Rs. 9,000/- vide R no. 62/4738 dated 11.07.2018 as NOC regularization fee Rs. 45,000/- vide R no. 60/4738 dated 11.07.2018 under Water Act, 1974 Rs. 45,000/- vide R no. 61/4738 dated 11.07.2018 under Air Act, 1981 Adequate up to 30.06.2023
Raw Materials(Name with quantity per day)	DYES @12Kgs/day DFT @3Kgs/day SOFTNER @11Kgs/day LIQUED SODA @9Kgs/day ACETIC ACID @15Kgs/day ANTI CREASING @2Kgs/day WETTING AGENT @6Kgs/day
Products (Name with quantity per day)	DYEING OF POLYESTER CLOTHS @ 3T/day
By-Products, if any,(Name with quantity per day)	
Details of the machinery and processes	Grey Cloth-> Stüching-> Loading-> Dyeing-> Hydro-> Dryer-> Dispatch
Details of the Effluent Treatment Plant	Trade Effluent @ 300.0 KLD Domestic Effluent @ 9.5 KLD
Mode of Disposal	TO SEWER AFTER TREATMENT THROUGH E.T.P TO SEWER
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	As prescribed by the Board.



[Signature]
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

Sr. Environmental Engineer, Zonal Office-1, Punjab Pollution Control Board, Ludhiana

[Signature]
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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All national scientific dyers, Plot no-37 a industrial area-a, ludhiana, Ludhiana east, Ludhiana (141001)

Page 2

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
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12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
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17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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M/s national scientific dyers, Plot no-37 a, industrial area-a, Ludhiana, Ludhiana east, Ludhiana i, 141001

Page 3

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
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 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
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- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

The industry shall submit effluent sample analysed from Board's Lab within one month



Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)





LUDHIANA URBAN WATER & WASTE WATER
MANAGEMENT LIMITED



SEWERAGE DISPOSAL BILL

Bill No.:	216079	Bill Date:	08/08/2023	Consumer Id:	587
Owner :	GULAB FINISHING MILL	Zone / Block :	Zone B / 23	Category:	BD/G
Father Name:		UID No. :	B023-01545	Plot Area (Sqyds):	126.00
Property No. :	0	Address :	Ldh	Mobile :	9815006200
Email :	azeez_fabrics62@hotmail.com				

MC Ludhiana Arrear (upto 31/03/2023):-

Bill Period :	01-04-2023 to 31-03-2024
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Amount Payable by Due Date :	0.00
Amount Payable after Due Date :	0.00

LUWWML CHARGES DETAILS:-

Bill Period :	01-04-2023 to 31-03-2024
Period (Months) :	12.00
Discharge Units (KL) :	450.00
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Current Charges (D):	270000.00
Rebate (E):	27000.00
Amount Payable by Due Date (C+D-E) :	243000.00
Amount Payable after Due Date (C+D) :	270000.00
Issue Date:	08/08/2023
Due Date by Cash :	31/12/2023
Due Date by Cheque :	31/12/2023

	Ludhiana Urban Water & Waste Water Management Limited Municipal Corporation Ludhiana (https://lwtml2.mcludhiana.gov.in) (Disposal Payment Receipt) UID No :- B023-01545				
Zone :	Zone B	Block :	23	Property No. :	0
Id No :	587	Name :	GULAB FINISHING MILL		
Plot Area (Sq.yards) :	126.00	Bill Period Upto :	31/Mar/2024	Mobile :	9815006200
Email :	azeez_fabrics62@hotmail.com				

MC Ludhiana Arrear (upto 31/03/2023)

Arrears Paid	
Arrears Interest Paid	
G8 Book No.	
G8 Receipt No.	

LUWWML

Arrears Paid	0.00
Arrears Interest Paid	0.00
Current Paid	270000.00
Advance Paid	0.00

Payment Mode :	Online	Transaction Id :	DCT_587_180324130734
Total Amount Payable :	270000.00	Cheque/DD No. : Date	
Total Amount Paid :	270000.00	Bank :	
Payment Date :	18/Mar/2024	Creator Name :	Surjeet Kumar

Note:-

- 1. This is Computer generated receipt. hence no signature required.
- 2. This is not a proof of ownership.
- 3. In case of any correction, Please contact to MC office.



LUDHIANA URBAN WATER & WASTE WATER
MANAGEMENT LIMITED



SEWERAGE DISPOSAL BILL

Bill No.:	235922	Bill Date:	23/08/2024	Consumer Id:	587
Owner :	GULAB FINISHING MILL	Zone / Block :	Zone B / 23	Category:	BD/G
Father Name:		UID No. :	B023-01545	Plot Area (Sqyds):	126.00
Property No. :	NULL	Mobile :	9815006200		
Address :	IND. AREA-A				
Email :	azeez_fabrics62@hotmail.com				

MC Ludhiana Arrear (upto 31/03/2023):-

Bill Period :	01-04-2024 to 31-03-2025
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Amount Payable by Due Date :	0.00
Amount Payable after Due Date :	0.00

LUWWML CHARGES DETAILS:-

Bill Period :	01-04-2024 to 31-03-2025
Period (Months) :	12.00
Discharge Units (KL) :	450.00
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Current Charges (D):	270000.00
Rebate (E):	27000.00
Amount Payable by Due Date (C+D-E) :	243000.00
Amount Payable after Due Date (C+D) :	270000.00
Issue Date:	23/08/2024
Due Date by Cash :	30/09/2024
Due Date by Cheque :	30/09/2024



MUNICIPAL CORPORATION LUDHIANA



SEWERAGE DISPOSAL BILL

Bill No.:	194794	Bill Date:	23/05/2022	Consumer Id:	587
Owner :	GULAB FINISHING MILL			Zone / Block :	Zone B / 23
Father Name:				Category:	BD /G
Property No. :	Null			UID No. :	B023-01545
Address :	IND. AREA-A			Plot Area (Sqyds):	126.00
Email :	azeez_fabrics62@hotmail.com			Mobile :	9815006200

CHARGES DETAILS:-

Bill Period :	01-04-2022 to 31-03-2023
Period (Months) :	12.00
Discharge Units (KL) :	450.00
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
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Amount Payable by Due Date (C+D-E) :	243000.00
Amount Payable after Due Date (C+D) :	270000.00
Issue Date:	23/05/2022
Due Date by Cash :	30/09/2022
Due Date by Cheque :	30/09/2022



Municipal Corporation Ludhiana

(<https://disposal.mcludhiana.gov.in>)

(Disposal Bill Payment Receipt - Applicant Copy)

UID No :- B023-01545



Account No.:	587	Date:	30/09/2022
Block:	23	Property No.:	Null
Name:	GULAB FINISHING MILL	Contact No.	9815006200
Bill No. :	194794	Payment Id :	88118
Due Amount :	243000.00/-	Amount Paid:	243000.00/-
Payment Mode:	Online	Bank:	
DD/Cheque No.:		DD/Cheque Date:	
Transaction ID:	DSPL-587-577564768	Service	Disposal Payment
G8 Book No.:	140209	G8 Receipt No.:	8
Created By:	Surjeet Kumar	Bill Period :	31/03/2023


**LUDHIANA URBAN WATER & WASTE WATER
MANAGEMENT LIMITED**

SEWERAGE DISPOSAL BILL

Bill No.:	216080	Bill Date:	08/08/2023	Consumer Id:	588
Owner :	RAMPAL SCI. DYERS	Zone / Block :	Zone B / 23	Category:	BD/G
Father Name:		UID No. :	B023-00525	Plot Area (Sqyds):	126.00
Property No. :	216a	Mobile :	9814120363		
Address :	216-A IND. AREA-A				
Email :	rampal_puneet@yahoo.com				

MC Ludhiana Arrear (upto 31/03/2023):-

Bill Period :	01-04-2025 to 31-03-2026
Arrears (A) :	-27000.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	-27000.00
Amount Payable by Due Date :	-27000.00
Amount Payable after Due Date :	-27000.00

LUWWML CHARGES DETAILS:-

Bill Period :	01-04-2023 to 31-03-2024
Period (Months) :	12.00
Discharge Units (KL) :	100.00
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Current Charges (D):	60000.00
Rebate (E):	6000.00
Amount Payable by Due Date (C+D-E) :	54000.00
Amount Payable after Due Date (C+D) :	60000.00
Issue Date:	08/08/2023
Due Date by Cash :	31/12/2023
Due Date by Cheque :	31/12/2023

		Ludhiana Urban Water & Waste Water Management Limited Municipal Corporation Ludhiana (https://lwwml2.mcludhiana.gov.in) (Disposal Payment Receipt) UID No :- B023-00525					
Zone :	Zone B	Block :	23	Property No. :	216a		
Id No :	588	Name :	RAMPAL SCI. DYERS				
Plot Area (Sq.yards) :	126.00	Bill Period Upto :	31/Mar/2024	Mobile :	9814120363		
Email :	rampal_puneet@yahoo.com						

MC Ludhiana Arrear (upto 31/03/2023)

Arrears Paid	
Arrears Interest Paid	
G8 Book No.	
G8 Receipt No.	

LUWWML

Arrears Paid	0.00
Arrears Interest Paid	0.00
Current Paid	54000.00
Advance Paid	0.00

Payment Mode :	Online	Transaction Id :	DCT_588_210923182100
Total Amount Payable :	54000.00	Cheque/DD No. : Date	
Total Amount Paid :	54000.00	Bank :	
Payment Date :	21/Sep/2023	Creator Name :	PUNEET BHARDWAJ

Note:-

- 1. This is Computer generated receipt. hence no signature required.
- 2. This is not a proof of ownership.
- 3. In case of any correction, Please contact to MC office.

	LUDHIANA URBAN WATER & WASTE WATER MANAGEMENT LIMITED	
SEWERAGE DISPOSAL BILL		

Bill No.:	260553	Bill Date:	19/05/2025	Consumer Id:	588
Owner :	RAMPAL SCI. DYERS	Zone / Block :	Zone B / 23	Category:	BD/G
Father Name:		UID No. :	B023-00525	Plot Area (Sqyds):	126.00
Property No. :	216a	Mobile :	9814120363		
Address :	216-A IND. AREA-A				
Email :	rampal_puneet@yahoo.com				

MC Ludhiana Arrear (upto 31/03/2023):-

Bill Period :	01-04-2025 to 31-03-2026
Arrears (A) :	-27000.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	-27000.00
Amount Payable by Due Date :	-27000.00
Amount Payable after Due Date :	-27000.00

LUWWML CHARGES DETAILS:-

Bill Period :	01-04-2025 to 31-03-2026
Period (Months) :	12.00
Discharge Units (KL) :	100.00
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Current Charges (D):	180000.00
Rebate (E):	18000.00
Amount Payable by Due Date (C+D-E) :	162000.00
Amount Payable after Due Date (C+D) :	180000.00
Issue Date:	19/05/2025
Due Date by Cash :	30/09/2025
Due Date by Cheque :	30/09/2024



Ludhiana Urban Water & Waste Water Management Limited

(<https://lwwml2.mcludhiana.gov.in>)

(Disposal Bill Payment Receipt - Applicant Copy)

UID No :- B023-00525



Account No.:	588	Date:	20/09/2022
Block:	23	Property No.:	216a
Name:	RAMPAL SCI. DYERS	Contact No.:	9814120363
Bill No. :	194795	Payment Id :	86491
Due Amount :	54000.00/-	Amount Paid:	54000.00/-
Payment Mode:	Online	Bank:	
DD/Cheque No.:		DD/Cheque Date:	
Transaction ID:	DSPL-588-556653553	Service	Disposal Payment
G8 Book No.:	102198	G8 Receipt No:	21
Created By:	PUNEET BHARDWAJ	Bill Period :	31/03/2023

F.Y. 2021-2022 (1)



Municipal Corporation Ludhiana

(<https://disposal.mcludhiana.gov.in>)

(Disposal Bill Payment Receipt - Applicant Copy)

UID No :- B023-00525



Account No.:	588	Date:	24/09/2021
Block:	23	Property No.:	216a
Name:	RAMPAL SCI. DYERS	Contact No.:	9814120363
Bill No.:	158592	Payment Id :	70043
Due Amount :	27000.00/-	Amount Paid:	27000.00/-
Payment Mode:	Online	Bank:	
DD/Cheque No.:		DD/Cheque Date:	
Transaction ID:	DSPL-588-868081973	Service	Disposal Payment
G8 Book No.:	102061	G8 Receipt No:	41
Created By:	PUNEET BHARDWAJ	Bill Period :	30/09/2021

Plot No. - 216-A
Factory

Paid Rs.
223225.40

24/9/2021

~~Water Disposal~~

Water Disposal

For the period from
1/4/2021 to 30/9/2021



Municipal Corporation Ludhiana

(<https://disposal.mcludhiana.gov.in>)

(Disposal Bill Payment Receipt - Applicant Copy)

UID No :- B023-00525



Account No.:	588	Date:	20/01/2022
Block:	23	Property No.:	216a
Name:	RAMPAL SCI. DYERS	Contact No.	9814120363
Bill No. :	175918	Payment Id :	76546
Due Amount :	27000.00/-	Amount Paid:	27000.00/-
Payment Mode:	Online	Bank:	
DD/Cheque No.:		DD/Cheque Date:	
Transaction ID:	DSPL-588-819611163	Service	Disposal Payment
G8 Book No.:	102095	G8 Receipt No:	2
Created By:	PUNEET BHARDWAJ	Bill Period :	31/03/2022



Municipal Corporation Ludhiana

(<https://disposal.mcludhiana.gov.in>)

(Disposal Bill Payment Receipt - Applicant Copy)

UID No :- B023-01545



Account No.:	587	Date:	24/12/2021
Block:	23	Property No.:	0
Name:	GULAB FINISHING MILL	Contact No.:	9815006200
Bill No.:	175917	Payment Id :	74700
Due Amount :	570572.00/-	Amount Paid:	50000.00/-
Payment Mode:	Online	Bank:	
DD/Cheque No.:		DD/Cheque Date:	
Transaction ID:	DSPL-587-649359144	Service	Disposal Payment
G8 Book No.:	102084	G8 Receipt No:	33
Created By:	Surjeet Kumar	Bill Period :	31/03/2022

**LUDHIANA URBAN WATER & WASTE WATER
MANAGEMENT LIMITED****SEWERAGE DISPOSAL BILL****Total Amount Payable:-**

By Due Date:	243000.00
After Due Date:	270000.00



Municipal Corporation Ludhiana

(<https://disposal.mcludhiana.gov.in/>)

(Disposal Bill Payment Receipt - Applicant Copy)

UID No :- B023-01545



Account No.:	587	Date:	24/01/2022
Block:	23	Property No.:	0
Name:	GULAB FINISHING MILL	Contact No.:	9815006200
Bill No.:	175917	Payment Id :	77109
Due Amount :	520572.00/-	Amount Paid:	71500.00/-
Payment Mode:	Online	Bank:	
DD/Cheque No.:		DD/Cheque Date:	
Transaction ID:	DSPL-587-247835602	Service	Disposal Payment
G8 Book No.:	102097	G8 Receipt No:	30
Created By:	Surjeet Kumar	Bill Period :	31/03/2022

	LUDHIANA URBAN WATER & WASTE WATER MANAGEMENT LIMITED	
SEWERAGE DISPOSAL BILL		

Bill No.: 235899	Bill Date: 23/08/2024	Consumer Id: 560
Owner : PRITTAM SCI.DYERS		Zone / Block : Zone B / 23
Father Name:		Category: BD/G
Property No. : 16A		UID No. : B023-11239
Address : 16-A I.A.A		Plot Area (Sqyds): 126.00
Email : dimple.contact@gmail.com		Mobile : 9814102995

MC Ludhiana Arrear (upto 31/03/2023):-

Bill Period :	01-04-2024 to 31-03-2025
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Amount Payable by Due Date :	0.00
Amount Payable after Due Date :	0.00

LUWWML CHARGES DETAILS:-

Bill Period :	01-04-2024 to 31-03-2025
Period (Months) :	12.00
Discharge Units (KL) :	285.00
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Current Charges (D):	171000.00
Rebate (E):	17100.00
Amount Payable by Due Date (C+D-E) :	153900.00
Amount Payable after Due Date (C+D) :	171000.00
Issue Date:	23/08/2024
Due Date by Cash :	30/09/2024
Due Date by Cheque :	30/09/2024

	LUDHIANA URBAN WATER & WASTE WATER MANAGEMENT LIMITED	
SEWERAGE DISPOSAL BILL		
Total Amount Payable:-		
By Due Date:		153900.00
After Due Date:		171000.00



LUDHIANA URBAN WATER AND WASTE-WATER MANAGEMENT LIMITED (A Municipal Corporation Under Loknag)

DISPOSAL BILL

Zone : Zone B
Block : 23
UID No. : BD23-11239
Consumer Name : PRITAM SGT DW.
RS : 560
Mobile No. : 9814102995
Email : dimple.contact@gmail.com
Property No. : 16A
Area (Sq. Yds.) : 126.00

MC LUHIANA
Arrear upto (31/03/23) : 235899
Issue Date : 23/Aug/2024
Bill Period : 31/Mar/2025
Due Date : 30/Sep/2024
Arrear : 0.00
Int. Arrear : 0.00
Arrear Amount Payable : 0.00
By Due Date : 0.00
After Due Date : 0.00

LUHIANA
Bill No. : 235899
Issue Date : 23/Aug/2024
Bill Period : 31/Mar/2025
Due Date : 30/Sep/2024
Arrear : 0.00
Int. Arrear : 0
Current Charges : 171000.00
Amount Payable : 153900.00

By Due Date : 153900.00
After Due Date : 171000.00
*****TOTAL AMOUNT TO BE PAID*****
*By Due Date : 153900.00
*After Due Date : 171000.00
Printed By : APTAR SINGH (EP
Terminal Id : 2423009

Date of Printing : 18/Sep/2024 02:19:59 PM
APP Ver: 5.0
APP Build No.: 5
Place of Printing : Lat:0, Long:0

Pay online at
www.mcluhiana.gov.in
or
Scan QR Code



Note: Please
keep Record of the Bill
to Bill
Station

1851


**LUDHIANA URBAN WATER & WASTE WATER
MANAGEMENT LIMITED**

SEWERAGE DISPOSAL BILL

Bill No.:	216056	Bill Date:	08/08/2023	Consumer Id:	560
Owner :	PRITTAM SCI.DYERS	Zone / Block :	Zone B / 23	Category:	BD/G
Father Name:		UID No. :	B023-11239	Plot Area (Sqyds):	126.00
Property No. :	16A	Mobile :	9814102995		
Address :	16-A I.A.A				
Email :	dimple.contact@gmail.com				

MC Ludhiana Arrear (upto 31/03/2023):-

Bill Period :	01-04-2025 to 31-03-2026
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Amount Payable by Due Date :	0.00
Amount Payable after Due Date :	0.00

LUWWML CHARGES DETAILS:-

Bill Period :	01-04-2023 to 31-03-2024
Period (Months) :	12.00
Discharge Units (KL) :	285.00
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Current Charges (D):	171000.00
Rebate (E):	17100.00
Amount Payable by Due Date (C+D-E) :	153900.00
Amount Payable after Due Date (C+D) :	171000.00
Issue Date:	08/08/2023
Due Date by Cash :	31/12/2023
Due Date by Cheque :	31/12/2023

	Ludhiana Urban Water & Waste Water Management Limited Municipal Corporation Ludhiana (https://lwwml2.mcludhiana.gov.in) (Disposal Payment Receipt) UID No :- B023-11239				
Zone :	Zone B	Block :	23	Property No. :	16A
Id No :	560	Name :	PRITTAM SCI.DYERS		
Plot Area (Sq.yards) :	126.00	Bill Period Upto :	31/Mar/2024	Mobile :	9814102995
Email :	dimple.contact@gmail.com				

MC Ludhiana Arrear (upto 31/03/2023)

Arrears Paid	
Arrears Interest Paid	
G8 Book No.	
G8 Receipt No.	

LUWWML

Arrears Paid	0.00
Arrears Interest Paid	0.00
Current Paid	153900.00
Advance Paid	0.00

Payment Mode :	Online	Transaction Id :	DCT_560_220923143053
Total Amount Payable :	153900.00	Cheque/DD No. : Date	
Total Amount Paid :	153900.00	Bank :	
Payment Date :	22/Sep/2023	Creator Name :	MANKIRAT SINGH

Note:-

- This is Computer generated receipt. hence no signature required.
- This is not a proof of ownership.
- In case of any correction, Please contact to MC office.

PAID - 1/4/23 TO 31/3/24 PAID



Municipal Corporation Ludhiana
(<https://disposal.mcludhiana.gov.in>)
(Disposal Bill Payment Receipt - Applicant Copy)
UID No :- B023-11239



Account No.:	560	Date:	23/09/2022
Block:	23	Property No.:	16A
Name:	PRITTAM SCI.DYERS	Contact No.	9814102995
Bill No. :	194771	Payment Id :	86868
Due Amount :	153900.00/-	Amount Paid:	153900.00/-
Payment Mode:	Online	Bank:	
DD/Cheque No.:		DD/Cheque Date:	
Transaction ID:	DSPL-560-604934380	Service	Disposal Payment
G8 Book No.:	102200	G8 Receipt No:	44
Created By:	JASWANT KAUR	Bill Period :	31/03/2023

MUNICIPAL CORPORATION LUDHIANA
SEWERAGE DISPOSAL BILL

Bill No.: 194868	Bill Date: 23/05/2022	Consumer Id: 665
Owner : R.P. PROCESSORS	Zone / Block : Zone B / 23	Category: BD / G
Father Name:	UID No. : 8023-01430	Plot Area (Sqyds): 126.00
Property No. : 848/11	Address : INDS.-AREA -A	Mobile :
Email : rpprocessors@rediffmail.com		

CHARGES DETAILS:-

Bill Period :	01-04-2022 to 31-03-2023
Period (Months) :	12.00
Discharge Units (KL) :	250.00
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Current Charges (D):	150000.00
Rebate (E):	15000.00
Amount Payable by Due Date (C+D-E) :	135000.00

31/08/2022, 13:55

2022-2023

1855



Municipal Corporation Ludhiana
(<https://disposal.mcludhiana.gov.in>)
(Disposal Bill Payment Receipt - Applicant Copy)
UID No :- B023-01430

Account No: 665
Block: 23
Name: R.P PROCESSORS
Bill No. : 194868
Due Amount : 135000.00/-
Payment Mode: Online
DD/Cheque No :
Transaction ID: DSPL-665-428821084
G8 Book No.: 102188
Created By: Ram Pai Trikha

Date: 31/08/2022
Property No.: 848/11
Contact No. 9876125897
Payment Id : 85005
Amount Paid: 135000.00/-
Bank:
DD/Cheque Date:
Service Disposal Payment
G8 Receipt No: 27
Bill Period : 31/03/2023

Ludhiana Urban Water & Waste Water Management Limited
Disposal Billing & Payments (Municipal Corporation Ludhiana)

Back To
Welcome, R

Home Pay Bill Tasks Reports Settings Logout

PAY YOUR DISPOSAL BILL

Enter Id No. :

GET BALANCE

---: BILL DETAILS :---

Zone	Zone B	Block :	23
Plot Area (Sq.yards) :	126.00	Property No. :	<input type="text" value="848/11"/>
Consumer Name :	R.P. PROCESSORS	UID No :	B023-01430
Mobile# :	<input type="text" value="9876125897"/>	Email :	<input type="text" value="rpprocessors@rediffmail.com"/>

MC Ludhiana Arrear (upto 31/03/2023)

Bill No. :	235995	Arrears:	<input type="text" value="0.00"/>
Bill Date :	23/Aug/2024	Arrears Interest:	<input type="text" value="0.00"/>
Due Date by Cheque :	30/Sep/2024	Amount Payable by Due Date :	<input type="text" value="0.00"/>
Due Date by Other Payment Modes :	30/Sep/2024	Amount Payable After Due Date :	<input type="text" value="0.00"/>
Bill Period :	01/Apr/2024 To 31/Mar/2025	Total Arrear Paid :	<input type="text" value="0.00"/>
Bill Category :	BD/G	Arrear Balance :	<input type="text" value="0.00"/>

LUW/WML

Bill No. :	235995	Arrears :	<input type="text" value="0.00"/>
Bill Date :	23/Aug/2024	Current Charges :	<input type="text" value="150000.00"/>
Due Date by Cheque :	30/Sep/2024	Rebate :	<input type="text" value="15000.00"/>
Due Date by Other Payment Modes :	30/Sep/2024	Amount Payable by Due Date :	<input type="text" value="135000.00"/>
Bill Period :	01/Apr/2024 To 31/Mar/2025	Amount Payable after Due Date :	<input type="text" value="150000.00"/>
Bill Category :	BD/G	Total Paid :	<input type="text" value="135000.00"/>
		Balance :	<input type="text" value="0.00"/>
		Enter Amount to Pay :	<input type="text" value="0.00"/>

VIEW COMPLETE BILL

I agree to have my bills delivered online through Mobile/Email in future to save environment and make Ludhiana City Smart.

PAY BILL



**LUDHIANA URBAN WATER & WASTE WATER
MANAGEMENT LIMITED**



SEWERAGE DISPOSAL BILL

Bill No.:	216152	Bill Date:	08/08/2023	Consumer Id:	665
Owner :	R.P. PROCESSORS	Zone / Block :	Zone B / 23	Category:	BD/G
Father Name:		UID No. :	B023-01430	Plot Area (Sqyds):	126.00
Property No. :	848/11	Mobile :	9876125897		
Address :	Ldh				
Email :	rpprocessors@rediffmail.com				

MC Ludhiana Arrear (upto 31/03/2023):-

Bill Period :	01-04-2023 to 31-03-2024
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Amount Payable by Due Date :	0.00
Amount Payable after Due Date :	0.00

LUWWML CHARGES DETAILS:-

Bill Period :	01-04-2023 to 31-03-2024
Period (Months) :	12.00
Discharge Units (KL) :	250.00
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Current Charges (D):	150000.00
Rebate (E):	15000.00
Amount Payable by Due Date (C+D-E) :	135000.00
Amount Payable after Due Date (C+D) :	150000.00
Issue Date:	08/08/2023
Due Date by Cash :	30/09/2023
Due Date by Cheque :	30/09/2023

2023-24

		Ludhiana Urban Water & Waste Water Management Limited Municipal Corporation Ludhiana (https://lwml2.mcludhiana.gov.in) (Disposal Payment Receipt) UID No :- B023-01430					
Zone :	Zone B	Block :	23	Property No. :	848/11		
Id No :	665	Name :	R.P. PROCESSORS				
Plot Area (Sq.yards) :	126.00	Bill Period Upto :	31/Mar/2024	Mobile :	9876125897		
Email :	rpprocessors@rediffmail.com						

MC Ludhiana Arrear (upto 31/03/2023)

LUWWML

Arrears Paid	
Arrears Interest Paid	
G8 Book No.	
G8 Receipt No.	

Arrears Paid	0.00
Arrears Interest Paid	0.00
Current Paid	135000.00
Advance Paid	0.00

Payment Mode :	Online	Transaction Id :	DCT_665_270923132421
Total Amount Payable :	135000.00	Cheque/DD No. : Date	
Total Amount Paid :	135000.00	Bank :	
Payment Date :	28/Sep/2023	Creator Name :	Ram Pal Trikha

Note:-

- 1 This is Computer generated receipt. hence no signature required.
- 2 This is not a proof of ownership.
- 3 In case of any correction, Please contact to MC office.

Ludhiana Urban Water & Waste Water Management Limited
Disposal Billing & Payments (Municipal Corporation Ludhiana)

Home Pay Bill Tasks Reports Settings Logout

		<p>Ludhiana Urban Water & Waste Water Management Limited Municipal Corporation Ludhiana (https://lwwml2.mcludhiana.gov.in) (Disposal Payment Receipt) UID No :- B023-01430</p>		
Zone :	Zone B	Block :	23	Property No :
Plot No :	665	Name :	R P PROCESSORS	
Plot Area (Sq.yards) :	126.00	Bill Period Upto :	31/Mar/2025	Mobile :
Email :	rpprocessors@rediffmail.com			

MC Ludhiana Arrear (upto 31/03/2023)

LUWWML

Arrears Paid		Arrears Paid
Arrears Interest Paid		Arrears Interest Paid
GI Book No.		Current Paid
GI Receipt No.		Advance Paid

Payment Mode :	Online	Transaction Id :	DCT 665 1
Total Amount Payable :	135000.00	Cheque/DD No : Date	
Total Amount Paid :	135000.00	Bank :	
Payment Date :	17/Sep/2024	Creator Name :	Ram Pal Tri

Note:-

1. This is Computer generated receipt. hence no signature required.
2. This is not a proof of ownership.



LUDHIANA URBAN WATER
AND WASTEWATER
MANAGEMENT LIMITED
(A Municipal Corporation
Ludhiana Undertaking)

DISPOSAL BILL

Zone : Zone B
Block : 23
UID No. : B023-01430
IB No. : 665
Consumer Name : J. P. PROFESSORS
Mobile No. : 9876115897
Email : jpproffessors@re-
diffmail.com
Property No. : 848/11
Area (Sq. Yds.) : 126.00

MC LUDHIANA

Arrear upto (31/03/23)
Bill No. : 235906
Issue Date : 23/Aug/2024
Bill Period : 31/Mar/2023
Due Date : 30/Sep/2024

Arrear : 0.00
Int. Arrear : 0.00

Arrear Amount Payable:

By Due Date : 0.00
After Due Date : 0.00

LUWWM

Bill No. : 235905
Issue Date : 23/Aug/2024
Bill Period : 31/Mar/2025
Due Date : 30/Sep/2024

Arrear : 0.00
Int. Arrear : 0
Current Charges : 150000.00



PUNJAB POLLUTION CONTROL BOARD
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
 Website:- www.ppcb.gov.in

Office Dispatch No : 3693

Registered/Speed Post

Date: 5/7/19

Industry Registration ID: R13LDH4285279

Application No : 10311999

To,

Rampaul Trikha
 70-b, Brs Nagar
 Ludhiana, Ludhiana-141012

Subject: Renewal of consent to operate under Water (Prevention & Control of Pollution) Act, 1974

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/LDH1/2019/10311999
Date of issue :	05/07/2019
Date of expiry :	30/06/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	R15LDH1CTOW1491932 From:23/07/2014 To:30/06/2019

2. Particulars of the Industry

Name & Designation of the Applicant	Rampaul Trikha, (Proprietor)
Address of Industrial premises	R.p.processors, 848/11, Indl area-a, Ludhiana East, Ludhiana I-141003
Capital Investment of the Industry	486.09 lakhs
Category of Industry	Red
Type of Industry	Other
Scale of the Industry	Small
Office District	Ludhiana I



Municipal Corporation Ludhiana

(<https://disposal.mcludhiana.gov.in>)

(Disposal Bill Payment Receipt - Applicant Copy)

UID No :- B023-00261



Account No.:	591	Date:	12/09/2022
Block:	23	Property No.:	Null
Name:	PERFECT DYEING & FINISHING IND	Contact No.	9814008710
Bill No. :	194797	Payment Id :	85717
Due Amount :	129600.00/-	Amount Paid:	129600.00/-
Payment Mode:	Online	Bank:	
DD/Cheque No.:		DD/Cheque Date:	
Transaction ID:	DSPL-591-961080346	Service	Disposal Payment
G8 Book No.:	102193	G8 Receipt No:	19
Created By:	vinod kumar	Bill Period :	31/03/2023

Disposal

LUDHIANA URBAN WATER & WASTE WATER
MANAGEMENT LIMITED

SEWERAGE DISPOSAL BILL

Bill No.:	236675	Bill Date:	23/08/2024	Consumer Id:	2387
Owner :	SAGAR APPARELS	Zone / Block :	Zone B / 30	Category:	BD/G
Father Name:		UID No. :	B030-18082	Plot Area (Sqyds):	126.00
Property No. :	2586/87	Mobile :	9815073000		
Address :	BABBA GAJJA JAIN COLONY				
Email :	rajneeshsood77@gmail.com				

MC Ludhiana Arrear (upto 31/03/2023):-

Bill Period :	01-04-2024 to 31-03-2025
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Amount Payable by Due Date :	0.00
Amount Payable after Due Date :	0.00

LUWWIML CHARGES DETAILS:-

Bill Period :	01-04-2024 to 31-03-2025
Period (Months) :	12.00
Discharge Units (KL) :	270.00
Arrears (A) :	162000.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	162000.00
Current Charges (D):	162000.00
Rebate (E):	16200.00
Amount Payable by Due Date (C+D-E) :	307800.00
Amount Payable after Due Date (C+D) :	324000.00
Issue Date:	23/08/2024
Due Date by Cash :	30/09/2024
Due Date by Cheque :	30/09/2024

C/No 411262025
 Date 30/9/24
 Rs 72900/-
 500
73400.
 DD No 171333
 Date 21/10/24

Ludhiana Urban Water & Waste Water Management Limited
Municipal Corporation Ludhiana
(<https://lwwml2.mcludhiana.gov.in>)
(Disposal Payment Receipt)
UID No :- B030-18082

Zone :	Zone B	Block :	30	Property No. :	2586/87
Id No :	2387	Name :	SAGAR APPARELS		
Plot Area (Sq.yards) :	126.00	Bill Period Upto :	31/Mar/2024	Mobile :	9815073000
Email :	rajneeshsood77@gmail.com				

MC Ludhiana Arrear (upto 31/03/2023)

Arrears Paid	237493.00
Arrears Interest Paid	0.00
G8 Book No.	140222
G8 Receipt No.	6

LUWWML

Arrears Paid	0.00
Arrears Interest Paid	0.00
Current Paid	162000.00
Advance Paid	0.00

Payment Mode :	Online	Transaction Id :	DCT_2387_010724121158
Total Amount Payable :	399493.00	Cheque/DD No. : Date	
Total Amount Paid :	399493.00	Bank :	
Payment Date :	01/Jul/2024	Creator Name :	SAGAR APPARELS

Note:-

This is Computer generated receipt. hence no signature required.

This is not a proof of ownership.

In case of any correction, Please contact to MC office.

MUNICIPAL CORPORATION, LUDHIANA		SEWERAGE DISPOSAL BILL			For the Period of 04/2020 To 31/03/2021	
Name of Zone ID Number	Block Number	Account Number	Name & Address		Area in Sq. yard	Discharge Category
B/ABC 2387	ABC	1214 2586/21	SADAR AREA BLK BABBA GAJJA JAIN COLONY			BD/S
Bill Number 140217	Discharge Units (KL)	Period (Months) 12	Arrears (A)	Interest on Arrears (B)	Disposal Arrear (C=A+B)	Adjustment of Previous Bill
2021						
Amount Current Payable (D)	Amount Payable (E)	Amount Payable by Due Date (C+D-1)	Amount Payable After Due Date (C+D)		Issue Date	Due Date By Cash
14000.00	14000.00	38800.00	40500.00		04/04/2020	30/09/2021
You must take the receipt from the cashier after making the payments			www.mcludhiana.com		Please read the instructions on the back side of the bill	

MUNICIPAL CORPORATION, LUDHIANA			SEWERAGE DISPOSAL BILL		For the Period of		To
Name of Zone ID Number	Block Number	Account Number	Name & Address		Area in Sq. yard	Discharge Category	
B/A30 2387	A30	1214 2586/87	SAGAR APPARELS BABBA GAUJA JAIN COLONY			BD/G	
Bill Number	Discharge Units (KL)	Period (Months)	Arrears (A)	Interest on Arrears (B)	Disposal Total Arrear (C=A+B)	Adjustment of Previous Bill	
2021 2021 159443		6.00	268493.00	0	268493.00		
Disposal Current Charges (D)	Rebate (E)	Amount Payable by Due Date (C+D-E)	Amount Payable After Due Date (C+D)	Issue Date	Due Date By Cash	Due Date By Cheque	
00 81000.00	8100.00	341393.00	349493.00		30/09/2021	30/09/2021	

You must take the receipt from the cashier, after making the payments www.mcludhiana.com Please read the instructions on the back side of the bill

MUNICIPAL CORPORATION, LUDHIANA

SEWERAGE DISPOSAL BILL

For the Period of 01/04/2019 to 31/03/2020

Name of Zone ID Number	Block Number	Account Number	Name & Address		Area in Sq. yard	Discharge Category
B/A30 2387	A30	1214 2586/87	SAGAR APPARELS BABBA GAJJA JAIN COLONY			BD/G
Bill Number	Discharge Units (KL)	Period (Months)	Arrears (A)	Interest on Arrears (B)	Disposal Total Arrear (C=A+B)	Adjustment of Previous Bill
		12 00	81000.00		81000.00	
Disposal Current Charges (D)	Rebate (E)	Amount Payable by Due Date (C+D-E)	Amount Payable After Due Date (C+D)	Issue Date	Due Date By Cash	Due Date By Cheque
182000.00	16200.00	226800.00	243000.00		31/01/2020	31/01/2020

Pay only with Demand draft
Cheque

You must take the receipt from the cashier after making the payments

www.mcludhiana.com

Please read the instructions on the back side of the bill

MUNICIPAL CORPORATION, LUDHIANA			SEWERAGE DISPOSAL BILL		For the Period of	
Name of Zone ID Number	Block Number	Account Number	Name & Address		Area in Sq. yard	Discharge Category
B/A30 2387	A30	1214	SAGAR APPARELS 2586/87 BABBA GAJJA JAIN COLONY		Pay only with Demand draft or Cheques are not accepted	BD/G
Bill Number	Discharge Units (KL)	Period (Months)	Arrears (A)	Interest on Arrears (B)	Disposal Total Arrear (C=A+B)	Adjustment of Previous Bill
114023		3.00	81000.00	0	81000.00	
Disposal Current Charges (D)	Rebate (E)	Amount Payable by Due Date (C+D-E)	Amount Payable After Due Date (C+D)	Issue Date	Due Date By Cash	Due Date By Cheque
40500.00	4050.00	117450.00	121500.00	18/3	29/03/2019	29/03/2019
You must take the receipt from the cashier after making the payments			www.mcludhiana.com		Please read the instructions on the back side of the bill	

01/04/24 to 31/09/24



M/S. SUN SHINE DYEING PRIVATE LIMITED
C/O SUN SHINE DYEING PRIVATE LIMITE
261 INDUSTRIAL AREA A

LUDHIANA 141003
PUNJAB INDIA

JOINT HOLDERS :

Nomination : Not Registered

Account Branch : THE MALL ROAD
Address : PLOT B 19 65 SE THE MALL LGF 1,
1ST MALL,
LUDHIANA
City : LUDHIANA 141001
State : PUNJAB
Phone no. : 18002600/18001600
OD Limit : 28,000,000.00
Currency : INR
Email : INFO@SUNSHINEDYEING.COM
Cust ID : 46485157
Account No : 00342790001130 Preferred Customer
A/C Open Date : 29/09/2012
Account Status : Regular
RTGS/NEFT IFSC : HDFC0000034 MICR : 141240002
Branch Code : 34 Product Code : 279

From : 01/10/2024

To : 31/10/2024

Statement of account

Date	Narration	Chq/Ref.No.	Value Dt	Withdrawal Amt.	Deposit Amt.	Closing Balance
01/10/24	CHQ PAID-MICR CTS-RK-FRONTIER STATIONERS	000000000011134	01/10/24	11,278.00		-23,111,182.8
01/10/24	CHQ PAID-MICR CTS-RK-MODERN MOTOR WORKS	000000000011124	01/10/24	31,831.00		-23,143,013.8
01/10/24	CHQ PAID-MICR CTS-RK-RELIANCE SYSTEMS	000000000011137	01/10/24	1,888.00		-23,144,901.8
01/10/24	CHQ PAID-MICR CTS-RK-SUPER GARMENT	000000000011136	01/10/24	39,724.00		-23,184,625.8
01/10/24	CHQ PAID-MICR CTS-RK-LINDAL DYES CHEMICA	000000000011126	01/10/24	137,813.00		-23,322,438.8
01/10/24	I/W CHQ RET-JOINT SIGNATURE REQUIRED	000000000011134	01/10/24		11,278.00	-23,311,160.8
01/10/24	I/W CHQ RET-JOINT SIGNATURE REQUIRED	000000000011137	01/10/24		1,888.00	-23,309,272.8
01/10/24	I/W CHQ RET-JOINT SIGNATURE REQUIRED	000000000011136	01/10/24		39,724.00	-23,269,548.8
01/10/24	IMPS-427516226686-MANO HAR APPARELS-YESB-XXXXXXX2448-PAYMENT	0000427516226686	01/10/24		150,000.00	-23,119,548.8
01/10/24	FT - DR - 50200049628851 - AGGARWAL TRADERS	000000000011150	01/10/24	265,737.00		-23,385,285.8
01/10/24	FT - DR - 50200042225138 - LADHAR ENTERPRISES	000000000011079	01/10/24	52,865.00		-23,438,150.8
01/10/24	CHQ DEP - TRANSFER OW 1 - DUGRI LUDHIANA VASU KNITWEAR :HDFC BANK LTD	000000000002164	01/10/24		50,000.00	-23,388,150.8
03/10/24	CHQ PAID-MICR CTS-RK-DEEP HARDWARES-STOR	000000000011141	03/10/24	50,000.00		-23,438,150.8
03/10/24	CHQ PAID-MICR CTS-RK-PREMIA CHEMICALS/PV	000000000011121	03/10/24	63,751.00		-23,501,901.8
03/10/24	TUDOR KNITTING-SUNSHINE	0000410030397502	03/10/24		634,879.00	-22,867,022.8
03/10/24	FT - DR - 50200049628851 - AGGARWAL TRADERS	000000000011147	03/10/24	277,024.00		-23,144,046.8
03/10/24	FT - DR - 50200098305750 - PARADISE ENTERPRISES	000000000011131	03/10/24	137,146.00		-23,281,192.8
03/10/24	NEFT CR-PSIB0000519-GLEAMING APPARELS OPC PVT LTD-SUNSHINE DYEING PVT LTD-POD036978514	0000POD036978514	03/10/24		62,152.00	-23,219,040.8
03/10/24	800494141-RENEWAL FEB-SUNSHINE DYEING P	000000000000000	03/10/24	28,000.00		-23,247,040.8
03/10/24	CHQ PAID-TRANSFER IN-RAJ PLASTIC INDUSTRI	000000000011526	03/10/24	5,310.00		-23,252,350.8
03/10/24	CHQ PAID-TRANSFER IN-KAVYA INDUSTRIES	000000000011138	03/10/24	32,509.00		-23,284,859.8
03/10/24	CHQ PAID-TRANSFER IN-COMM MUNC CORP OF L	000000000011120	03/10/24	81,000.00		-23,365,859.8

(01-04-24 To 30-09-24)

HDFC BANK LIMITED

*Closing balance includes funds earmarked for hold and unclosed funds
Contents of this statement will be considered correct if no error is reported within 30 days of receipt of statement. The address on this statement is that on record with the Bank as at the day of requesting this statement.

State account branch GSTN:03AAACH2702111ZA
HDFC Bank GSTIN number details are available at <https://www.hdfcbank.com/personal/making-payments/online-tax-payment/goods-and-service-tax>.
Registered Office Address: HDFC Bank House, Senapati Bapat Marg, Lower Parel, Mumbai 400013

2022-2023

HDFC BANK

Understand your world

Sun Shine Dyeing Private Limited

Customer ID : 46485167

Account Number : 00342790001130

Joint Holders 1 : Not Applicable

Joint Holders 2 : Not Applicable

Account Type : CURRENT RESIDENTS (279)

Statement From : 01/09/2022 To 30/09/2022

Currency : INR

Nomination : Not Registered

Account Branch : 34

The Mall Road

Plot B19 65 Se The Mall Lgf 1,

1st Mall,

Ludhiana

Ludhiana

Punjab

141001

RTGS/NEFT IFSC : HDFC0000034 MICR 141240002

Current Account Details

Opening Balance : -1,74,57,151.73

Limit : 2,30,00,000.00

Txn Date	Narration	Withdrawals	Deposits	Closing Balance
14/09/2022	CHQ DEP RET CHGS 100822-MIR2325592381290 Value Dt 14/09/2022 Ref 00000000304	118.00	0.00	-1,73,80,282.7
14/09/2022	Chq Paid-INWARD TRAN-PALAK SOOD Value Dt 14/09/2022 Ref 000000008701	30,000.00	0.00	-1,74,10,282.7
14/09/2022	Chq Paid-INWARD TRAN-VISHAL HOUSEKEEPING Value Dt 14/09/2022 Ref 000000008692	39,791.00	0.00	-1,74,50,073.7
14/09/2022	Chq Paid-INWARD TRAN-MUNICIPAL CORPORATIVE Value Dt 14/09/2022 Ref 000000008669	1,82,000.00	0.00	-1,76,12,073.7
15/09/2022	Chq Paid-MICR CTS-NO-D R ENTERPRISES Value Dt 15/09/2022 Ref 000000008695	1,73,597.00	0.00	-1,77,85,670.7
15/09/2022	Chq Paid-MICR CTS-NO-RAJINDRA AGENCIES Value Dt 15/09/2022 Ref 000000008659	1,93,152.00	0.00	-1,79,78,822.7
15/09/2022	Chq Paid-MICR CTS-NO-AAR VEE COMMODITIES Value Dt 15/09/2022 Ref 000000008679	4,78,635.00	0.00	-1,84,55,457.7
15/09/2022	Chq Paid-MICR CTS-NO-NALINI SOOD Value Dt 15/09/2022 Ref 000000008699	10,000.00	0.00	-1,84,65,457.7
15/09/2022	Chq Paid-MICR CTS-NO-VIKRAM SOOD Value Dt 15/09/2022 Ref 000000008700	15,000.00	0.00	-1,84,80,457.7
15/09/2022	Chq Paid-MICR CTS-NO-RAJEEV SOOD Value Dt 15/09/2022 Ref 000000008698	30,000.00	0.00	-1,85,10,457.7
15/09/2022	Chq Paid-MICR CTS-NO-JYOTI ENTERPRISES Value Dt 15/09/2022 Ref 000000008694	1,13,084.00	0.00	-1,86,23,541.7
15/09/2022	Chq Paid-MICR CTS-NO-SHEENA ENTERPRISES Value Dt 15/09/2022 Ref 000000008693	1,13,084.00	0.00	-1,87,36,625.7

1871

118

MUNICIPAL CORPORATION, LUDHIANA		SEWERAGE DISPOSAL BILL			For the Period of 01/10/2021 To 31/03/2022	
Name of Zone Number	Block Number	Account Number	Name & Address		Area in Sq. yard	Discharge Category
A23 61	A23	37 261 261 IND.	SUNSHINE DYEING MILL LTD AREA A			BD/C
Bill Number	Discharge Units (KL)	Period (Months)	Arrears (A)	Interest on Arrears (B)	Disposal Total Arrear (C=A+B)	Adjustment of Previous Bill
175875		6.00	0	0	0	
Total Current Charges (D)	Rebate (E)	Amount Payable by Due Date (C+D-E)	Amount Payable After Due Date (C+D)	Issue Date	Due Date By Cash	Due Date By Cheque
228300.00	22830.00	205470.00	228300.00		25/01/2022	25/01/2022

Handwritten signature

Please take the receipt from the cashier after making the payments. www.mcludhiana.com Please read the instructions on the back side of the bill.

90000/- 9000/- 81000/- 90000/- *16/3/22*

*Bill Amended as per
Concmt. of 28300 is wrongly
Bill generated. - This is 16/3/22*

1/10/2021 to 31/3/2022

MUNICIPAL CORPORATION, LUDHIANA			SEWERAGE DISPOSAL BILL		For the Period of	
					01/04/2021	To 30/09/2021
Name of Zone ID Number	Block Number	Account Number	Name & Address		Area in Sq. yard	Discharge Category
8/A23 561	A23	37 261 261 IND.	SUNSHINE DYEING MILL LTD AREA A			ED/G
Bill Number	Discharge Units (KL)	Period (Months)	Arrears (A)	Interest on Arrears (B)	Disposal Total Arrear (C=A+B)	Adjustment of Previous Bill
158568		6.00	0	0	0	
Disposal Current Charges (D)	Rebate (E)	Amount Payable by Due Date (C+D-E)	Amount Payable After Due Date (C+D)	Issue Date	Due Date By Cash	Due Date By Cheque
9000.00	9000.00	81000.00	90000.00		30/09/2021	30/09/2021

You must take the receipt from the cashier after making the payments www.mcludhiana.com Please read the instructions on the back side of the bill

2021-22

16-B

9/23/22, 1:40 PM

Payment Receipt | Disposal Payments



Municipal Corporation Ludhiana

(<https://disposal.mcludhiana.gov.in>)

(Disposal Bill Payment Receipt - Applicant Copy)

UID No :- B023-11297



Account No.:	579	Date:	23/09/2022
Block:	23	Property No.:	Null
Name:	RAJNISH DYEING HOUSE	Contact No.	9888384119
Bill No.:	194789	Payment Id :	86823
Due Amount :	32400.00/-	Amount Paid:	32400.00/-
Payment Mode:	Online	Bank:	
DD/Cheque No.:		DD/Cheque Date:	
Transaction ID:	DSPL-579-039287264	Service	Disposal Payment
G8 Book No.:	102200	G8 Receipt No:	4
Created By:	HARSH VARDHAN DHANDA	Bill Period :	31/03/2023

16-B



Ludhiana Urban Water & Waste Water Management Limited
Municipal Corporation Ludhiana
 (https://lwtml2.mcludhiana.gov.in)
 (Disposal Payment Receipt)
 UID No :- B023-11297



Zone :	Zone B	Block :	23	Property No. :	0
Id No :	579	Name :	RAJNISH DYEING HOUSE		
Plot Area (Sq.yards) :	126.00	Bill Period Upto :	31/Mar/2024	Mobile :	9888384119
Email :	NIPRAMANHOUSE@YAHOO.COM				

MC Ludhiana Arrear (upto 31/03/2023)

Arrears Paid	
Arrears Interest Paid	
G8 Book No.	
G8 Receipt No.	

LUWWML

Arrears Paid	0.00
Arrears Interest Paid	0.00
Current Paid	32400.00
Advance Paid	0.00

Payment Mode :	Online	Transaction Id :	DCT_579_250923124510
Total Amount Payable :	32400.00	Cheque/DD No. : Date	
Total Amount Paid :	32400.00	Bank :	
Payment Date :	25/Sep/2023	Creator Name :	HARSH VARDHAN DHANDA

Note:-

- 1 This is Computer generated receipt. hence no signature required.
- 2 This is not a proof of ownership.
- 3 In case of any correction, Please contact to MC office.

9/25/21, 11:29 AM

Payment Receipt | Disposal Payments

Disposal
 Amount upto
 30/9/21



Municipal Corporation Ludhiana

(<https://disposal.mcludhiana.gov.in>)

(Disposal Bill Payment Receipt - Applicant Copy)

UID No :- B023-11297



Account No.:	579	Date:	25/09/2021
Block:	23	Property No.:	0
Name:	RAJNISH DYEING HOUSE	Contact No.	9888384119
Bill No. :	158585	Payment Id :	70221
Due Amount :	16200.00/-	Amount Paid:	16200.00/-
Payment Mode:	Online	Bank:	
DD/Cheque No.:		DD/Cheque Date:	
Transaction ID:	DSPL-579-834009939	Service	Disposal Payment
G8 Book No.:	102062	G8 Receipt No:	42
Created By:	HARSH VARDHAN DHANDA	Bill Period :	30/09/2021

Payment Receipt | Disposal Payments

Disposal - wpta
31-321

Page 1 of 1



Municipal Corporation Ludhiana

(<https://disposal.mcludhiana.gov.in>)

(Disposal Bill Payment Receipt - Applicant Copy)

UID No :- B023-11297



Account No.:	579	Date:	29/09/2020
Block:	23	Property No.:	2523/2524
Name:	RAJNISH DYEING HOUSE	Contact No.:	9888384119
Bill No.:	143501	Payment Id :	64106
Due Amount :	32400.00/-	Amount Paid:	32400.00/-
Payment Mode:	Online	Bank:	
DD/Cheque No.:		DD/Cheque Date:	
Transaction ID:	DSPL-579-246362970	Service	Disposal Payment
G8 Book No.:	102030	G8 Receipt No:	18
Created By:	HARSH VARDHAN DHANDA	Bill No.:	

Zone B
 Block 30
 UID No.
 Id No. 972
 Consumer Name J S J DYING
 Mobile No 9999999999
 Email
 Property No. : NULL
 Area (Sq Yds.) 126 00

MC LUDHIANA

Arrear Upto (31/03/23)
 Bill No. : 236268
 Issue Date : 23/Aug/2024
 Bill Period : 31/Mar/2025 ✓
 Due Date : 30/Sep/2024

Arrear : 0.00
 Int. Arrear : 0.00

Arrear Amount Payable

By Due Date : 0.00
 After Due Date : 0.00

LUDHIANA

Bill No. : 236268
 Issue Date : 23/Aug/2024
 Bill Period : 31/Mar/2025
 Due Date : 30/Sep/2024

Arrear 46200 00 ALL
 Int. Arrear 0
 Current Charges 99000.00 = 10%

Amount Payable

By Due Date : 121800.00 ≈
 After Due Date : 130200.00

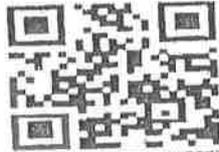
 *****TOTAL AMOUNT PAYABLE*****

*By Due Date : 121800.00 *
 *After Due Date : 130200.00 *

 Paid By : SUBHASH KUMAR (EPD)
 Terminal Id : 2429021

Date of Printing
 17/Sep/2024 10:31:38 AM
 APP Ver: 8.0
 APP Build No.: 8
 Place of Printing
 Lat: 0 0 0

Pay Online at
 www.mcludhiana.gov.in
 or
 Scan QR Code



- Note:
- *For Permanent Record, Please keep Photocopy of the Bill.
 - *For Any Correction in Bill Please Contact to MC Office.
 - *Please make Demand Draft in the name of "LUDHIANA URBAN WATER WASTEWATER MANAGEMENT LTD" for payment.

Thanks



GAS/WATER
MANAGEMENT LIMITED
(A Public Limited Company)
1987-88 (Incorporated in India)

DISPOSAL BILL

Zone
Block : 30
UID No : 0
Id No : 972
Consumer Name : J S J DYING
Mobile No : 9999999999
Email
Property No

MC LUDHIANA

Arrear Upto (31/03/23)
Bill No : 216424
Issue Date : 08/Aug/2023
Bill Period : 31/Mar/2024
Due Date : 30/Sep/2023

Arrear : 0
Int Arrear : 0

Amount Payable

By Due Date : 0
After Due Date : 0

LUDHIANA

Bill No : 123
Issue Date :
Bill Period : 31/Mar/2024
Due Date : 30/Sep/2023

Arrear : 0
Int Arrear : 0
Current Charges : \$4,385

Amount Payable

By Due Date : 76,600
After Due Date : 84,000

*****TOTAL AMOUNT PAYABLE*****

*By Due Date : 76,600 *
*After Due Date : 84,000 *

Printed By : SURHASH KUMAR (EPD)
Terminal Id : 2429021

Date of Printing
23/Sep/2023 12:04:54 PM
APP Ver: 4.0
APP Build No : 4
Place of Printing
Lat:0, Long:0

Pay Online at
www.mcludhiana.gov.in
or
Scan QR Code



Note:

*For Permanent Record, Please
Keep Photocopy of the Bill.

*For Any Correction in Bill
Please Contact to MC Office

*Please make Demand Draft in the
name of "LUDHIANA URBAN WATER
MANAGEMENT LTD"



**LUDHIANA URBAN WATER & WASTE WATER
MANAGEMENT LIMITED**



SEWERAGE DISPOSAL BILL

Bill No.: 235916	Bill Date: 23/08/2024	Consumer Id: 578
Owner : OM PROCESSOR		Zone / Block : Zone B / 23
Father Name:		Category: BD/G
Property No. : K-3		UID No. : B023-01336
Address : K-3 TEXTILE COLONY		Plot Area (Sqyds): 126.00
Email : dhruv@krbr.in		Mobile : 9815844800

MC Ludhiana Arrear (upto 31/03/2023):-

Bill Period :	01-04-2024 to 31-03-2025
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Amount Payable by Due Date :	0.00
Amount Payable after Due Date :	0.00

LUWWML CHARGES DETAILS:-

Bill Period :	01-04-2024 to 31-03-2025
Period (Months) :	12.00
Discharge Units (KL) :	1200.00
Arrears (A) :	0.00
Interest on Arrears (B) :	0.00
Total Arrears (C=A+B) :	0.00
Current Charges (D):	720000.00
Rebate (E):	72000.00
Amount Payable by Due Date (C+D-E) :	648000.00
Amount Payable after Due Date (C+D) :	720000.00
Issue Date:	23/08/2024
Due Date by Cash :	30/09/2024
Due Date by Cheque :	30/09/2024





LUDHIANA URBAN WATER AND WASTEWATER MANAGEMENT LIMITED (A Municipal Corporation Ludhiana Undertaking)

DISPOSAL BILL

Zone :
Block : 23
UID No. : B023-01336
Id No. : 578
Consumer Name : OM PROCESSOR
Mobile No. : 9999999999
Email : dhruv@ktr.in
Property No. : K-3
Area (Sq. Yds.) : 126.00

MC LUDHIANA

Arrear upto (31/03/23)
Bill No. : 216073
Issue Date : 08/Aug/2023
Bill Period : 31/Mar/2024
Due Date : 30/Sep/2023
Arrear : 0
Int. Arrear : 0

Arrear Amount Payable

By Due Date : 0
After Due Date : 0

LUDHIANA

Bill No. : 123
Issue Date :
Bill Period : 31/Mar/2024
Due Date : 30/Sep/2023
Arrear : 0
Int. Arrear : 0
Current Charges : 720,000

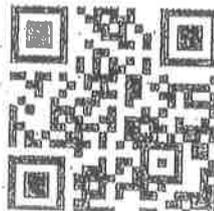
Amount Payable

By Due Date : 648,000
After Due Date : 720,000
*****TOTAL AMOUNT PAYABLE*****
*By Due Date : 648,000 *
*After Due Date : 720,000 *

Printed By : BALWINDER SINGH (EPD)
Terminal Id : 2429070

Date of Printing
10/Sep/2023 11:44:32 AM
APP Ver: 4.0
APP Build No.: 4
Place of Printing
Lat:0, Long:0

Pay Online at
www.mcludhiana.gov.in
or
Scan QR Code



		Ludhiana Urban Water & Waste Water Management Limited Municipal Corporation Ludhiana (https://lwwml2.mcludhiana.gov.in) (Disposal Payment Receipt) UID No :- B023-01336				
Zone :	Zone B	Block :	23	Property No. :	K-3	
Id No :	578	Name :	OM PROCESSOR			
Plot Area (Sq.yards) :	126.00	Bill Period Upto :	31/Mar/2024	Mobile :	9815844800	
Email :	dhruv@krbr.in					

MC Ludhiana Arrear (upto 31/03/2023)

Arrears Paid	
Arrears Interest Paid	
G8 Book No.	
G8 Receipt No.	

LUWWML

Arrears Paid	0.00
Arrears Interest Paid	0.00
Current Paid	648000.00
Advance Paid	0.00

Payment Mode :	Online	Transaction Id :	DCT_578_260923115708
Total Amount Payable :	648000.00	Cheque/DD No. : Date	
Total Amount Paid :	648000.00	Bank :	
Payment Date :	26/Sep/2023	Creator Name :	Dhruv Gupta

Note:-

1 This is Computer generated receipt, hence no signature required.
2 This is not a proof of ownership.
3 In case of any correction, Please contact to MC office.

MUNICIPAL CORPORATION, LUDHIANA			SEWERAGE DISPOSAL BILL		For The Period of	To
Name of Zone ID Number	Block Number	Account Number	Name & Address		Area in Sq. yard	Discharge Category
Bill Number	Discharge Units (KL)	Period (Months)	Arrears (A)	Interest on Arrears (B)	Disposal Total Arrear (C=A+B)	Adjustment of Previous Bill
Disposal Current Charges (D)	Rebate (E)	Amount Payable by Due Date (C+D+E)	Amount Payable by After Due Date (C+D)	Issue Date	Due Date By Cash	Due Date By Cheque

You must take the receipt from the Cashier after making the payments www.mcludhiana.gov.in Please read the instructions on the back side of the bill



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
 Website- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: *R14LDH31891379* Application No: *10496820*

To,
 Rajat Goyal
 Plot No-K-3, Textile Colony, Indl Area-a, Ludhiana
 Ludhiana, Ludhiana-141001

Subject: Renewal of consent to operate under Water (Prevention & Control of Pollution) Act, 1974 granted vide No. R15LDH1CTOW2711209 dated 07.05.2015 to M/s Om Processors Pvt. Ltd., K-3, Textile Colony, Industrial Area-A, Ludhiana.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	<i>CTOW/Renewal/LDH1/2019/10496820</i>
Date of issue :	<i>16/08/2019</i>
Date of expiry :	<i>31/03/2024</i>
Certificate Type :	<i>Renewal</i>
Previous CTO No. & Validity :	<i>R15LDH1CTOW2711209 From:07/05/2015 To:30/06/2019</i>

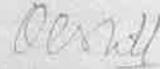
2. Particulars of the Industry

Name & Designation of the Applicant	<i>Rajat Goyal (Director)</i>
Address of Industrial premises	<i>Om Processors Pvt Ltd, Plot No-k-3, Textile Colony, Indl. area-a, Ludhiana, Ludhiana East, Ludhiana I-141003</i>
Capital Investment of the Industry	<i>1833.5449 lakhs.</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>Dye and Dye Intermediates</i>
Scale of the Industry	<i>Medium</i>
Office District	<i>Ludhiana I</i>

Special Conditions:-

1. This consent is valid for dyeing of hosiery cloth @ 6500 Kg/day, Finishing of hosiery cloth @ 3500 Kg/day, Printing of hosiery cloth @ 3500 Kg/day, Crushing/Embossing of hosiery cloth @ 3500 Kg/day & Finishing of garments @ 1000 Kg/day and for discharge of treated trade effluent 700 KLD into sewer.
2. The industry will operate the ETP regularly & efficiently, so as to achieve the prescribed effluent standards at all the time.
3. The industry shall maintain the record of the operation of ETP, fresh water consumption for process as well as treated effluent discharged by it and will send the same at Regional Office-1, Ludhiana by 5th of every month.
4. The industry shall install Online Continuous Effluent Monitoring System immediately.

All the other contents and conditions of consent will remain same as mentioned in original consent No. R15LDHICTOW 2711209 dated 07.05.2015 granted under Water (Prevention & Control of Pollution) Act, 1974.



16.06/2019

(Om Parkash)
Environmental Engineer

For & on behalf

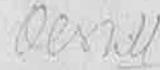
of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:
Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana. He is requested to carry out the monitoring of the industry as per protocol and send the report/recommendations accordingly.



16.06/2019

(Om Parkash)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

MUNICIPAL CORPORATION, LUDHIANA			SEWERAGE DISPOSAL BILL		For the Period of 01/04/2020 To 31/03/2021	
Name of Zone ID Number	Block Number	Account Number	Name & Address		Area in Sq. yard	Discharge Category
B/A23 587	A23	63	GULAB FINISHING MILL IND. AREA - A			BD/G
<p>REVISED BILL AS PER HONBLE HIGH COURT INTERIM ORDER DATED 30.09.2020. (TOTAL BILL CHARGES WAVED OF FROM 23.03.2020 TO 31.05.2020 AND 33% FOR 01.06.2020 TO 31.05.2021)</p>						
Bill Number	Discharge Units (KL)	Period (Months)	Arrears (A)	Interest on Arrears (B)	Disposal Total Arrear (C=A+B)	Adjustment of Previous Bill
140066		12.00	474750.00	0	474750.00	
Disposal Current Charges (D)	Rebate (E)	Amount Payable by Due Date (C+D-E)	Amount Payable After Due Date (C+D)	Issue Date	Due Date By Cash	Due Date By Cheque
210821.92	21082.19	664489.73	685571.92		31/12/2020	31/12/2020
<p>You must take the receipt from the cashier after making the payments www.mciudhiana.com Please read the instructions on the back side of the bill</p>						

9729-00123

Jagdeep SDO 97⁰⁰ - 22546

MUNICIPAL CORPORATION, LUDHIANA			SEWERAGE DISPOSAL BILL		For the Period of 01/10/2021 To 31/03/2022	
Name of Zone ID Number	Block Number	Account Number	Name & Address	Area in Sq. yard	Discharge Category	Discharge Category
Bill Number	Discharge Units (KL)	Period (Months)	Atrears	Disposal Total	Adjustment of	Adjustment of
				Atrears (C=A+B)	Previous Bill	Previous Bill
Disposal Category (A)	Rebate (E)	Amount Payable by Due Date (C+D+E)	After Due Date (C+D)	Issue Date	Due Date By Cash	Due Date By Cheque

PAID
 121,500/-
 24/11/2021

PAID
 121,500/-
 24/11/2021

bill 31-3-22
 121,500

121,500

You must take the receipt from the cashier after making the payments www.mcludhiana.com Please read the instructions on the back side of the bill



LUDHIANA WATER AND SEWERAGE MANAGEMENT CORPORATION
(A Municipal Corporation
Ludhiana Undertaking)

DISPOSAL BILL

Zone : Zone B
Block : 23
UID No. :
Id. No. : 566
Consumer Name : PUNJABI DYING
Mobile No. : 9999999999
Email :
Property No. : 363
Area (Sq Yds.) : 126.00

MC LUDHIANA

Arrear Upto (31/03/23)

Bill No. : 235896
Issue Date : 23/Aug/2024
Bill Period : 31/Mar/2025
Due Date : 30/Sep/2024

Arrear : 0.00
Int. Arrear : 0.00

Arrear Amount Payable

By Due Date : 0.00
After Due Date : 0.00

LUDHIANA

Bill No. : 235896
Issue Date : 23/Aug/2024
Bill Period : 31/Mar/2025
Due Date : 30/Sep/2024

Arrear : 150000.00
Int. Arrear : 0
Current Charges : 150000.00

Amount Payable

By Due Date : 285000.00
After Due Date : 300000.00

*****TOTAL AMOUNT PAYABLE*****

*By Due Date : 285000.00
*After Due Date : 300000.00

Printed By : AVIAR SINGH (EP
D)
Terminal Id : 2429009

Date of Printing
18/Sep/2024 03:12:13 PM
APP Ver: 5.0
APP Build No.: 5
Place of Printing
Lat:0, Long:0



Punjab Biotechnology Incubator

Department of Science, Technology & Environment,
Govt. of Punjab



Notified State Analytical Agency

FSSAI Empanelled | EIC Approved | APEDA Approved | Notified State Water Lab - GoP | Notified Under EPA - GoI



No.PBTI/ENV/050625/000478

Dated : 25/6/2025

ULR : TC127622500001553F

TEST REPORT

Sample Registration No. : PBTI/ENV/050625/000478
Sample code given by customer : Site- ETP Final Outlet Area

Issued to:

Sunshine Dyeing Private Limited.261,
Industrial Area-A,

Ludhiana.
Punjab

SAMPLE PARTICULARS

Your Ref. No.	: Email dt. 27/05/2025
Date & Time of Sample Collection	: 05/06/2025 at 12:35pm
Date & Time of Sample Receipt in Lab	: 05/06/2025 at 9:30pm
Sample Identification No.	: PBTI/050625/07, dt. 05/06/2025
Site of Sample Collection	: Sunshine Dyeing Private Limited.261, Indl Area-A, Ludhiana
Name/Nature of sample	: Treated Effluent
Type of Sample	: Grab
Point of Sample Collection	: Outlet
Condition of the sample on Receipt	: Intact coded sample under refrigerated & preserved condition
Qty/Pkg.	: 5L 50ml approx in plastic cans & glass bottles
Sampling Method	: Sample drawn by PBTI (Mr.Deerghayu) as per APHA guidelines
Test Start Date	: 05/06/2025
Test Completion Date	: 25/06/2025



25/6/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16

- Note:**
1. The above results pertain only to the sample tested.
 2. There is no addition, deviation or exclusion from the method mentioned.
 3. The report shall not be used for advertising or any legal purpose without written permission from the Chief Executive Officer, Punjab Biotechnology Incubator.
 4. This report cannot be re-produced, except when in full, without the written permission from the Chief Executive Officer, Punjab Biotechnology Incubator.
 5. Perishable samples will be destroyed after testing, others after one month from the date of issue of the report, unless otherwise agreed with the customer or as required by the applicable regulations.

Format No : PBTI/F/7.8/04
Issue No & Date : 02 & 03.10.23

Page No. 1/2



Dated :

ULR : TC127622500001553F

Sample Registration No.

: PBTI/ENV/050625/000478

Sample code given by customer

: Site- ETP Final Outlet Area

Test Results

S.No.	Parameter	Results	Units	Test Method
1	pH	7.83		IS 3025 (Part 11) 2022
2	Total Suspended Solids (TSS)	20	mg/l	IS 3025 (Part 17) 2022
3	Total Dissolved Solids (TDS)	1840	mg/l	IS 3025 (Part 16) :2023
4	Biochemical Oxygen Demand (BOD3 at 27oC)	19	mg/l	IS 3025 (Part 44) : 2023
5	Chemical Oxygen Demand (COD) Total	120	mg/l	IS 3025 (Part 58) 2023
6	Oil & Grease	BDL (MDL:1)	mg/l	IS 3025 (Part 39) (A) 2021
7	Ammonical Nitrogen	BDL (MDL:1)	mg/l	IS 3025 (Part 34): 2023
8	Chromium - Hexavalent (as Cr+6)	BDL (MDL:0.05)	mg/l	IS 3025 (Part 52)
9	Nickel (as Ni)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
10	Zinc (as Zn)	0.04	mg/l	APHA 3125 B By ICP-MS
11	Copper (as Cu)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
12	Lead (as Pb)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
13	Chromium (as Cr)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
14	Cadmium (as Cd)	BDL(MDL 0.01)	mg/l	APHA- 3125 B By ICP-MS
15	Sulphide	BDL (MDL:1)	mg/l	IS 3025 (Part 29) : 2022
16	Phenolic compounds (as C6H5OH)	BDL (MDL:0.5)	mg/l	IS 3025 (Part 43) Sec I : 2022
17	Manganese (as Mn)	0.06	mg/l	APHA- 3125 B By ICP-MS
18	Sodium Adsorption Ratio	2.4		IS 11624: 2019

BDL:Below Detection Limit

MDL:Method Detection Limit

25/6/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16





1891

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Punjab Biotechnology Incubator

Department of Science, Technology & Environment,
Govt. of Punjab

Notified State Analytical Agency



TC-12762

FSSAI Empanelled | EIC Approved | APEDA Approved | Notified State Water Lab - GoP | Notified Under EPA - GoI



No.PBTI/ENV/050625/000479

Dated : 25/6/2025

ULR : TC127622500001554F

TEST REPORT

Sample Registration No. : PBTI/ENV/050625/000479

Sample code given by customer : Site- ETP Inlet Tank Area

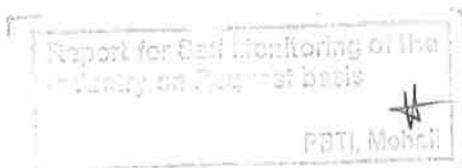
Issued to:

Sunshine Dyeing Private Limited.261,
Industrial Area-A,

Ludhiana,
Punjab

SAMPLE PARTICULARS

Your Ref. No.	:	Email dt. 27/05/2025
Date & Time of Sample Collection	:	05/06/2025 at 1:10pm
Date & Time of Sample Receipt in Lab	:	05/06/2025 at 9:30pm
Sample Identification No.	:	PBTI/050625/08, dt. 05/06/2025
Site of Sample Collection	:	Sunshine Dyeing Private Limited.261, Indl Area-A, Ludhiana
Name/Nature of sample	:	Untreated Effluent
Type of Sample	:	Grab
Point of Sample Collection	:	Inlet
Condition of the sample on Receipt	:	Intact coded sample under refrigerated & preserved condition
Qty/Pkg.	:	5L 50ml approx in plastic cans & glass bottles
Sampling Method	:	Sample drawn by PBTI (Mr.Deerghayu) as per APHA guidelines
Test Start Date	:	05/06/2025
Test Completion Date	:	25/06/2025



25/6/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16

Note:

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2. There is no addition, deviation or exclusion from the method mentioned.
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5. Perishable samples will be destroyed after testing, others after one month from the date of issue of the report, unless otherwise agreed with the customer or as required by the applicable regulations.

Format No : PBTI/F/7.8/04
Issue No & Date : 02 & 03.10.23

Page No. 1/2



Dated :

ULR : TC127622500001554F

Sample Registration No. : PBTI/ENV/050625/000479

Sample code given by customer : Site- ETP Inlet Tank Area

Test Results

S.No.	Parameter	Results	Units	Test Method
1	.pH	9.02		IS 3025 (Part 11) 2022
2	Total Suspended Solids (TSS)	32	mg/l	IS 3025 (Part 17) 2022
3	Total Dissolved Solids (TDS)	3463	mg/l	IS 3025 (Part 16) :2023
4	Biochemical Oxygen Demand (BOD3 at 27oC)	352	mg/l	IS 3025 (Part 44) : 2023
5	Chemical Oxygen Demand (COD) Total	495	mg/l	IS 3025 (Part 58) 2023
6	Oil & Grease	1.7	mg/l	IS 3025 (Part 39) (A) 2021
7	Ammonical Nitrogen	BDL (MDL:1)	mg/l	IS 3025 (Part 34); 2023
8	Chromium - Hexavalent (as Cr+6)	BDL (MDL:0.05)	mg/l	IS 3025 (Part 52)
9	Nickel (as Ni)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
10	Zinc (as Zn)	0.03	mg/l	APHA 3125 B By ICP-MS
11	Copper (as Cu)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
12	Lead (as Pb)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
13	Chromium (as Cr)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
14	Cadmium (as Cd)	BDL(MDL 0.01)	mg/l	APHA- 3125 B By ICP-MS
15	Sulphide	BDL (MDL:1)	mg/l	IS 3025 (Part 29) : 2022
16	Phenolic compounds (as C6H5OH)	BDL (MDL:0.5)	mg/l	IS 3025 (Part 43) Sec I : 2022
17	Manganese (as Mn)	0.18	mg/l	APHA- 3125 B By ICP-MS
18	Sodium Adsorption Ratio	2.9		IS 11624: 2019

BDL:Below Detection Limit

MDL:Method Detection Limit

25/6/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16



1893

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Punjab Biotechnology Incubator

Department of Science, Technology & Environment,
Govt. of Punjab

Notified State Analytical Agency



FSSAI Empanelled | EIC Approved | APEDA Approved | Notified State Water Lab - GoP | Notified Under EPA - GoI



No.PBTI/ENV/050625/000480

Dated : 25/6/2025

ULR : TC127622500001555F

TEST REPORT

Sample Registration No. : PBTI/ENV/050625/000480
Sample code given by customer : Site- Outside the Industry Main Gate

Issued to:

Sunshine Dyeing Private Limited.261,
Industrial Area-A,

Ludhiana,
Punjab

SAMPLE PARTICULARS

Your Ref. No. : Email dt. 27/05/2025
Date & Time of Sample Collection : 05/06/2025 at 1:35pm
Date & Time of Sample Receipt in Lab : 05/06/2025 at 9:30pm
Sample Identification No. : PBTI/050625/09, dt. 05/06/2025
Site of Sample Collection : Sunshine Dyeing Private Limited.261, Indl Area-A, Ludhiana
Name/Nature of sample : Waste Water
Type of Sample : Grab
Point of Sample Collection : Taken from Sewar Pit
Condition of the sample on Receipt : Intact coded sample under refrigerated & preserved condition
Qty/Pkg. : 5L 50ml approx in plastic cans & glass bottles
Sampling Method : Sample drawn by PBTI (Mr.Deerghayu) as per APHA guidelines
Test Start Date : 05/06/2025
Test Completion Date : 25/06/2025



25/6/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16

- Note:
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Format No : PBTI/F/7.8/04
Issue No & Date : 02 & 03.10.23

Page No. 1/2



Dated :

ULR : TC127622500001555F

Sample Registration No. : PBTI/ENV/050625/000480

Sample code given by customer : Site- Outside the Industry Main Gate

Test Results

S.No.	Parameter	Results	Units	Test Method
1	pH	7.91		IS 3025 (Part 11) 2022
2	Total Suspended Solids (TSS)	102	mg/l	IS 3025 (Part 17) 2022
3	Total Dissolved Solids (TDS)	2761	mg/l	IS 3025 (Part 16) :2023
4	Biochemical Oxygen Demand (BOD ₃ at 27°C)	70	mg/l	IS 3025 (Part 44) : 2023
5	Chemical Oxygen Demand (COD) Total	195	mg/l	IS 3025 (Part 58) 2023
6	Oil & Grease	1.5	mg/l	IS 3025 (Part 39) (A) 2021
7	Ammonical Nitrogen	BDL(MDL 1)	mg/l	IS 3025 (Part 34): 2023
8	Chromium - Hexavalent (as Cr+6)	BDL(MDL 0.05)	mg/l	IS 3025 (Part 52)
9	Nickel (as Ni)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
10	Zinc (as Zn)	0.02	mg/l	APHA 3125 B By ICP-MS
11	Copper (as Cu)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
12	Lead (as Pb)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
13	Chromium (as Cr)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
14	Cadmium (as Cd)	BDL(MDL 0.01)	mg/l	APHA- 3125 B By ICP-MS
15	Sulphide	BDL(MDL 1)	mg/l	IS 3025 (Part 29) : 2022
16	Phenolic compounds (as C ₆ H ₅ OH)	BDL(MDL 0.5)	mg/l	IS 3025 (Part 43) Sec I : 2022
17	Manganese (as Mn)	0.12	mg/l	APHA- 3125 B By ICP-MS
18	Sodium Adsorption Ratio	2.5		IS 11624: 2019

BDL:Below Detection Limit

MDL:Method Detection Limit

125/6/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16



1895

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Punjab Biotechnology Incubator

Department of Science, Technology & Environment,
Govt. of Punjab

Notified State Analytical Agency



FSSAI Empanelled | EIC Approved | APEDA Approved | Notified State Water Lab - GoP | Notified Under EPA - GoI



No.PBTIENV/050625/000481

Dated : 25/6/2025

ULR : TC127622500001556F

TEST REPORT

Sample Registration No. : PBTI/ENV/050625/000481
Sample code given by customer : Site- Near Lucky Computer Dharamkanda at Road Crossing

Issued to:	
Sunshine Dyeing Private Limited.261, Industrial Area-A, Ludhiana. Punjab	
SAMPLE PARTICULARS	
Your Ref. No.	: Email dt. 27/05/2025
Date & Time of Sample Collection	: 05/06/2025 at 2:00pm
Date & Time of Sample Receipt in Lab	: 05/06/2025 at 9:30pm
Sample Identification No.	: PBTI/050625/10, dt. 05/06/2025
Site of Sample Collection	: Sunshine Dyeing Private Limited.261, Indl Area-A, Ludhiana
Name/Nature of sample	: Waste Water
Type of Sample	: Grab
Point of Sample Collection	: Taken from Sewar Line Pit
Condition of the sample on Receipt	: Intact coded sample under refrigerated & preserved condition
Qty/Pkg.	: 5L 50ml approx in plastic cans & glass bottles
Sampling Method	: Sample drawn by PBTI (Mr.Deerghayu) as per APHA guidelines
Test Start Date	: 05/06/2025
Test Completion Date	: 25/06/2025



25/6/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16

Note:

1. The above results pertain only to the sample tested.
2. There is no addition, deviation or exclusion from the method mentioned.
3. The report shall not be used for advertising or any legal purpose without written permission from the Chief Executive Officer, Punjab Biotechnology Incubator.
4. This report cannot be re-produced, except when in full, without the written permission from the Chief Executive Officer, Punjab Biotechnology Incubator.
5. Perishable samples will be destroyed after testing, others after one month from the date of issue of the report, unless otherwise agreed with the customer or as required by the applicable regulations.

Format No : PBTI/F/7.8/04
Issue No & Date : 02 & 03.10.23



Dated :

ULR : TC127622500001556F

Sample Registration No. : PBTI/ENV/050625/000481

Sample code given by customer : Site- Near Lucky Computer Dharamkanda at Road Crossing

Test Results

S.No.	Parameter	Results	Units	Test Method
1	pH	7.90		IS 3025 (Part 11) 2022
2	Total Suspended Solids (TSS)	79	mg/l	IS 3025 (Part 17) 2022
3	Total Dissolved Solids (TDS)	1154	mg/l	IS 3025 (Part 16) :2023
4	Biochemical Oxygen Demand (BOD ₃ at 27°C)	49	mg/l	IS 3025 (Part 44) : 2023
5	Chemical Oxygen Demand (COD) Total	190	mg/l	IS 3025 (Part 58) 2023
6	Oil & Grease	1.1	mg/l	IS 3025 (Part 39) (A) 2021
7	Ammonical Nitrogen	BDL (MDL:1)	mg/l	IS 3025 (Part 34): 2023
8	Chromium - Hexavalent (as Cr+6)	BDL (MDL:0.05)	mg/l	IS 3025 (Part 52)
9	Nickel (as Ni)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
10	Zinc (as Zn)	0.02	mg/l	APHA 3125 B By ICP-MS
11	Copper (as Cu)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
12	Lead (as Pb)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
13	Chromium (as Cr)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
14	Cadmium (as Cd)	BDL(MDL 0.01)	mg/l	APHA- 3125 B By ICP-MS
15	Sulphide	BDL (MDL:1)	mg/l	IS 3025 (Part 29) : 2022
16	Phenolic compounds (as C ₆ H ₅ OH)	BDL (MDL:0.5)	mg/l	IS 3025 (Part 43) Sec I : 2022
17	Manganese (as Mn)	0.09	mg/l	APHA- 3125 B By ICP-MS
18	Sodium Adsorption Ratio	1.1		IS 11624: 2019

BDL:Below Detection Limit

MDL:Method Detection Limit

25/6/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16



Punjab Biotechnology Incubator

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Department of Science, Technology & Environment,
Govt. of Punjab
Notified State Analytical Agency



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No.PBTI/ENV/020525/000241

Dated : 12/5/25

ULR : TC127622500001123F

TEST REPORT

Sample Registration No. : PBTI/ENV/020525/000241

Sample code given by customer : Site- ETP Inlet Area

Issued to:

Azeez Fabrics Private Limited,
Industrial Area -A,

Ludhiana.
PUNJAB

SAMPLE PARTICULARS

Your Ref. No.	: Email dt. 19/02/2025 & 30/04/2025
Date & Time of Sample Collection	: 02/05/2025 at 12:05pm
Date & Time of Sample Receipt in Lab	: 02/05/2025 at 4:30pm
Sample Identification No.	: PBTI/020525/02, dt. 02/05/2025
Site of Sample Collection	: Azeez Fabrics Private Limited, Indl Area-A, Ludhiana
Name/Nature of sample	: Untreated Effluent
Type of Sample	: Grab
Point of Sample Collection	: Inlet
Condition of the sample on Receipt	: Intact coded sample under refrigerated & preserved condition
Qty/Pkg.	: 4L approx in plastic cans & glass bottle
Sampling Method	: Sample drawn by PBTI (Mr.Deerghayu) as per APHA guidelines
Test Start Date	: 02/05/2025
Test Completion Date	: 12/05/2025



12/5/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16

Note:

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Format No : PBTI/F/7.8/04
Issue No & Date : 02 & 03.10.23

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National Referral Lab for LMO/GMO Detection under Seeds Act | Approved NRL by FSSAI | Referral Lab under FSSAI 2006

Knowledge City, Sector-81, SAS Nagar (Mohali) Punjab - 140 306, India

Phone : +91-172-2998601, 2998602, 2998603 Website : www.pbttilabs.com /pbtli_dist



Dated :

ULR : TC127622500001123F

Sample Registration No. : PBTI/ENV/020525/000241

Sample code given by customer : Site- ETP Inlet Area

Test Results

S.No.	Parameter	Results	Units	Test Method
1	pH	8.35		IS 3025 (Part 11) 2022
2	Total Suspended Solids (TSS)	502	mg/l	IS 3025 (Part 17) 2022
3	Total Dissolved Solids (TDS)	2285	mg/l	IS 3025 (Part 16) :2023
4	Biochemical Oxygen Demand (BOD ₃ at 27°C)	173	mg/l	IS 3025 (Part 44) : 2023
5	Chemical Oxygen Demand (COD) Total	540	mg/l	IS 3025 (Part 58) 2023
6	Oil & Grease	3.7	mg/l	IS 3025 (Part 39) (A) 2021
7	Phenolic compounds (as C ₆ H ₅ OH)	BDL (MDL:0.5)	mg/l	IS 3025 (Part 43) Sec I : 2022

BDL:Below Detection Limit MDL:Method Detection Limit

[Signature]
12/5/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16





1899 Punjab Biotechnology Incubator

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Department of Science, Technology & Environment,
Govt. of Punjab

Notified State Analytical Agency



FSSAI Empanelled | EIC Approved | APEDA Approved | Notified State Water Lab - GoP | Notified Under EPA - GoI



No.PBTI/ENV/020525/000242

Dated : 12/5/2025

ULR : TC127622500001124F

TEST REPORT

Sample Registration No. : PBTI/ENV/020525/000242
Sample code given by customer : Site- ETP Final Outlet

Issued to:	
Azeez Fabrics Private Limited, Industrial Area -A, Ludhiana. PUNJAB	
SAMPLE PARTICULARS	
Your Ref. No.	: Email dt. 19/02/2025 & 30/04/2025
Date & Time of Sample Collection	: 02/05/2025 at 11:40am
Date & Time of Sample Receipt in Lab	: 02/05/2025 at 4:30pm
Sample Identification No.	: PBTI/020525/03, dt. 02/05/2025
Site of Sample Collection	: Azeez Fabrics Private Limited, Indl. Area-A, Ludhiana
Name/Nature of sample	: Treated Effluent
Type of Sample	: Grab
Point of Sample Collection	: Outlet
Condition of the sample on Receipt	: Intact coded sample under refrigerated & preserved condition
Qty/Pkg.	: 4L approx in plastic cans & glass bottle
Sampling Method	: Sample drawn by PBTI (Mr.Deerghayu) as per APHA guidelines
Test Start Date	: 02/05/2025
Test Completion Date	: 12/05/2025

[Signature]
12/5/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16

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Format No : PBTI/F/7.8/04
Issue No & Date : 02 & 03.10.23

Page No. 1/2



Dated :

ULR : TC127622500001124F

Sample Registration No. : PBTI/ENV/020525/000242

Sample code given by customer : Site- ETP Final Outlet

Test Results

S.No.	Parameter	Results	Units	Test Method
1	pH	8.04		IS 3025 (Part 11) 2022
2	Total Suspended Solids (TSS)	8.7	mg/l	IS 3025 (Part 17) 2022
3	Total Dissolved Solids (TDS)	1421	mg/l	IS 3025 (Part 16) :2023
4	Biochemical Oxygen Demand (BOD3 at 27oC)	19	mg/l	IS 3025 (Part 44) : 2023
5	Chemical Oxygen Demand (COD) Total	95	mg/l	IS 3025 (Part 58) 2023
6	Oil & Grease	BDL (MDL:1)	mg/l	IS 3025 (Part 39) (A) 2021
7	Phenolic compounds (as C ₆ H ₅ OH)	BDL (MDL:0.5)	mg/l	IS 3025 (Part 43) Sec I : 2022

BDL:Below Detection Limit MDL:Method Detection Limit

[Signature]
12/5/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16



Eco Paryavaran Laboratories & Consultants Pvt. Ltd.

TEST REPORT



ULR No : NA		Test Report No : NWWL190425NA070	
Type of Sample # : Effluent		Date of reporting : 26/04/2025	
Reference Type : Telephonic		Reference No : Dt.: 17/04/2025	
Customer Name #	H.C. Dyeing Works		
Address #	B-XXX-3595, Street No. 9, Baba Deep Singh Nagar, Opp. Transport Nagar, Ludhiana 141010, Punjab	Period of Sampling	19/04/2025 - 19/04/2025
Sampling Protocol	IS 17614 (Part 1), EL-MSP-7.3	Date of Receipt of Sample	19/04/2025
Sample Collection Mode	Sample collected by Laboratory Mr. Prabhjot Singh	Period of Analysis	19/04/2025 - 26/04/2025
Testing Location	Permanent Facility	Date of reporting	26/04/2025
Sampling Location	From Collection Tank (ETP Inlet)		
Sample Description	Liquid with suspended & settleable particles.		
Standard/Specifications	Effluent Textile Industry: EPA 1986 S.No. 6		
Packing, Markings, Seal & Qty.	PE Bottle-1 litre, Glass Bottles-2x1litre & PE Bottles-2x500ml		

RESULTS

1. Chemical Testing

I. Pollution & Environment (Effluent)

Sr.No	Test Parameter	Unit	Result	Test Method
1	Total Suspended Solids	mg/l	195	IS 3025 (Part 17)
2	pH @ 25°C	-	6.98	IS 3025 (Part 11)
3	Oil & Grease	mg/l	8.4	IS 3025 (Part 39)
4	Biochemical Oxygen Demand (BOD) @ 27°C for 3 Days	mg/l	125	IS 3025 (Part 44)
5	Chemical Oxygen Demand (COD)	mg/l	920	IS 3025 (Part 58)
6	Chromium as Cr	mg/l	0.25	USEPA 3015A
7	Sulphide as H ₂ S	mg/l	0.85	IS 3025 (Part 29) CI 3.0 Methylene Blue Method
8	Phenolic Compounds as C ₆ H ₅ OH	mg/l	BDL (0.01)	IS 3025 (Part 43)
9	Total Dissolved Solids	mg/l	1098	IS 3025 (Part 16)
10	Sodium Absorption Ratio (SAR)	meq/l	3.81	IS 11624

Remarks : # Information provided by customer.

Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical

EL-FMT-7.8.2-WW

Page No.1/2

ECO BHAWAN E-207, Industrial Area, Phase VIII-B (Sector-74), Mohali (Punjab) 160071

☎ 0172-4616225 ☎ 9781303109 ✉ contact@ecoparyavaran.org | md@ecoparyavaran.org 🌐 www.ecoparyavaran.org

TEST REPORT



ULR No : NA

Test Report No : NWWL190425NA070

Type of Sample # : Effluent

Date of reporting : 26/04/2025

End of Report

OTHER INFORMATION

Abbreviation : ULR: Unique Lab Report, BDL: Below Detection Level, NA: Not Applicable

Terms & Conditions :

1. The results relate only to the items tested.
2. Giving opinions does not imply endorsement of the tested product by laboratory. Under no circumstances, laboratory accepts any liability caused by use or misuse of Test Report.
3. The Test Report shall not be reproduced except in full or part or used as advertisement or evidence in court of law without written approval of the laboratory. Samples drawn under special circumstances like legal cases, the customer must declare the same at the time of submission.
4. Complaint log book is with Quality Cell. Contact No. (M) 91 8872 04 3135, Phone 91 172 4616 225 Email: quality@ecoparyavaran.org
5. The samples tested may be preserved for a period but not exceeding 7 days from date of reporting, unless otherwise specifically desired by the customer or regulatory authorities. However, depending upon the nature of samples and effect of preservation the test results of preserved samples may vary. Laboratory also does not assume any responsibility in the test results of samples kept on hold for want of clarification.
6. All disputes are subjected to jurisdiction of Mohali (Punjab) India and maximum liability of the laboratory does not exceed the testing and sampling charges.
7. In case where sample is provided by the customer, the reported results shall apply to the sample as received.

Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical



TEST REPORT

ULR No : NA		Test Report No : NWWL190425NA070/A	
Type of Sample # : Effluent		Date of reporting : 26/04/2025	
Reference Type : Telephonic		Reference No : Dt.: 17/04/2025	
Customer Name #	H.C. Dyeing Works		
Address #	B-XXX-3595, Street No. 9, Baba Deep Singh Nagar, Opp. Transport Nagar, Ludhiana 141010, Punjab	Period of Sampling	19/04/2025 - 19/04/2025
Sampling Protocol	IS 17614 (Part 1), EL-MSP-7.3	Date of Receipt of Sample	19/04/2025
Sample Collection Mode	Sample collected by Laboratory Mr. Prabhjot Singh	Period of Analysis	19/04/2025 - 26/04/2025
Testing Location	Permanent Facility	Date of reporting	26/04/2025
Sampling Location	From Collection Tank (ETP Inlet)		
Sample Description	Liquid with suspended & settleable particles.		
Standard/Specifications	Effluent Textile Industry: EPA 1986 S.No. 6		
Packing, Markings, Seal & Qty.	PE Bottle-1 litre, Glass Bottles-2x1litre & PE Bottles-2x500ml		

RESULTS

1. Chemical Testing

I. Pollution & Environment (Effluent)

Sr.No	Test Parameter	Unit	Result	Test Method
1	Ammonical Nitrogen	mg/l	45	IS 3025 (Part 34)

Remarks : # Information provided by customer.

End of Report

OTHER INFORMATION

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Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical

EL-FMT-7.8.2-WW

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TEST REPORT



ULR No : NA		Test Report No : NWWL190425NA071	
Type of Sample # : Effluent		Date of reporting : 26/04/2025	
Reference Type : Telephonic		Reference No : Dt: 17/04/2025	
Customer Name #	H.C. Dyeing Works		
Address #	B-XXX-3595, Street No. 9, Baba Deep Singh Nagar, Opp. Transport Nagar, Ludhiana 141010, Punjab	Period of Sampling	19/04/2025 - 19/04/2025
Sampling Protocol	IS 17614 (Part 1), EL-MSP-7.3	Date of Receipt of Sample	19/04/2025
Sample Collection Mode	Sample collected by Laboratory Mr. Prabhjot Singh	Period of Analysis	19/04/2025 - 26/04/2025
Testing Location	Permanent Facility	Date of reporting	26/04/2025
Sampling Location	After MGF & ACF (ETP Outlet)		
Sample Description	Liquid with suspended & settleable particles.		
Standard/Specifications	Effluent Textile Industry: EPA 1986 S.No. 6		
Packing, Markings, Seal & Qty.	PE Bottle-1 litre, Glass Bottles-2x1litre & PE Bottles-2x500ml		

RESULTS

1. Chemical Testing

I. Pollution & Environment (Effluent)

Sr.No	Test Parameter	Unit	Result	Standard	Test Method
1	Total Suspended Solids	mg/l	32	100	IS 3025 (Part 17)
2	pH @ 25°C	-	7.24	6.5-8.5	IS 3025 (Part 11)
3	Oil & Grease	mg/l	BDL (4)	10	IS 3025 (Part 39)
4	Biochemical Oxygen Demand (BOD) @ 27°C for 3 Days	mg/l	17	30	IS 3025 (Part 44)
5	Chemical Oxygen Demand (COD)	mg/l	120	250	IS 3025 (Part 58)
6	Chromium as Cr	mg/l	BDL (0.001)	2.0	USEPA 3015A
7	Sulphide as H ₂ S	mg/l	BDL (0.1)	2.0	IS 3025 (Part 29) CI 3.0 Methylene Blue Method
8	Phenolic Compounds as C ₆ H ₅ OH	mg/l	BDL (0.01)	1.0	IS 3025 (Part 43)
9	Total Dissolved Solids	mg/l	1189	2100	IS 3025 (Part 16)
10	Sodium Absorption Ratio (SAR)	meq/l	1.04	26	IS 11624

Remarks : # Information provided by customer.

Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical

EL-FMT-7.8.2-WW

Page No.1/2

TEST REPORT



TC-11818

ULR No : NA

Test Report No : NWWL190425NA071

Type of Sample # : Effluent

Date of reporting : 26/04/2025

End of Report

OTHER INFORMATION

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Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical





TEST REPORT

ULR No : NA		Test Report No : NWWL190425NA071/A	
Type of Sample # : Effluent		Date of reporting : 26/04/2025	
Reference Type : Telephonic		Reference No : Dt.: 17/04/2025	
Customer Name #	H.C. Dyeing Works		
Address #	B-XXX-3595, Street No. 9, Baba Deep Singh Nagar, Opp. Transport Nagar, Ludhiana 141010, Punjab	Period of Sampling	19/04/2025 - 19/04/2025
Sampling Protocol	IS 17614 (Part 1), EL-MSP-7.3	Date of Receipt of Sample	19/04/2025
Sample Collection Mode	Sample collected by Laboratory Mr. Prabhjot Singh	Period of Analysis	19/04/2025 - 26/04/2025
Testing Location	Permanent Facility	Date of reporting	26/04/2025
Sampling Location	After MGF & ACF (ETP Outlet)		
Sample Description	Liquid with suspended & settleable particles.		
Standard/Specifications	Effluent Textile Industry: EPA 1986 S.No. 6		
Packing, Markings, Seal & Qty.	PE Bottle-1 litre, Glass Bottles-2x1litre & PE Bottles-2x500ml		

RESULTS

1. Chemical Testing

I. Pollution & Environment (Effluent)

Sr.No	Test Parameter	Unit	Result	Standard	Test Method
1	Ammonical Nitrogen	mg/l	18	50	IS 3025 (Part 34)

Remarks : # Information provided by customer.

End of Report

OTHER INFORMATION

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Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical

EL-FMT-7.8.2-WW

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TEST REPORT



ULR No : NA		Test Report No : NWWL190425NA072	
Type of Sample # : Waste Water		Date of reporting : 26/04/2025	
Reference Type : Telephonic		Reference No : Dt.: 17/04/2025	
Customer Name #	H.C. Dyeing Works		
Address #	B-XXX-3595, Street No. 9, Baba Deep Singh Nagar, Opp. Transport Nagar, Ludhiana 141010, Punjab	Period of Sampling	19/04/2025 - 19/04/2025
Sampling Protocol	IS 17614 (Part- 1), EL-MSP-7.3	Date of Receipt of Sample	19/04/2025
Sample Collection Mode	Sample collected by Laboratory Mr. Prabhjot Singh	Period of Analysis	19/04/2025 - 26/04/2025
Testing Location	Permanent Facility	Date of reporting	26/04/2025
Sampling Location	From Sewerage		
Sample Description	Liquid with suspended & settleable particles.		
Standard/Specifications	MoEF & CPCB Guidelines		
Packing, Markings, Seal & Qty.	PE Bottle-1 litre, Glass Bottles-2x1litre & PE Bottles-2x500ml		

RESULTS

1. Chemical Testing

I. Pollution & Environment (Waste Water)

Sr.No	Test Parameter	Unit	Result	Test Method
1	Total Suspended Solids	mg/l	274	IS 3025 (Part 17)
2	pH @ 25°C	-	6.93	IS 3025 (Part 11)
3	Oil & Grease	mg/l	6.3	IS 3025 (Part 39)
4	Ammonia as NH3-N	mg/l	33	IS : 3025 (part-34) Titrimetric Method
5	Biochemical Oxygen Demand (BOD) @ 27°C For 3 Days	mg/l	63	IS 3025 (Part 44)
6	Chemical Oxygen Demand (COD)	mg/l	460	IS 3025 (Part 58)
7	Chromium as Cr	mg/l	0.015	USEPA 3015A
8	Sulphide as H2S	mg/l	0.85	IS 3025 (Part 29) Cl 3.0
9	Phenolic Compounds as C6H5OH	mg/l	BDL (0.01)	IS 3025 (Part 43)
10	Total Dissolved Solids	mg/l	686	IS 3025 (Part 16)
11	Sodium Absorption Ratio (SAR)	meq/l	2.01	IS 11624

Remarks : # Information provided by customer.

Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical

EL-FMT-7.8.2-WW

Page No.1/2

TEST REPORT



ULR No : NA

Test Report No : NWWL190425NA072

Type of Sample # : Waste Water

Date of reporting : 26/04/2025

End of Report

OTHER INFORMATION

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4. Complaint log book is with Quality Cell. Contact No. (M) 91 8872 04 3135, Phone 91 172 4616 225 Email: quality@ecoparyavaran.org
5. The samples tested may be preserved for a period but not exceeding 7 days from date of reporting, unless otherwise specifically desired by the customer or regulatory authorities. However, depending upon the nature of samples and effect of preservation the test results of preserved samples may vary. Laboratory also does not assume any responsibility in the test results of samples kept on hold for want of clarification.
6. All disputes are subjected to jurisdiction of Mohali (Punjab) India and maximum liability of the laboratory does not exceed the testing and sampling charges.
7. In case where sample is provided by the customer, the reported results shall apply to the sample as received.

Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical



Punjab Biotechnology Incubator

Department of Science, Technology & Environment,
Govt. of Punjab

An NABL Accredited State Analytical Agency



FSSAI Empanelled | IEC Approved | APEDA Approved | Notified State Water Lab - GoP | Notified Under EPA - GdI

No. PBTIENV/030325/001823 / 2078

Dated : 17/3/25

ULR : TC127622500000716F

TEST REPORT

Sample Registration No. : PBTI/ENV/030325/001823
Sample code given by customer : Site- ETP Final Outlet Area

Issued to:

Rajneesh Dyeing House,
Plot No. 16-B, Industrial Area- A Extension,

Ludhiana,
Punjab

SAMPLE PARTICULARS

Your Ref. No. : Email dt. 24/02/2025
Date & Time of Sample Collection : 03/03/2025 at 1:00pm
Date & Time of Sample Receipt in Lab : 03/03/2025 at 5:00pm
Sample Identification No. : PBTI/030325/03, dt. 03/03/2025
Site of Sample Collection : Rajneesh Dyeing House, Plot No-16 B, Indl. Area-a Extension, Ludhiana
Name/Nature of sample : Treated Effluent
Type of Sample : Grab
Point of Sample Collection : Outlet
Condition of the sample on Receipt : Intact coded sample under refrigerated & preserved condition
Qty/Pkg. : 5L 50ml approx in plastic cans & glass bottles
Sampling Method : Sample drawn by (Mr. Deerghayu) PBTI as per APHA guidelines
Test Start Date : 03/03/2025
Test Completion Date : 17/03/2025



17/3/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16

Note:

1. The above results pertain only to the sample tested.
2. There is no addition, deviation or exclusion from the method mentioned.
3. The report shall not be used for advertising or any legal purpose without written permission from the Chief Executive Officer, Punjab Biotechnology Incubator.
4. This report cannot be re-produced, except when in full, without the written permission from the Chief Executive Officer, Punjab Biotechnology Incubator.
5. Perishable samples will be destroyed after testing, others after one month from the date of issue of the report, unless otherwise agreed with the customer or as required by the applicable regulations.

Format No : PBTI/F/7.8/04
Issue No & Date : 02 & 03.10.23

Page No. 1/2



Dated :

ULR : TC127622500000716F

Sample Registration No. : PBTI/ENV/030325/001823
 Sample code given by customer : Site- ETP Final Outlet Area

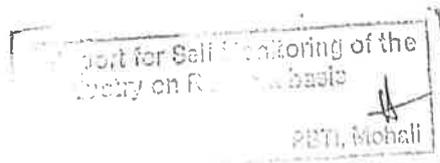
Test Results

S.No.	Parameter	Results	Units	Test Method
1	pH	7.35		IS 3025 (Part 11) 2022
2	Total Suspended Solids (TSS)	11.1	mg/l	IS 3025 (Part 17) 2022
3	Total Dissolved Solids (TDS)	356	mg/l	IS 3025 (Part 16) :2023
4	Biochemical Oxygen Demand (BOD3 at 27oC)	26	mg/l	IS 3025 (Part 44) : 2023
5	Chemical Oxygen Demand (COD) Total	245	mg/l	IS 3025 (Part 58) 2023
6	Oil & Grease	BDL(MDL:1)	mg/l	IS 3025 (Part 39) (A) 2021
7	Ammonical Nitrogen	BDL(MDL:5)	mg/l	IS 3025 (Part 34): 2023
8	Chromium (as Cr)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
9	Sulphide	BDL(MDL:1)	mg/l	IS 3025 (Part 29) : 2022
10	Phenolic compounds (as C6H5OH)	BDL(MDL:0.5)	mg/l	IS 3025 (Part 43) Sec I : 2022
11	Sodium Adsorption Ratio	1.4		IS 11624: 2019

BDL:Below Detection Limit MDL:Method Detection Limit

[Signature]
 17/3/2025
 Authorized Signatory

Punjab Biotechnology Incubator Lab
 Employee Code : Employee Code: 16





Eco Paryavaran Laboratories & Consultants Pvt. Ltd.

TEST REPORT



ULR No : NA		Test Report No : NWWL190425NA068	
Type of Sample # : Effluent		Date of reporting : 26/04/2025	
Reference Type : Telephonic		Reference No : DL.: 17/04/2025	
Customer Name #	R.P Processors		
Address #	Plot No. 848/11, Industrial Area-A. Ludhiana-141003, Punjab	Period of Sampling	19/04/2025 - 19/04/2025
Sampling Protocol	IS 17614 (Part 1), EL-MSP-7.3	Date of Receipt of Sample	19/04/2025
Sample Collection Mode	Sample collected by Laboratory Mr. Prabhjot	Period of Analysis	19/04/2025 - 26/04/2025
Testing Location	Permanent Facility	Date of reporting	26/04/2025
Sampling Location	Collection Tank (ETP Inlet)		
Sample Description	Liquid with suspended & settleable particles.		
Standard/Specifications	Effluent Textile Industry: EPA 1986 S.No. 6		
Packing, Markings, Seal & Qty.	PE Bottle-1 litre, Glass Bottles-2x1 litre & PE Bottles-2x 500ml		

RESULTS

1. Chemical Testing

I. Pollution & Environment (Effluent)

Sr.No	Test Parameter	Unit	Result	Test Method
1	Total Suspended Solids	mg/l	189	IS 3025 (Part 17)
2	pH @ 25°C	-	6.98	IS 3025 (Part 11)
3	Oil & Grease	mg/l	8.9	IS 3025 (Part 39)
4	Biochemical Oxygen Demand (BOD) @ 27°C for 3 Days	mg/l	123	IS 3025 (Part 44)
	Chemical Oxygen Demand (COD)	mg/l	910	IS 3025 (Part 58)
6	Chromium as Cr	mg/l	0.22	USEPA 3015A
7	Sulphide as H ₂ S	mg/l	0.85	IS 3025 (Part 29) CI 3.0 Methylene Blue Method
8	Phenolic Compounds as C ₆ H ₅ OH	mg/l	BDL (0.01)	IS 3025 (Part 43)
9	Total Dissolved Solids	mg/l	1084	IS 3025 (Part 16)
10	Sodium Absorption Ratio (SAR)	meq/l	3.86	IS 11624

Remarks : # Information provided by customer.

End of Report

Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical

EL-FMT-7.8.2-WW

Page No.1/2

ECO BHAWAN E-207, Industrial Area, Phase VIII-B (Sector-74), Mohali (Punjab) 160071

☎ 0172-4616225 ☎ 9781303109 📧 contact@ecoparyavaran.org | md@ecoparyavaran.org 🌐 www.ecoparyavaran.org

TEST REPORT



ULR No : NA

Test Report No : NWWL190425NA068

Type of Sample # : Effluent

Date of reporting : 26/04/2025

OTHER INFORMATION**Abbreviation :** ULR: Unique Lab Report, BDL: Below Detection Level, NA: Not Applicable**Terms & Conditions :**

1. The results relate only to the items tested.
2. Giving opinions does not imply endorsement of the tested product by laboratory. Under no circumstances, laboratory accepts any liability caused by use or misuse of Test Report.
3. The Test Report shall not be reproduced except in full or part or used as advertisement or evidence in court of law without written approval of the laboratory. Samples drawn under special circumstances like legal cases, the customer must declare the same at the time of submission.
4. Complaint log book is with Quality Cell. Contact No. (M) 91 8872 04 3135, Phone 91 172 4616 225 Email: quality@ecoparyavaran.org
5. The samples tested may be preserved for a period but not exceeding 7 days from date of reporting, unless otherwise specifically desired by the customer or regulatory authorities. However, depending upon the nature of samples and effect of preservation the test results of preserved samples may vary. Laboratory also does not assume any responsibility in the test results of samples kept on hold for want of clarification.
6. All disputes are subjected to jurisdiction of Mohali (Punjab) India and maximum liability of the laboratory does not exceed the testing and sampling charges.
7. In case where sample is provided by the customer, the reported results shall apply to the sample as received.

Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical



Eco Paryavaran Laboratories & Consultants Pvt. Ltd.

TEST REPORT



ULR No : NA		Test Report No : NWWL190425NA069	
Type of Sample # : Effluent		Date of reporting : 26/04/2025	
Reference Type : Telephonic		Reference No : Dt.: 17/04/2025	
Customer Name #	R.P Processors		
Address #	Plot No. 848/11, Industrial Area-A, Ludhiana-141003, Punjab	Period of Sampling	19/04/2025 - 19/04/2025
Sampling Protocol	IS 17614 (Part 1), EL-MSP-7.3	Date of Receipt of Sample	19/04/2025
Sample Collection Mode	Sample collected by Laboratory Mr. Prabhjot	Period of Analysis	19/04/2025 - 26/04/2025
Testing Location	Permanent Facility	Date of reporting	26/04/2025
Sampling Location	After MGF & ACF (ETP Outlet)		
Sample Description	Liquid with suspended & settleable particles.		
Standard/Specifications	Effluent Textile Industry: EPA 1986 S.No. 6		
Packing, Markings, Seal & Qty.	PE Bottle-1 litre, Glass Bottles-2x1 litre & PE Bottles-2x 500ml		

RESULTS

1. Chemical Testing

I. Pollution & Environment (Effluent)

Sr.No	Test Parameter	Unit	Result	Standard	Test Method
1	Total Suspended Solids	mg/l	28	100	IS 3025 (Part 17)
2	pH @ 25°C	-	7.18	6.5-8.5	IS 3025 (Part 11)
3	Oil & Grease	mg/l	BDL (4)	10	IS 3025 (Part 39)
4	Biochemical Oxygen Demand (BOD) @ 27°C for 3 Days	mg/l	20	30	IS 3025 (Part 44)
5	Chemical Oxygen Demand (COD)	mg/l	160	250	IS 3025 (Part 58)
6	Chromium as Cr	mg/l	BDL (0.001)	2.0	USEPA 3015A
7	Sulphide as H ₂ S	mg/l	BDL (0.1)	2.0	IS 3025 (Part 29) CI 3.0 Methylene Blue Method
8	Phenolic Compounds as C ₆ H ₅ OH	mg/l	BDL (0.01)	1.0	IS 3025 (Part 43)
9	Total Dissolved Solids	mg/l	1170	2100	IS 3025 (Part 16)
10	Sodium Absorption Ratio (SAR)	meq/l	1.03	26	IS 11624

Remarks : # Information provided by customer.

End of Report


Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical

EL-FMT-7.8.2-WW

Page No.1/2

ECO BHAWAN E-207, Industrial Area, Phase VIII-B (Sector-74), Mohali (Punjab) 160071

☎ 0172-4616225 ☎ 9781303109 ☎ contact@ecoparyavaran.org | mail@ecoparyavaran.org ☎ www.ecoparyavaran.org

TEST REPORT



ULR No : NA

Test Report No : NWWL190425NA069

Type of Sample # : Effluent

Date of reporting : 26/04/2025

OTHER INFORMATION

Abbreviation : ULR: Unique Lab Report, BDL: Below Detection Level, NA: Not Applicable

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Mr. Mukesh Chand Agarwal
Authorized Signatory- Chemical



1915

162

Punjab Biotechnology Incubator

Department of Science, Technology & Environment,
Govt. of Punjab



An NABL Accredited State Analytical Agency

FSSAI Empanelled | EIC Approved | APEDA Approved | Notified State Water Lab - GoP | Notified Under EPA - GoI



No.PBTI/ENV/060325/001860

Dated : 18/3/25

ULR : TC127622500000802F

TEST REPORT

Sample Registration No. : PBTI/ENV/060325/001860
Sample code given by customer : Site- ETP Final Outlet

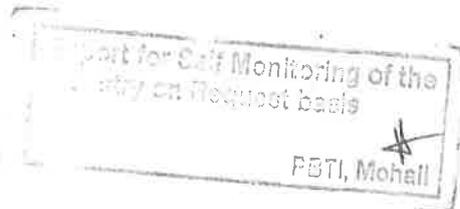
Issued to:

Ishan Enterprises,
Plot 23/2581/10, RK Rd, Transport Nagar, Indl Area-A,

Ludhiana,
Punjab

SAMPLE PARTICULARS

Your Ref. No. : Email dt. 24/02/2025
Date & Time of Sample Collection : 06/03/2025 at 12:30pm
Date & Time of Sample Receipt in Lab : 06/03/2025 at 3:06pm
Sample Identification No. : PBTI/060325/02, dt. 06/03/2025
Site of Sample Collection : Ishan Enterprises, Plot, 23/2581/10, RK Rd, Indl. Area, Ludhiana
Name/Nature of sample : Treated Effluent
Type of Sample : Grab
Point of Sample Collection : Outlet
Condition of the sample on Receipt : Intact coded sample under refrigerated & preserved condition
Qty/Pkg. : 5L 50ml approx packed in plastic cans & glass bottles
Sampling Method : Sample drawn by (Mr.Deerghayu) PBTI as per APHA guidelines
Test Start Date : 06/03/2025
Test Completion Date : 18/03/2025



18/3/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16

Note:

1. The above results pertain only to the sample tested.
2. There is no addition, deviation or exclusion from the method mentioned.
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Format No : PBTI/F/7.8/04
Issue No & Date : 02 & 03.10.23

Page No. 1/2



Dated :

ULR : TC127622500000802F

Sample Registration No.

: PBTI/ENV/060325/001860

Sample code given by customer

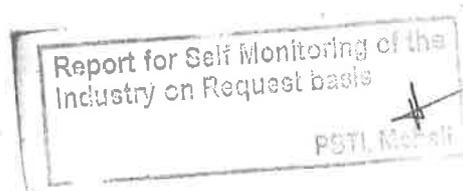
: Site- ETP Final Outlet

Test Results

S.No.	Parameter	Results	Units	Test Method
1	pH	7.62		IS 3025 (Part 11) 2022
2	Total Suspended Solids (TSS)	10.5	mg/l	IS 3025 (Part 17) 2022
3	Total Dissolved Solids (TDS)	1414	mg/l	IS 3025 (Part 16) :2023
4	Biochemical Oxygen Demand (BOD ₃ at 27°C)	7.4	mg/l	IS 3025 (Part 44) : 2023
5	Chemical Oxygen Demand (COD) Total	105	mg/l	IS 3025 (Part 58) 2023
6	Oil & Grease	BDL(MDL:1)	mg/l	IS 3025 (Part 39) (A) 2021
7	Ammonical Nitrogen	BDL(MDL:5)	mg/l	IS 3025 (Part 34): 2023
8	Chromium (as Cr)	BDL(MDL 0.01)	mg/l	APHA 3125 B By ICP-MS
9	Sulphide	BDL(MDL:1)	mg/l	IS 3025 (Part 29) : 2022
10	Phenolic compounds (as C ₆ H ₅ OH)	BDL(MDL:0.5)	mg/l	IS 3025 (Part 43) Sec I : 2022
11	Sodium Adsorption Ratio	3.9		IS 11624: 2019

BDL:Below Detection Limit

MDL:Method Detection Limit



R
18/3/2025
Authorized Signatory

Punjab Biotechnology Incubator Lab
Employee Code : Employee Code: 16



HTH Laboratories Pvt. Ltd.



46-7849

(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 60-C, Sector-26 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (PH) 86077 70160, (RMO) 86077223, (Fax) 86077 70164, (BIA) 86077 70166, (E-mail) 86077 70167
 Web site: www.hthlab.com, e-mail: haryanatesthouse@rediffmail.com, testing@hthlab.com



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To: Rampal Scientific Dyers 216 A, Industrial Area-A, Ludhiana (Pb)	Report No. : HTH/EP/250218021 ULR No. : TC781125100011569F Party's Ref No. : Nil Booking Date : 18/02/2025 Period of Testing : 18/02/2025 To 24/02/2025 Reporting Date : 24/02/2025
---	--

Sample Description :	Effluent Water Sample (ETP-Outlet)
Type of Industry :	Dyeing Unit
Sample type :	Effluent Water Sample (ETP-Outlet)
Date of sampling :	18/02/2025
Date of receipt of sample :	18/02/2025
Sample location :	ETP-Outlet
Sample quantity :	2 Ltr.
Purpose of analysis :	Monitoring
Sampling Method :	HTH/EP/SAP-01
Sample collected/ supplied by :	By our Lab. Representative

TEST RESULTS

S.N. Test Parameters	Unit	Result	Limit as per EP Act. 1986, Schedule-VI (Inland Surface Water)	Test Method
Discipline: Chemical, Group: Pollution & Environment				
1 pH	--	7.47	5.5 - 9.0	IS 3025 (Part 11): 2022
2 Total Suspended Solids	mg/l	38.0	100 Max.	IS 3025 (Part 17): 2022
3 Total Dissolved Solids	mg/l	916.0	--	IS 3025 (Part 16): 2023
4 Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/l	20.0	30 Max.	IS 3025 (Part 44): 2023
5 Chemical Oxygen Demand(COD)	mg/l	109.0	250 Max.	IS 3025 (Part 58): 2023
6 Oil & Grease	mg/l	4.3	10 Max.	IS 3025 (Part 39): 2021
7 Ammonical Nitrogen (as N)	mg/l	8.4	50 Max.	IS 3025 (Part 34/Sec-1): 2023
8 Phenolic Compound (C6H5OH)	mg/l	BLQ(LOQ 0.05)	1.0 Max.	IS 3025 (Part 43/Sec-1): 2022
9 Sulphide (H2S)	mg/l	BLQ(LOQ 0.5)	2.0 Max.	IS 3025 (Part 29): 2022
10 SAR	meq/l	1.0	--	HTH/EP/STP-28
11 Chromium (as Cr)	mg/l	BLQ(LOQ:0.1)	2.0 Max.	HTH/INS-03/STP-29

End of Report

Remarks : BLQ : Below Limit of Quantification / LOQ : Limit of Quantification

Review by 24-02-25

Md. Asfak Ansari
 Sr. Manager (Env.)

Note: 1. Test report shall not be reproduced in whole or in part and cannot be used as an evidence in the court of Law. 2. The results contained in this test report pertain only to the sample tested not for the whole lot.
 3. This report is only for your guidance, and not for legal purposes, commercial decision, and for advertisement. 4. Total liability of HTH Laboratories Pvt. Ltd. is limited to the invoiced amount only.
 5. Samples will be destroyed after one month from the date of issue of test report unless otherwise specified. 6. Sample not drawn by HTH unless otherwise specified.
 7. HTH is not responsible for any claim on its own responsibility. Lab does not confirm about it and hence does not take any responsibility whatsoever.



Ph. 0161-2676350

Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhlana.

E-mail: babypcbldh@gmail.com

Water Analysis Report

1. Laboratory Sample no.: E 305/Zonal Lab/2023
2. Name of Industry : M/s Sagar Apparel, 176, BXXX 2586/97,
Baba Gajja Jain Colony, Moti Nagar,
Ludhlana
3. Name of Sample Collecting Officer : Er. Rubal Goyal, Assistant Environment Engineer
4. Type of Sample : Grab
5. Date of Sample Collection : 17.11.2023
6. Date of Receiving: 17.11.2023
7. Method Followed IS 3025/ methods of APHA

Engineer-1
रुबी गॉयल
ब. ए. ए. ए.
ग. ग. ग.

Results:

Sr. No.	Parameters	Outlet of ETP	Prescribed Standard
1.	pH	8.1	6.5-8.5
2.	Total Suspended Solids (mg/l)	94	100
3.	Total Dissolved Solids (mg/l)	2019	2100
4.	Chemical Oxygen demand (mg/l)	235	250
5.	Bio-chemical Oxygen Demand (mg/l)	22	30
6.	Oil & Grease (mg/l)	6.8	10
7.	Sulphides (mg/l)	1.2	2.0
8.	Phenolic Compound (mg/l)	BDL	1.0
9.	Ammonical Nitrogen (mg/l)	8.8	50
10.	Total Chromium (mg/l)	BDL	2.0
11.	Sodium Absorption Ratio (SAR)	16.2	26

Remarks :-

1. BDL means Below Method Detection Limit.
2. If any stringent limits/specific standards have been prescribed time to time by MoEF & CC, CPCB and PPCB, then stringent limits/ specific standards would prevail subject to clarification from the concerned Regional office.

[Signature]
24/11/23
Junior Scientific Officer,
Zonal Lab, Ludhlana

Ends. No. 1267-69Dated 24/11/2023

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhlana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhlana.
3. ✓ The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhlana.

[Signature]
Scientific Officer,
Zonal Lab, Ludhlana
24/11/23

(ii) If any component was not working:

All

outlet.

R.H.A.



Ph. 0161-2676350

Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhlana.

E-mail: labppcbldh@gmail.com

Water Analysis Report

1. Laboratory Sample no.: E 305/Zonal Lab/2023
2. Name of Industry : M/s Sagar Apparel, 176, BXXX 2586/97,
Baba Gajja Jain Colony, Moti Nagar,
Ludhlana
3. Name of Sample Collecting Officer : Er. Rubal Goyal, Assistant Environment Engineer
4. Type of Sample : Grab
5. Date of Sample Collection : 17.11.2023
6. Date of Receiving: 17.11.2023
7. Method Followed IS 3025/ methods of APHA

Results:

Sr. No.	Parameters	Outlet of ETP	Prescribed Standard
1.	pH	8.1	6.5-8.5
2.	Total Suspended Solids (mg/l)	94	100
3.	Total Dissolved Solids (mg/l)	2019	2100
4.	Chemical Oxygen demand (mg/l)	235	250
5.	Bio-chemical Oxygen Demand (mg/l)	22	30
6.	Oil & Grease (mg/l)	6.8	10
7.	Sulphides (mg/l)	1.2	2.0
8.	Phenolic Compound (mg/l)	BDL	1.0
9.	Ammonical Nitrogen (mg/l)	8.8	50
10.	Total Chromium (mg/l)	BDL	2.0
11.	Sodium Absorption Ratio (SAR)	16.2	26

Remarks :-

1. BDL means Below Method Detection Limit.
2. If any stringent limits/specific standards have been prescribed time to time by MoEF & CC, CPCB and PPCB, then stringent limits/ specific standards would prevail subject to clarification from the concerned Regional office.

[Signature]
24/11/23
Junior Scientific Officer,
Zonal Lab, Ludhiana

Ends. No. 1267-69Dated 24/11/2023

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhlana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhlana.
3. ✓ The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhlana.

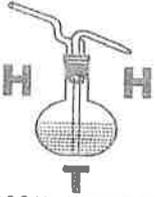
[Signature]
Scientific Officer,
Zonal Lab, Ludhiana
24/11/23

(ii) If any component was not working:

All components working

Outlet

RHP



DOC No. HTH/QF/7.8

HTH Laboratories Pvt. Ltd.

(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off) 86077-70160, 0180-4067223, (Env) 86077-70164, (BM) 86077-70166, (Food) 86077-70169

Web Site : www.hthllabs.com, e-mail : haryanatesthousecs@gmail.com, testing@hthllabs.com



TC-7811



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To: Jamna Dyeing & Finishing Mill, Plot No. 2840, Link Road, Opp. Aman Dharam Kanta, Industrial Area-A, Ludhiana (Pb)	Report No. : HTH/EP/250215018 ULR No. : TC781125100011500F Party's Ref No. : Nil Booking Date : 15/02/2025 Period of Testing : 15/02/2025 To 21/02/2025 Reporting Date : 21/02/2025
---	--

Sample Description	: Effluent Water Sample (ETP-Inlet)
Type of Industry	: Dyeing Unit
Sample type	: Effluent Water Sample (ETP-Inlet)
Date of sampling	: 14/02/2025
Date of receipt of sample	: 15/02/2025
Sample Location	: ETP-Inlet
Sample quantity	: 2 Ltr.
Purpose of analysis	: Monitoring
Sampling Method	: HTH/EP/SAP-01
Sample collected/ supplied by	: By our Lab. Representative

TEST RESULTS

S.N.	Test Parameters	Unit	Result	Test Method
Discipline: Chemical, Group: Pollution & Environment				
1	pH	--	7.85	IS 3025 (Part 11): 2022
2	Total Suspended Solids	mg/l	130.0	IS 3025 (Part 17): 2022
3	Total Dissolved Solids	mg/l	1126.0	IS 3025 (Part 16): 2023
4	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/l	104.0	IS 3025 (Part 44): 2023
5	Chemical Oxygen Demand(COD)	mg/l	297.0	IS 3025 (Part 58): 2023
6	Oil & Grease	mg/l	13.6	IS 3025 (Part 39): 2021
7	Ammonical Nitrogen (as N)	mg/l	8.4	IS 3025 (Part 34/Sec-1): 2023
8	Phenolic Compound (C6H5OH)	mg/l	BLQ(LOQ 0.05)	IS 3025 (Part 43/Sec-1): 2022
9	Sulphide (H2S)	mg/l	BLQ(LOQ 0.5)	IS 3025 (Part 29): 2022
10	SAR	meq/l	1.1	HTH/EP/STP-28
11	Chromium (as Cr)	mg/l	BLQ(LOQ 0.1)	HTH/INS-03/STP-29

End of Report

Remarks : BLQ : Below limit of Quantification / LOQ : Limit of Quantification

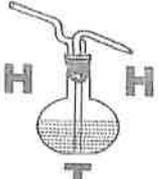
Review by

 21-02-25

Md. Asfak Ansari
 Sr. Manager (Env.)

Page No.: 1 of 1

- Note: 1. This report shall not be reproduced in whole or in part and cannot be used as an evidence in the court of Law.
 2. The results contained in this test report pertain only to the sample tested not for the whole lot.
 3. This report is only for your guidance, and not for legal purpose, commercial decision, and for advertisement.
 4. The liability of HTH Laboratories Pvt. Ltd. is limited to the amount of amount only.
 5. Samples will be destroyed after one month from the date of issue of test report unless otherwise specified.
 6. Sample not drawn by HTH unit is otherwise specified.
 7. The results are subject to the accuracy of the sample and the responsibility of the client does not extend to the laboratory's responsibility whatsoever.



DOC No. HTH/QF/7.8

HTH Laboratories Pvt. Ltd.

(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 84077-70160, 0180-4067223, (Env.) 84077-70164, (BM) 84077-70166, (Food) 84077-70169

Web Site : www.hthlobs.com, e-mail : haryanotesthousecs@gmail.com, testing@hthlobs.com

An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory



TEST REPORT

Issued To: Jamna Dyeing & Finishing Mill, Plot No. 2840, Link Road, Opp. Aman Dharam Kanta, Industrial Area-A, Ludhiana (Pb)	Report No. : HTH/EP/250215019 ULR No. : TC781125100011501F Party's Ref No. : Nil Booking Date : 15/02/2025 Period of Testing : 15/02/2025 To 21/02/2025 Reporting Date : 21/02/2025
---	--

Sample Description	: Effluent Water Sample (ETP-Outlet)
Type of Industry	: Dyeing Unit
Sample type	: Effluent Water Sample (ETP-Outlet)
Date of sampling	: 14/02/2025
Date of receipt of sample	: 15/02/2025
Sample Location	: ETP-Outlet
Sample quantity	: 2 Ltr.
Purpose of analysis	: Monitoring
Sampling Method	: HTH/EP/SAP-01
Sample collected/ supplied by	: By our Lab. Representative

TEST RESULTS

S.N.	Test Parameters	Unit	Result	Limit as per EP Act. 1986, Schedule-VI (Inland Surface Water)	Test Method
Discipline: Chemical, Group: Pollution & Environment					
1	pH	--	8.16	5.5 - 9.0	IS 3025 (Part 11): 2022
2	Total Suspended Solids	mg/l	40.0	100 Max.	IS 3025 (Part 17): 2022
3	Total Dissolved Solids	mg/l	1292.0	--	IS 3025 (Part 16): 2023
4	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/l	18.0	30 Max.	IS 3025 (Part 44): 2023
5	Chemical Oxygen Demand(COD)	mg/l	89.0	250 Max.	IS 3025 (Part 58): 2023
6	Oil & Grease	mg/l	4.2	10 Max.	IS 3025 (Part 39): 2021
7	Ammonical Nitrogen (as N)	mg/l	10.3	50 Max.	IS 3025 (Part 34/Sec-1): 2023
8	Phenolic Compound (C6H5OH)	mg/l	BLQ(LOQ 0.05)	1.0 Max.	IS 3025 (Part 43/Sec-1): 2022
9	Sulphide (H2S)	mg/l	BLQ(LOQ 0.5)	2.0 Max.	IS 3025 (Part 29):2022
10	SAR	meq/l	1.2	--	HTH/EP/STP-28
11	Chromium (as Cr)	mg/l	BLQ(LOQ:0.1)	2.0 Max.	HTH/INS-03/STP-29

End of Report

Remarks : BLQ : Below limit of Quantification / LOQ : Limit of Quantification

Review by
21-02-25

Md. Asfak Ansari
Sr. Manager (Env.)

Page No.: 1 of 1

- Note: 1. Test report shall not be republish in whole or in part and cannot be used as an evidence in the court of Law.
 2. This report is only for your reference and not for legal purpose, commercial decision, and for advertisement.
 3. Samples will be destroyed after one month from the date of issue of test report unless otherwise specified.
 4. Total liability of HTH Laboratories Pvt. Ltd. is limited to the involved amount only.
 5. Sample not drawn by HTH unless otherwise specified.
 6. The details received from customer on its own responsibility. Lab does not confirm about it and hence does not take any responsibility whatsoever.

Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

Ph: 0161-2676350

E-mail: itbpbpcbl@gmail.com

Water Analysis Report

1. Laboratory Sample no.: E 140/Zonal Lab/2024
 2. Name of Industry : M/s Jamna Dyeing & Finishing Mills,
 Plot No. 2840, Link road,
 Opp. Avon Dharam Kanta,
 Industrial Area-A, Ludhiana
 3. Name of Sample Collecting Officer : Er. Atul Kaushal, AEE
 4. Type of Sample : Grab
 5. Date of Sample Collection : 20.09.2024
 6. Date of Receiving: 20.09.2024
 7. Method Followed IS 3025/ methods of APHA

ਸਾਨਿ.ਸੇਵਾ./ਜੁਨਿ.ਸੇਵਾ./ਸਟਨ

ਵਾਤਾ.ਵਿੱਚੀ-1,2,3,4

ਸਾਇਕੀ ਨੰ. 2121

14/10/24

ਨਵੀਂ ਭਾਰ

24/10/24

ਵਾਤਾ.ਵਿੱਚੀ

20/11/24

8474

Results:

Sr. No.	Parameters	Outlet of ETP	Prescribed Standard
1.	pH	7.7	6.5-8.5
2.	Total Suspended Solids (mg/l)	25	100
3.	Total Dissolved Solids (mg/l)	825	2100
4.	Chemical Oxygen demand (mg/l)	106	250
5.	Bio-chemical Oxygen Demand (mg/l)	15	30
6.	Oil & Grease (mg/l)	BDL	10
7.	Sulphides (mg/l)	1.2	2.0
8.	Phenolic Compounds (mg/l)	1.3	1.0
9.	Ammonical Nitrogen (mg/l)	5.0	50
10.	Total Chromium (mg/l)	BDL	2.0
11.	Sodium Absorption Ratio (SAR)	2.11	26

Remarks :-

- BDL means Below Method Detection Limit.
- If any stringent limits/specific standards have been prescribed time to time by MoEF & CC, CPCB and PPCB, then stringent limits/ specific standards would prevail subject to clarification from the concerned Regional office.

10/10/24
 Junior Scientific Officer,
 Zonal Lab, Ludhiana

Dated 11/10/24

Ends. No. 2246-48

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

- The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
- The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana.
- The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana.

Scientific Officer,
 Zonal Lab, Ludhiana
 10/10/24



Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

Water Analysis Report

1. Laboratory Sample no.: E 106/Zonal Lab/2024
2. Name of Industry : M/s Perfect Dyeing & Finishing Ind.,
C-97, Industrial Area-A, Ludhiana
3. Name of Sample Collecting Officer : Er. Kamaldeep Kaur, EEE
Er. Atul Kaushal, AEE
4. Type of Sample : Grab
5. Date of Sample Collection : 23.08.2024
6. Date of Receiving: 23.08.2024
7. Method Followed IS 3025/ methods of APHA

Results:

Sr. No.	Parameters	Outlet of ETP	Prescribed Standard
1.	pH	7.4	6.5-8.5
2.	Total Suspended Solids (mg/l)	59	100
3.	Total Dissolved Solids (mg/l)	765	2100
4.	Chemical Oxygen demand (mg/l)	168	250
5.	Bio-chemical Oxygen Demand (mg/l)	25	30
6.	Oil & Grease (mg/l)	6.4	10
7.	Sulphides (mg/l)	BDL	2.0
8.	Phenolic Compounds (mg/l)	0.4	1.0
9.	Ammonical Nitrogen (mg/l)	1.4	50
10.	Total Chromium (mg/l)	BDL	2.0
11.	Sodium Absorption Ratio (SAR)	2.95	26.0

Remarks :-

- BDL means Below Method Detection Limit.
- If any stringent limits/specific standards have been prescribed time to time by MoEF & CC, CPCB and PPCB, then stringent limits/ specific standards would prevail subject to clarification from the concerned Regional office.

[Signature]
23/8/24
Junior Scientific Officer,
Zonal Lab, Ludhiana

Ends. No. 197981

Dated 03/8/24

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

- The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
- The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana.
- The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana.

[Signature]
Scientific Officer,
Zonal Lab, Ludhiana



11/8/24
 Scientific Officer,
 Zonal Lab, Ludhiana

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
 2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana.
 3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana.

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

Ends, No. 204244
 Dated 18-09-2024

11-9-24
 Junior Scientific Officer,
 Zonal Lab, Ludhiana

1. BDL means Below Method Detection Limit.
 2. If any stringent limits/specific standards have been prescribed time to time by MOEF & CC, CPCB and PPCB, then stringent limits/ specific standards would prevail subject to clarification from the concerned Regional office.

Remarks :-

Sr. No.	Parameters	Outlet of ETP	Prescribed Standard
1.	pH	7.4	6.5-8.5
2.	Total Suspended Solids (mg/l)	21	100
3.	Total Dissolved Solids (mg/l)	902	2100
4.	Chemical Oxygen demand (mg/l)	56	250
5.	Bio-chemical Oxygen Demand (mg/l)	12	30
6.	Oil & Grease (mg/l)	BDL	10
7.	Sulphides (mg/l)	BDL	2.0
8.	Phenolic Compounds (mg/l)	BDL	1.0
9.	Ammonical Nitrogen (mg/l)	2.8	50
10.	Total Chromium (mg/l)	BDL	2.0

Results:

- Laboratory Sample no.:
- Name of Industry :
- Name of Sample Collecting Officer :
 Er. Kanwaldeep Kaur, AEE,
 Ludhiana
- Type of Sample :
 Grab
- Date of Sample Collection :
 02.09.2024
- Date of Receiving Method Followed :
 03.09.2024
- Method Followed :
 IS 3025/ methods of APHA

Water Analysis Report

E 113/Zonal Lab/2024
 M/S Punjabi Dyeing,
 367, Industrial Area-A,
 Ludhiana

Er. Kanwaldeep Kaur, AEE,
 17/9/24

11/9/24

Pollution Control Board
 Zonal Laboratory, E-648-B, 2nd Floor,
 Phase-5, Focal Point, Ludhiana.

No. 0161/2016/19

11/9/24
 04/3/24

11/9/24

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Test Report No.:	ATI 1660122024-1/2	ULR No.:	TC644624000002504F	Letter Date:	14/06/2024	Page 1 of 2
Name and Address of Customer	TR Mega Foods & Beverages LLP Haibwal Dairy Complex, HaibwelKhund Ludhiana (Punjab)141001			Start Date of Analysis	14/06/2024	
Sample Received Date	14/06/2024	End Date of Analysis	21/06/2024			
Report Issue Date	24/06/2024	Sample Name	Organic Manure	Mode of Packing	N/A	
Description of the Sample	Liquid (LFOM)	Description of the Sample	Laboratory representative	Date of sampling	N/A	
Sample Drawn By	N/A	Sample Name	N/A	Sampling Method	N/A	
Name of Work	N/A	Sample Name	N/A	Environmental Condition	_X_°C, _X_%RH	
Location of Sampling point	N/A	Sample Name	N/A	Brand Name, if any	N/A	
Sampling Plan	N/A	Sample Name	N/A	Date of Expiry	N/A	
Batch No./Lot No.	TR/LFOM/05	Sample Name	N/A	Component Value	N/A	
Date of Mfg.	11.5.24	Sample Name	N/A	Reference No	N/A	
Sample Quantity Received	100 ml	Sample Name	N/A	Indian Standard Reference	N/A	
Grade/Variety/Type/Class/Size/etc.	SIZE-2000KL/20 lac lts	Sample Name	N/A	Reference	N/A	
Declared Value if any	N/A	Sample Name	N/A	Reference	N/A	
Agreement No.	N/A	Sample Name	N/A	Reference	N/A	
Name of Agency	N/A	Sample Name	N/A	Reference	N/A	
Any Other Information (if any)	Fermented					
The information stated below is for lab quality control purposes only.						
Test Report Form No	ATHPLB/7 B/FO1					
Test Report Form(s) Originator	Alpha Test House Pvt. Ltd					
Issue No. & Issue Date	03 & 01/06/2024					
Amendment No. & Date	00					

Test Results

Sr. No.	Test Parameters	Units of Measurements	Results	Method Reference
CHEMICAL PARAMETERS				
1	Moisture	% by weight	94.7	FCO-1985
2	Total Organic Carbon(on dry mass)	% by weight	19.2	FCO-1985
3	Total Nitrogen (as N) (on dry mass)	% by weight	1.05	FCO-1985
4	Total Phosphates (as P ₂ O ₅) (on dry mass)	% by weight	0.83	FCO-1985
5	Total Potash (as K ₂ O) (on dry mass)	% by weight	0.51	FCO-1985
6	NPK nutrients- Total N, P ₂ O ₅ and K ₂ O nutrients	%	2.39	FCO-1985
7	C:N ratio	..	18.3:1	FCO-1985
8	pH	..	7.34	FCO-1985



H-Office : M-577,Guru Harkishan Nagar, Paschim Vihar, New Delhi - 110087 (India)
 Lab : 198-199, M.I.E, Phase-1 Industrial Area Bahadurgarh, Haryana - 124507 (India)

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 +91 8527763108
 +91 8527763107

Alpha Test House (P) Ltd.

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Sample/Report No. ATL1660122024-1/2 Issue Date: 24/06/2024
ULR No.: TC644624000002504F Sample Type- Organic Manure Page 2 of 2

Sr. No.	Test Parameters	Units of Measurements	Results	Method Reference
INSTRUMENTATION PARAMETERS				
1.	Arsenic (as As)	mg/kg	3.1	ATHB/SOP/C/54
2.	Cadmium (as Cd)	mg/kg	4.0	ATHB/SOP/C/54
3.	Chromium (as Cr)	mg/kg	8.2	ATHB/SOP/C/54
4.	Copper (as Cu)	mg/kg	42	ATHB/SOP/C/54
5.	Mercury (as Hg)	mg/kg	BDL(DL-0.05)	ATHB/SOP/C/54
6.	Zinc (as Zn)	mg/kg	119	ATHB/SOP/C/54
7.	Lead (as pb)	mg/kg	86	ATHB/SOP/C/54
8.	Nickel (Ni)	mg/kg	2.8	ATHB/SOP/C/54
MICRO-BIOLOGICAL PARAMETER				
1	Pathogen	--	Nil	Annex M of IS 16556: 2016

NOTE: - BDL – Below Detection Limit, DL – Detection Limit

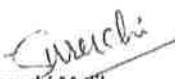
Decision Rule: _No_(Yes/No)

Statement of Conformity: N/A

Remarks: N/A

****End of Report****


Paramvir Kaushik
(For Alpha Test House) Verified By
Date: 24/06/2024


Sucuchi Malik
Review/Authorized Signatory
Date: 24/06/2024


Rajneesh Nagat
Review/Authorized Signatory
Date: 24/06/2024

H-Office: M-577, Gurgaon Harkishan Nagar, Paschim Vihar, New Delhi - 110087 (India)
Lab: 198-199, M.I.E, Phase-1 Industrial Area Bahadurgarh, Haryana - 124507 (India)

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 +91 8527763107

Terms & Conditions: 1. The results reported in this Test report are valid only for the sample (above mentioned sample name) tested in our laboratory. 2. Samples will be stored / kept in our stores for 30 days from the date of testing and shall be destroyed thereafter without any intimation. 3. Samples tested are Non-Returnable until specified at time of sample submission. 4. This report will not be valid for judicial purpose. 5. Total liability of our test house is limited to invoiced amount.

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Test Report No.:	ATL1660122024-2/2	ULR No.:	N/A	Letter Date:	14/06/2024	Page 1 of 1
Name and Address of Customer	TR Mega Foods & Beverages LLP Halbawal Dairy Complex, HalbwalKhund Ludhiana (Punjab)141001					
Sample Received Date	14/06/2024	Start Date of Analysis	14/06/2024			
Report Issue Date	24/06/2024	End Date of Analysis	21/06/2024			
Sample Name	Organic Manure					
Description of the Sample	Liquid (LFOM)					
Sample Drawn By	Laboratory representative	Mode of Packing	N/A			
Name of Work	N/A	Date of sampling	N/A			
Location of Sampling point	N/A	Sampling Method	N/A			
Sampling Plan	N/A	Environmental Condition	_X_°C, _X_%RH			
Batch No./Lot No.	TR/LFOM/05	Brand Name, If any	N/A			
Date of Mfg.	11.5.24	Date of Expiry	N/A			
Sample Quantity Received	100 ml	Component Value	N/A			
Grade/Variety/Type/Class/Size/etc.	SIZE-2000KL/20 Lac Lts	Reference No	N/A			
Declared Value If any	N/A	Indian Standard Reference	N/A			
Agreement No.	N/A					
Name of Agency	N/A					
Any Other Information (if any)	Fermented					
The information stated below is for lab quality control purposes only.						
Test Report Form No.	ATHPLB/7.8/F01					
Test Report Form(s) Originator	Alpha Test House Pvt. Ltd.					
Issue No. & Issue Date	03 & 01/06/2024					
Amendment No. & Date	00_					

Test Results

Sr. No.	Test Parameters	Units of Measurements	Results	Method Reference
CHEMICAL PARAMETERS				
1.	Conductivity	dSm ⁻¹	3.2	FCO-1985

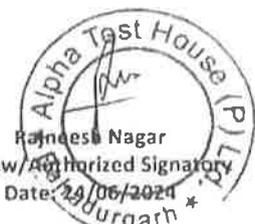
Decision Rule: No (Yes/No)

Statement of Conformity: N/A

Remarks: N/A

End of Report


Paramjit Kaushik
(For Alpha Test House) Verified By
Date: 24/06/2024


Rajinder Nagar
Review/Authorized Signatory
Date: 24/06/2024
Bahadurgarh

H-Office : M-577, Guru Harkishan Nagar, Paschim Vihar, New Delhi - 110087 (India)
Lab : 198-199, M.I.E, Phase-1 Industrial Area Bahadurgarh, Haryana - 124507 (India)

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Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

ਨਵੀਂ ਡਾਕ ਜ਼. ਵਾਤਾ ਇੰਜੀ

STP's Analysis Report

ਵਾਤਾ ਇੰਜੀ

ਡਾਇਰੀ ਨੰ 1279 ਮਿਤੀ 29.5/24

1 Laboratory Sample no.: STP/ 19 - 20 /Zonal Lab. Monitoring/2024
 2 Name & address of Industry/organization: M/s STP 225 MLD, Jamalpur,
 Tajpur Road, Ludhiana.
 3 Name of Sample Collecting Officer : Er. Ikmandeep Singh, Junior Environmental Engineer,
 Designation of the officer authorizing test Environmental Engineer, Regional office-3, Ludhiana
 4 Type of Sample : Grab
 5 Date & Time of Sample Collection : 29.04.2024
 6 Date & Time of Sample receipt in lab 30.04.2024
 7 Test Methods As per relevant parts of IS:3025/ Methods of APHA

Test Results:

Sr. No	Parameters	Results		Units	Prescribed Standards as per notification no 188 dt 28.3.2019
		Inlet Of STP	Outlet Of STP		
1	pH	7.2	7.4	-	6.5-8.5
2	Total Suspended Solids	520	9	mg/l	< 100
3	Total Dissolved Solids	864	910	mg/l	-
4	Bio-chemical Oxygen Demand (BOD) at 27 °C	160	6	mg/l	30
5	Fe	36.8	1.4	mg/l	-
6	Zn	7.5	0.2	mg/l	-
7	Mn	0.6	0.3	mg/l	-
8	Cr	0.8	BDL	mg/l	-
9	Color			mg/l	-
10	F. Coli	94.00.000	BDL	MPN/100ml	< 1000

Remarks- The sample of outlet was almost clear.
 The prescribed standards are as per PPCB notification no. 188 dated 28.3.2019.
 However, if any stringent/other standards have been imposed by the Board, the same shall prevail.
 -----End of Report-----

Junior Scientific Officer,
Zonal Lab, Ludhiana

Encls. No. 1344-46

Dated 28/05/24

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-
 1 The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
 2 The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
 3 The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana



Scientific Officer,
Zonal Lab, Ludhiana

Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

ਸਰ/ਸਮ ਕਲਰਕ/ਡਾ.ਬੀ.ਏ/ਸਹਾਇਕ ਵਾਤਾ ਵਿਗਿਆਨੀ
ਨਵੀਂ ਸ਼ਾਕ ਸੁ. ਵਾਤਾ ਵਿਗਿਆਨੀ
ਵਾਤਾ ਵਿਗਿਆਨੀ
ਡਾਇਰੀ ਨੰ. 1359 ਮਿਤੀ 5/6/24

STP's Analysis Report

Laboratory Sample no.: STP/ 45 - 46 /Zonal Lab. Monitoring/2024
 Name & address of Industry/Organization: M/s STP 225 MLD, Jamalpur,
 Tappur Road,
 Ludhiana.
 Name of Sample Collecting Officer : En. Deepak Kumar Salania, AEE ,
 Designation of the officer authorizing test Environmental Engineer, Regional office-3, Ludhiana
 Type of Sample : Grab
 Date & Time of Sample Collection 29.05.2024
 Date & Time of Sample receipt in lab 29.05.2024
 Test Methods As per relevant parts of IS:3025/ Methods of APHA

Test Results:

Parameters	Results		Units	Prescribed Standards as per notification no 188 dt 28.3.2019
	Inlet Of STP	Outlet Of STP		
pH	7.0	7.3		6.5-8.5
Total Suspended Solids	610	BDL	mg/l	<100
Total Dissolved Solids	1270	1140	mg/l	-
5-D chemical Oxygen Demand (COD) at 27 °C	110	BDL	mg/l	20
Fecal Coliform	54,00,000	0	MPN/100ml	<1000

The prescribed standards are as per PPCB notification no 188 dated 28.3.2019.
 However, if any stringent, other standards have been imposed by the Board, the same shall prevail.
 End of Report:-

[Signature]
 Junior Scientific Officer,
 Zonal Lab, Ludhiana

Encls. No. 1/403-05

Dated 04-06-2024

- A copy of the above is forwarded to the following for information and necessary action please:
- 1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
 - 2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana
 - 3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana



[Signature]
 Scientific Officer,
 Zonal Lab, Ludhiana
 4/6/24



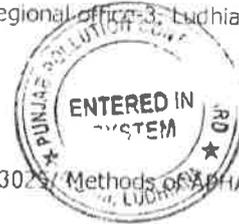
Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

Email: pabppchld@punjabpollutioncontrol.com

STP's Analysis Report

- 1. Laboratory Sample no.: STP/ 65 - 66 /Zonal Lab. Monitoring/2024
- 2. Name & address of Industry/organization: M/s STP 225 MLD, Jamalpur,
Tajpur Road, Ludhiana.
- 3. Name of Sample Collecting Officer : Er. Mohit Kumar, JEE ,
- 4. Designation of the officer authorizing test Environmental Engineer, Regional Office-3, Ludhiana
- 5. Type of Sample : Grab
- 6. Date & Time of Sample Collection : 29.06.2024
- 7. Date & Time of Sample receipt in lab 01.07.2024
- 8. Test Methods As per relevant parts of IS:3025/ Methods of APHA



Test Results:

Sr. No	Parameters	Results			Prescribed Standards as per notification no 188 dt 28.3.2019
		Inlet Of STP	Outlet Of STP	Units	
1.	pH	7.2	7.3	-	6.5-8.5
2.	Total Suspended Solids	760	14	mg/l	<100
3.	Total Dissolved Solids	950	862	mg/l	-
4.	Bio-chemical Oxygen Demand (BOD ₅) at 27 °C	90	BDL	mg/l	30
5.	F.Coli	1,10,00,000	540	MPN/100ml	<1000

Remarks-

- 1. The prescribed standards are as per PPCB notification no. 188 dated 28.3.2019. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.
- 2. Samples for metals are under analysis and results will be released shortly.



----- End of Report -----

[Signature]
Junior Scientific Officer,
Zonal Lab, Ludhiana

Ends. No. 1682-84

Dated 10/07/2024

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

- 1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
- 2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
- 3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

[Signature]
Scientific Officer,
Zonal Lab, Ludhiana
8/7/24

Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

STP's Analysis Report

30/8/24
6/9/24 +

1. Laboratory Sample no.: STP/111 - 112/Zonal Lab. Monitoring/2024
2. Name & address of Industry/organization: M/s STP 225 MLD,
Jarnalpur, Tajpur Road, Ludhiana.
3. Name of Sample Collecting Officer : Er. Deepak Kumar Salaria, JEE,
4. Designation of the officer authorizing test Environmental Engineer, Regional office-3, Ludhiana
5. Type of Sample : Grab
6. Date & Time of Sample Collection : 21.08.2024
7. Date & Time of Sample receipt in lab 21.08.2024
8. Test Methods As per relevant parts of IS:3025/ Methods of APHA



Test Results:

Sr. No	Parameters	Results		Units	Prescribed Standards as per notification no 188 dt 28.3.2019
		Inlet Of STP	Outlet Of STP		
1	pH	7.2	8.2		6.5-8.5
2	Total Suspended Solids	476	BDL	mg/l	< 100
3	Total Dissolved Solids	1038	1404	mg/l	
4	Bio-chemical Oxygen Demand (BOD ₅) at 27 °C	135	BDL	mg/l	30
5	F.Coli		45	MPN/100ml	<1000

Remarks:- The prescribed standards are as per PPCB notification no. 188 dated 28.3.2019. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.
---End of Report---

[Signature]
30/8/24
Assistant Scientific Officer,
Zonal Lab, Ludhiana

Ends. No. 1993-95

Dated 03/09/2024

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
3. ~~The~~ Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

[Signature]
Scientific Officer,
Zonal Lab, Ludhiana
2/9/24

Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

STP's Analysis Report

2258 1.7/9/24

1 Laboratory Sample no.: STP/122 - 123/Zonal Lab. Monitoring/2024
 2 Name & address of Industry/organization: M/s STP 225 MLD,
 Jamalpur, Tarpur Road, Ludhiana.
 3 Name of Sample Collecting Officer: E: Deepak Kumar Salaria, JEE,
 4 Designation of the officer authorizing test: Environmental Engineer, Regional office 3, Ludhiana
 5 Type of Sample : Grab
 6 Date & Time of Sample Collection : 11.09.2024
 7 Date & Time of Sample receipt in lab : 11.09.2024
 8 Test Methods : As per relevant parts of IS:3025/ Methods of APHA

Test Results:

Sr. No	Parameters	Results		Units	Prescribed Standards as per notification no 188 dt 28.3.2019
		Inlet Of STP	Outlet Of STP		
1	pH	6.9	7.1		6.5-8.5
2	Total Suspended Solids	392	<10	mg/l	<100
3	Total Dissolved Solids	1062	1218	mg/l	
4	Bio-chemical Oxygen Demand (BOD ₅) at 27°C	180	4.0	mg/l	30
5	F. Coll		BOD	MPN/100ml	<1000

Remarks: The prescribed standards are as per PPCB notification no. 188 dated 28.3.2019 however, if any stringent/other standards have been imposed by the Board, the same shall prevail
 -----End of Report-----

Signature
17/9/24

Assistant Scientific Officer,
Zonal Lab, Ludhiana

Dated 17/09/2024

Ends. No. 2091-93

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana



Signature
Scientific Officer,
Zonal Lab, Ludhiana
17/9/24



1934

181

Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

ਸੰਬੰਧਿਤ ਸਹਾਇਕ ਕਾਰਜ/ਡਾਟਾ ਦੀ ਸਿਫਤ ਵਿੱਚ
ਨਵੀਂ ਡਾਕੂਮੈਂਟ ਨੂੰ ਵਰਤੋਂ ਵਿੱਚ
E-mail: labppcb@ppcb.org.in

STP's Analysis Report

ਸੰਦੇਸ਼ ਨੰ. 2645 ਮਿਤੀ 07/11/24

- 1. Laboratory Sample no.: STP/158-159/Zonal Lab. Monitoring/2024
- 2. Name & address of Industry/organization: M/s STP 225 MLD,
Jamalpur, Tajpur Road, Ludhiana.
- 3. Name of Sample Collecting Officer : Er. Deepak Kumar Salaria, JEE,
- 4. Designation of the officer authorizing test Environmental Engineer, Regional office-3, Ludhiana
- 5. Type of Sample : Grab
- 6. Date & Time of Sample Collection : 29.10.2024
- 7. Date & Time of Sample receipt in lab 30.10.2024
- 8. Test Methods As per relevant parts of IS:3025/ Methods of



Test Results:

Sr. No	Parameters	Results			Prescribed Standards as per notification no 188 dt 28.3.2019
		Inlet Of STP	Outlet Of STP	Units	
1	pH	7.4	8.5	-	6.5-8.5
2	Total Suspended Solids	732	11	mg/l	<100
3	Total Dissolved Solids	898	764	mg/l	-
4	Bio-chemical Oxygen Demand (BOD ₅) at 27 °C	360	BDL	mg/l	30
5	F.Coli	-	BDL	MPN/100ml	<1000

Remarks- The prescribed standards are as per PPCB notification no. 188 dated 28.3.2019. However, if any stringent/other standards have been imposed by the Board, the same shall prevail. -----End of Report-----

(Signature)
Assistant Scientific Officer,
Zonal Lab, Ludhiana

Dated 05/11/2024

Ends. No 2414-16

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

- 1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
- 2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
- 3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

(Signature)
Scientific Officer,
Zonal Lab, Ludhiana

(Handwritten notes)



Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

STP's Analysis Report

1. Laboratory Sample no.: STP/172-173/Zonal Lab Monitoring/2024
2. Name & address of Industry/organization: M/s STP 225 MLD,
Jamalpur, Tajpur Road, Ludhiana.
3. Name of Sample Collecting Officer : Er. Mohit Kumar, JEE,
4. Designation of the officer authorizing test Environmental Engineer, Regional office-3, Ludhiana
5. Type of Sample : Grab
6. Date & Time of Sample Collection : 29.11.2024
7. Date & Time of Sample receipt in lab 29.11.2024
8. Test Methods As per relevant parts of IS:3025/ Methods of APHA

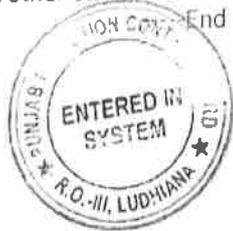
Test Results:

Sr. No	Parameters	Results			Prescribed Standards as per notification no 188 dt 28.3.2019
		Inlet Of STP	Outlet Of STP	Units	
1	pH	7.2	7.5	-	6.5-8.5
2	Total Suspended Solids	548	56	mg/l	<100
3	Bio-chemical Oxygen Demand (BOD ₃) at 27 °C	270	38	mg/l	30
4	F.Coli	-	24,000	MPN/100ml	<1000

Remarks- The prescribed standards are as per PPCB notification no. 188 dated 28.3.2019.

However, if any stringent/other standards have been imposed by the Board, the same shall prevail

End of Report-----



Assistant Scientific Officer,
Zonal Lab, Ludhiana

Ends. No. 2566-68

Dated 03/12/2024

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

Scientific Officer,
Zonal Lab, Ludhiana

je)



Punjab Pollution Control Board ਜ਼ੋਨਲ ਲੈਬ ਸਹਾਇਕ ਕਲਕਟਰ/ਡੀ. ਓ. 3/ਸ. ਫੋਕਲ ਪੁੰਜਾਬ
 Zonal Laboratory, E-648-B, 2nd Floor,
 Phase-5, Focal Point, Ludhiana.

STP's Analysis Report

ਕਾਇਮੀ ਨੰ. 16..... ਮਿਤੀ 2/1/25.

1. Laboratory Sample no.: STP/188 - 189/Zonal Lab. Monitoring/2024
2. Name & address of Industry/organization: M/s STP 225 MLD,
Jamalpur, Tajpur Road, Ludhiana.
3. Name of Sample Collecting Officer : Er. Deepak Kumar Salaria, JEE,
4. Designation of the officer authorizing test Environmental Engineer, Regional office-3, Ludhiana
5. Type of Sample : Grab
6. Date & Time of Sample Collection : 18.12.2024
7. Date & Time of Sample receipt in lab 18.12.2024
8. Test Methods As per relevant parts of IS:3025/ Methods of APHA

Test Results:

Sr. No	Parameters	Results			Prescribed Standards as per notification no 188 dt 28.3.2019
		Inlet Of STP	Outlet Of STP	Units	
1	pH	6.9	6.5	-	6.5-8.5
2	Total Suspended Solids	312	24	mg/l	<100
3	Total Dissolved Solids (TDS)	984	860	mg/l	-
4	Bio-chemical Oxygen Demand (BOD ₅) at 27 °C	163	17	mg/l	30
5	F.Coli	-	3500	MPN/100ml	<1000

Remarks: The prescribed standards are as per PPCB notification no. 188 dated 28.3.2019.
 However, if any stringent/other standards have been imposed by the Board, the same shall prevail.

End of Report-----



Assistant Scientific Officer,
 Zonal Lab, Ludhiana

Ends. No. 2799-2801

Dated 31.12.2024

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

Scientific Officer,
 Zonal Lab, Ludhiana

Punjab Pollution Control Board

Zonal Laboratory, E-64B-B, 2nd Floor, Phase-5, Focal Point, Ludhiana.

STP's Analysis Report

1. Laboratory Sample no. : STP/222 - 223/Zonal Lab
 2. Name & address of Industry/Organization: M/s STP 225 MLD, Jamalpur, Tajpur Road, Ludhiana.
 3. Name of Sample Collecting Officer : Er. Mohit Kumar, JEE,
 4. Designation of the officer authorizing test : Environmental Engineer, Regional office-3, Ludhiana
 5. Type of Sample : Grab
 6. Date & Time of Sample Collection : 28.01.2025
 7. Date & Time of Sample receipt in lab : 29.01.2025
 8. Test Methods : As per relevant parts of IS:3025/ Methods of APHA

Test Results:

Sr. No	Parameters	Results			Prescribed Standards as per notification no 188 dt 28.3.2019
		Inlet Of STP	Outlet Of STP	Units	
1.	pH	7.4	7.5	-	6.5-8.5
2.	Total Suspended Solids	224	BDL	mg/l	<100
3.	Total Dissolved Solids (TDS)	1240	1624	mg/l	*
4.	Bio-chemical Oxygen Demand (BOD ₅) at 27 °C	170	12	mg/l	30
5.	F.Coli		320	MPN/100ml	<1000

Remarks- The prescribed standards are as per PPCB notification no. 188 dated 28.3.2019. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.



[Signature]
 Junior Scientific Officer,
 Zonal Lab, Ludhiana

Ends. No. 296-98

Dated 05/02/2025

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

[Signature]
 Scientific Officer,
 Zonal Lab, Ludhiana
 4/2/25



Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
ਜ਼ੋਨਲ ਲੈਬੋਰੇਟਰੀ
ਫੇਜ਼-5, ਫੋਕਲ ਪੁਆਇੰਟ
ਲੁਧਿਆਣਾ

STP's Analysis Report

1. Laboratory Sample no.: STP/ 231 - 232/Zonal Lab. Monitoring/2025
2. Name & address of Industry/organization: M/s STP 225 MLD, Jamalpur,
Tajpur Road, Ludhiana.
3. Name of Sample Collecting Officer : Er. Deepak Kumar Salaria, JEE
4. Designation of the officer authorizing test Environmental Engineer, Regional office-3, Ludhiana
5. Type of Sample : Grab
6. Date & Time of Sample Collection : 20.02.2025
7. Date & Time of Sample receipt in lab 21.02.2025
8. Test Methods As per relevant parts of IS:3025/ Methods of APHA

Test Results:

Sr. No	Parameters	Results			Prescribed Standards as per notification no 188 dt 28.3.2019
		Inlet Of STP	Outlet Of STP	Units	
1.	pH	6.8	7.2	.	6.5-8.5
2.	Total Suspended Solids	450	19	mg/l	<100
3.	Total Dissolved Solids	846	1154	mg/l	.
4.	Bio-chemical Oxygen Demand (BOD ₅) at 27 °C	145	8	mg/l	30
5.	F.Coli	.	210	MPN/100ml	<1000

Remarks-

1. The prescribed standards are as per PPCB notification no. 188 dated 28.3.2019. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.



-----End of Report-----

Assistant Scientific Officer,
Zonal Lab, Ludhiana

Ends. No. 498-500

Dated 03/03/2025

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-2, Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana.

Scientific Officer,
Zonal Lab, Ludhiana

